Fourth Series Vol. XI No.-25

Satuday, December 16, 1967
Agrahayana 25, 1899 (Saka)

# LOK SABHA DEBATES

(Third Session)

(Vol. XI contains Nos. 21-30)

LOK SABHA SECRETARIAT
NEW DELHI

Price : Rs. 1.00

# CONTENTS

*No. 25—Saturday, December 16, 1967/Agrahayana 25, 1889 (Saka)*


| | COLUMNS |
|---|---|
| Demands for Supplementary Grants (Haryana), 1967-68 . | 7475 |
| Committee on Absence of Members from the Sittings of House—Third Report . . . . . | 7475 |
| Business of the House . . . . . | 7475-77 |
| Indian Tariff (Amendment) Bill—*Introduced* | 7477-78 |
| Official Languages (Amendment) Bill | 7478-7641 |
| Clauses 2, 3 and 1 . . . | 7478-7572 |
| Motion to Pass, as amended | 7572-7641 |
| Dr. Govind Das . . | 7570-82 |
| Shri S. Xavier . . | 7582-87 |
| Shri Chengalraya Naidu | 7588-90 |
| Shri Bal Raj Madhok . | 7591-97 |
| Shri K. N. Pandey . | 7597-7601 |
| Shri Manoharan . . | 7601-11 |
| Shri Bhola Nath . . | 7611-15 |
| Shri S. M. Banerjee . | 7615-17 |
| Shri B. Shankaranand . | 7618-19 |
| Shri P. Ramamurti . | 7619-25 |
| Shri Kamalnayan Bajaj | 7625-29 |
| Shri Ram Sevak Yadav | 7629-34 |
| Shri Y. B. Chavan | 7635-36 |
| Resolution *Re.* Official Languages | 7641-74 |
| Shri Y. B. Chavan . | 7644-46 |
| Shri Thirumala Rao . | 7647-48 |
| Shri Anbazhagan . | 7648-50 |
| Shri Sarjoo Pandey . | 7651-52 |
| Shri Madhu Limaye . | 7652-53 |
| Shri Atal Bihari Bajpaye | 7653-54 |
| Shri Prakash Vir Shashtri | 7654-55 |
| Release of Member— | |
| (*Shri Ram Gopal Shalwale*) | 7674 |


L100LSS/67—1

## LOK SABHA

*Saturday, December 16, 1967/ Agrahayana 25, 1889 (Saka)*

*The Lok Sabha met at Eleven of the Clock.*

[MR. SPEAKER *in the Chair*]

## DEMANDS FOR SUPPLEMENTARY GRANTS (HARYANA), 1967-68

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): Sir, on behalf of Shri Morarji Desai, I beg to present a statement showing Supplementary Demands for Grants in respect of the State of Haryana for 1967-68.

## COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

THIRD REPORT

SHRI THIRUMALA RAO (Kakinada): Sir, I beg to present the Third Report of the Committee on Absence of Members from the Sittings of the House.

**11.02 hrs.**

## BUSINESS OF THE HOUSE

**संसद् कार्य तथा संचार मंत्री (डा० राम सुभग सिंह)** : 18 दिसम्बर, 1967 से आरम्भ होने वाले सप्ताह के लिये निम्न सरकारी कार्य लिया जायेगा :—

(1) आज के सरकारी कार्यक्रम की किसी अवशिष्ट मद पर विचार करना ।

(2) निम्न अनुदानों पर चर्चा तथा मतदान —

1967-68 वर्ष के लिए मणीपुर के अनुदानों की अनुपूरक मांगें ।

(3) भारतीय टेरिफ़ (संशोधन) विधेयक, 196 पर विचार तथा पास करना,

## B. O. H.

(4) 1967-68 वर्ष के लिये हरियाणा की अनुदानों की अनुपूरक मांगों पर विचार तथा मतदान लिया जाना ।

(5) निम्न विधेयकों पर विचार तथा पास करना—

अत्यावश्यक वस्तु (दूसरा संशोधन) विधेयक, 1967 प्रवर समिति द्वारा प्रतिवेदित रूप में ।

बिहार और उत्तर प्रदेश (सीमाओं में परिवर्तन) विधेयक, 1967 ।

(6) अन्तर्राष्ट्रीय स्थिति तथा इस सम्बन्ध में भारत सरकार की नीति पर, प्रधान मंत्री के प्रस्ताव पर विचार करना ।

(7) हरियाणा राज्य विधेयक विधान मंडल (शक्तियों का प्रत्यायोजन) विधेयक, 1967 राज्य सभा द्वारा पास किये गए रूप पर विचार तथा पास करना ।

(8) एकाधिकार तथा निर्बन्धात्मक व्यापार प्रक्रिया विधेयक 1967 को संयुक्त समिति को सौंपने के लिये राज्य सभा की सिफारिश से सहमति के प्रस्ताव पर विचार करना ।

(9) निम्न विधेयकों पर विचार तथा पास करना—

कीटनाशी विधेयक, 1967 राज्य सभा द्वारा पास किये गय रूप में,

औद्योगिक विवाद (संशोधन) विधेयक, 1967 राज्य सभा द्वारा पास किये गये रूप में,

मातृत्व प्रसुविधा (संशोधन) विधेयक, 1967 राज्य सभा द्वारा पास किये गये रूप में,

विस्थापित व्यक्ति (प्रतिकर तथा पुनर्वास) संशोधन विधेयक, 1967 ।

[डा० राम सुभग सिंह]

(10) प्रदीप पत्तन न्यास (बोर्ड की बैठकों सम्बन्धी प्रक्रिया) नियम, 1967 में रूपभेद के श्री श्रीनिवास मिश्र के प्रस्ताव पर बुधवार, 20 दिसम्बर, 1967 को सायंकाल 5 बजे चर्चा ।

**श्री हुकम चन्द कछवाय** (उज्जैन) : अध्यक्ष महोदय, मंत्री महोदय ने अगले सप्ताह के लिए जो कार्यक्रम रखा है, उस में उन्होंने शिड्यूल्ड कास्ट्स और शिडयूल्ड ट्राइब्ज सम्बन्धी रिपोर्ट का कोई जिक्र नहीं किया है । वह एक बहुत महत्वपूर्ण रिपोर्ट है, लेकिन उस के बारे में चर्चा का कोई जिक्र नहीं किया गया है । उस पर कम से कम चार पांच घंटे चर्चा होनी चाहिए ।

अनेक प्रान्तों में श्रम सम्बन्धी—श्रमिकों और मालिकों के—जो झगड़े चल रहे हैं, उनके बारे में यहां पर चर्चा होनी चाहिए । चाहे कोयला खान मजदूर हों और चाहे बीडी मजदूर और चाहे कपड़ा उद्योग मजदूर, उन सब की समस्याओं पर चर्चा होना बहुत आवश्यक है ।

**श्री प्रकाशवीर शास्त्री** (हापुड़) : अध्यक्ष महोदय, मैं निवेदन करना चाहता हूं कि आज समाचारत्रों में इस प्रकार के समाचार आए हैं कि भारत सरकार बाड़मेर की सीमा के बारे में बहुत चिन्तित हो रही है । इसी प्रकार जम्मू-काश्मीर और आसाम की स्थिति भी संतोषजनक नहीं है । इस लिए अगर अन्तर्राष्ट्रीय स्थिति सम्बन्धी चर्चा में सीमा-सुरक्षा की चर्चा को भी सम्मिलित कर लिया जाये, तो सदन को इस महत्वपूर्ण विषय पर भी विचार करने का अवसर मिल जायेगा ।

---

**11.05 hrs.**

## INDIAN TARIFF (AMENDMENT) BILL*

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): I beg to move for leave to introduce a Bill further to amend the Indian Tariff Act, 1934.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Tariff Act, 1934."

*The motion was adopted.*

SHRI MOHD. SHAFI QURESHI: I introduce the Bill.

---

**11.06 hrs.**

## OFFICIAL LANGUAGES AMENDMENT) BILL—*Contd.*

CLAUSE 2—(*Substitution of new section for section* 3)—Contd.

MR. SPEAKER: The House will now take up further clause by clause consideration of the Bill to amend the Official Languages Act, 1963. We have already spent one hour more than the time allotted for it. But, I am told, there are two more speakers. I would allow them time and request them to be brief.

**श्री शिवचरण लाल** (फ़िरोजाबाद) : अध्यक्ष महोदय, मैं अंग्रेजी भाषा का घोर विरोध करने के लिए और हिन्दी भाषा का प्रबल समर्थन करने के लिए खड़ा हुआ हूं । माननीय सदस्य, सेठ अचल सिंह, के बयान पर मुझे आश्चर्य होता है । वह मेरे साथ आगरा से चुन कर आये हैं, जो कि एक हिन्दी-भाषी क्षेत्र अर्थात् उत्तर प्रदेश में है । आगरा में हिन्दी के समर्थन में और अंग्रेजी के खिलाफ सत्याग्रह चल रहा है । माननीय सदस्य वहां की जनता को यह आश्वासन दे कर आए हैं कि मैं आप के आदेशानुसार सदन में आप की सेवा करूंगा । लेकिन यहां पर उन्होंने अंग्रेजी का समर्थन कर के और इस विधेयक के पक्ष में वोट दे कर वहां की जनता की पीठ में छुरा घोंपा है ।

1957 में उत्तर प्रदेश सोशलिस्ट पार्टी की तरफ़ से अंग्रेजी भाषा के खिलाफ़ सत्याग्रह संग्राम में भाग लेने पर मुझे साढ़े सात महीने

*Published in Gazette of India, Extra ordinary, Part II, Section 2, dated 16-12-1967.*

जेल में बन्द रखा गया और पांच सौ रुपये का जुर्माना किया गया। 26 जनवरी, 1965 के बाद अंग्रेजी भाषा का विरोध करने पर सुचेता कृपालानी-गुप्ता सरकार ने मुझे उत्तर प्रदेश विधान सभा से घसीट कर निकाला। लेकिन मैं ने इसको अपना अपमान नहीं समझा।

परेशानी मुसीबत जिन्दगी की निशानी है, न
जिसमें ज्वार-भाटा हो, वह क्या रवानी है।
उछलती सी तरंगों से भी दो दो हाथ लड़
लेना, जरा पतवार को मजबूत हाथों से पकड़
लेना। सफलता ने तुम्हें तूफ़ान से हो कर
बुलाया है, न घबराना मेरे साथी अंग्रेजी
का तूफ़ान आया है।

हम जानते हैं कि यह सरकार अपने बहुमत के बल पर इस बिल को जरूर पास करा सकती है, लेकिन इस सरकार को एक और ज़ोरदार अदालत के सामने पेश होना पड़ेगा और वह अदालत है जनता, जिसने इन मंत्रियों को चुन कर यहां भेजा है। उस अदालत में इस सरकार को मुंह की खानी पड़ेगी। बाहर जनता इन मंत्रियों का इन्तजार कर रही है कि क्या ये लोग इस बिल को पास करके अंग्रेजी में वोट लेने आयेंगे। प्रधान मंत्री ने रायबरेली का कार्यक्रम स्थगित कर दिया है। वहां की जनता कह रही है कि हम से हिन्दी में वोट ले कर प्रधान मंत्री अंग्रेजी-समर्थक बिल को पास करा रही है; इसी प्रकार श्री चह्वाण का 9 तारीख़ का कानपुर का कार्यक्रम भी स्थगित कर दिया गया है।

यह बड़े दुख की बात है कि इस बिल के द्वारा हिन्दी-भाषी बच्चों के जीवन और भविष्य पर कुठाराघात किया जा रहा है। हम सब जानते हैं कि गरीब हरिजन, गरीब मेहतर, गरीब मजदूर और गरीब ब्राह्मण अपने बच्चों को अंग्रेजी के माध्यम से कभी भी उच्च-शिक्षा नहीं दे सकते हैं। आज हिन्दी को जितना नुक्सान उत्तर भारत के ऊंचे-ऊंचे लोग पहुंचा रहे हैं, उतना दक्षिणवासी नहीं। यहां की माननीय सदस्या, श्रीमती सुशीला रोहतगी, बड़े घर की है। उनका जन्म कानपुर में हुआ है। वह मेरे साथ पांच बरस तक विधान सभा में रही है। वह वहां पर अंग्रेजी का एक शब्द भी नहीं बोलती थीं, लेकिन लोक सभा में आकर इसको अपनी प्रतिष्ठा समझ कर अंग्रेजी में भाषण करती हैं। श्रीमती सुचेता कृपालानी भी यहां पर हैं, जिनकी सरकार ने मुझे विधान सभा से घसीट कर एक महीने के लिए निकलवाया था।

हमें नफरत नहीं थी अंग्रेज की कौम सूरत से,
हमें जो कुछ नफ़रत थी, उसके अन्दाजे-
हुकूमत से,
आज अपनों की हुकूमत रहमत हो नहीं
सकती,
तो अपनों की भी सूरत से मुहब्बत हो नहीं
सकती।
कहां से खैर हो, दौरे जफा बदले तो क्या
बदले,
वही कल है, वही पुर्जे, वही अंग्रेजी भाषा,
फिजा बदले तो क्या बदले,
वही हिकमत, वही नुस्खा, दवा बदले तो
क्या बदले,
वही मकसद, वही तेवर, अदा बदले तो
क्या बदले।

मैं आपसे कहना चाहता हूं कि यहां अंग्रेजी भाषा को जीवित रख कर, अंग्रेजी भाषा को यहां रखकर हम जैसे गरीब आदमी अपने बच्चों को शिक्षा नहीं दे सकते, हमारे बच्चे कभी पास नहीं हो सकते, क्योंकि यहां हमारे बच्चे 12 वर्ष के बाद अंग्रेजी सीखते हैं। आइ० ए० एस० में आकर उन्हीं के बच्चे कलैक्टर बनेंगे, जिनके बच्चे 6 महीने से ही अंग्रेजी सीखनी शुरू कर देते हैं, ए-बी-सी के खिलौनों से खेलना शुरू कर देते हैं—उनके मुकाबले हमारे बच्चे कैसे पास होंगे। मैं इनसे पूछता हूं कि क्या इनके बच्चे शुरू से ही डैडी-ममी कहना शुरू नहीं कर देते?

अध्यक्ष महोदय—

गोरा परदेसी सब लूट ले गया,
जाते जाते भारत में फूट दे गया।

**[श्री शिवचरण लाल]**

अंग्रेज चला गया, लेकिन हमारे देश की भाषा को, हमारे देश की सभ्यता को वह पहले से ही नष्ट करना चाहता था और उसने किया। अंग्रेज तो यहां से भाग गया, मैकाले मर चुका है, लेकिन अंग्रेजों के कुछ अवशेष अभी भी बाकी हैं। मैं आपको स्पष्ट रूप से कह देना चाहता हूं कि ये भारत को नष्ट नहीं कर सकते, और न ही यहां की भाषा को नष्ट कर सकते हैं। हम जहां तक बनेगा कुर्बानी देंगे, हिन्दी को अपने देश की राष्ट्र भाषा बना कर रहेंगे। हमारी हिन्दी भाषा लोक सभा के बाहर हथकड़ियों और बेड़ियों से जकड़ी खड़ी है और अंग्रेजी भाषा उसको संगीनें चुभो रही है, हमारी भाषा कह रही है—हे महात्मा गांधी, तुम्हारे नेतृत्व में मैं जेल से छूटी, लेकिन आपके ये चेले मुझे अन्दर घुसने नहीं देते हैं। विदेशी भाषा मुझे अन्दर घुसने नहीं दे रही है।

इन शब्दों के साथ, अध्यक्ष महोदय, हिन्दी का समर्थन करते हुए, अपना भाषण समाप्त करता हूं।

**श्री कार्तिक उरांव (लोहारडग)** : अध्यक्ष महोदय, वैसे तो मुझको कुड़ख (उरांव) में बोलना चाहिये, लेकिन मैं हिन्दी में बोलना चाहता हूं, जिसे हर कोई समझ सके।

अध्यक्ष महोदय, इस समय सवाल राष्ट्र भाषा का है। हिन्दुस्तान में 1,652 भाषायें बोली जाती हैं, उनमें से कुछ भाषाओं को क्षेत्रीय भाषा कहाने का हक मिल गया है। हर देश में क्षेत्रीय भाषायें होती हैं, लेकिन उनके बावजूद भी राज्य भाषा अवश्य होती है।

अध्यक्ष महोदय, मैंने कुछ वर्ष विलायत में गुजारे हैं, वहां पर भी अलग-अलग स्थानों पर विभिन्न भाषायें बोली जाती हैं। स्काटलैंड में जाइये—वहां पर गैलिक भाषा बोली जाती है, जिसको कोई समझ नहीं सकता। कम्बरलैण्ड, लेक डिस्ट्रिक्ट में जाइये— मैंने वहां इतना ही पूछा कि बस स्टाप कहां है तो— निये कम्प्री, निये कम्प्री कहने लगे, जब नहीं समझ सका तो फिर बाद में जाकर "बुस" "बुस" कहने लगे। इसी तरह से इंग्लैण्ड में खास कर लन्दन में एक भाषा बोली जाती है जिसको "कोंकनी" कहते हैं—लेकिन इस के बावजूद भी वहां पर राष्ट्र भाषा अंग्रेजी है। वेल्श में जाइये तो वहां पर वेल्श भाषा बोली जाती है। वहां पर एक स्टेशन का नाम 58 अक्षरों का है — थनबर पुश्किन अस्थरटन इल्यो गो गो गो—यह स्टेशन का नाम है, लेकिन कभी हमने नहीं सुना कि अंग्रेजों ने उसको बदला हो या कोई दूसरा सरल नाम अंग्रेजी में रखा हो।

तो आज जब हम अपनी राजभाषा की बात सोच रहे हैं तब हमको यह सोचना चाहिये कि इस देश में एक राष्ट्र भाषा हो। ऐसी स्थिति नहीं आनी चाहिये कि यदि हम आपस में पत्र व्यवहार करें तो एक दूसरे की भाषा को न समझें। आज हमारे सामने यह प्रश्न पैदा हो गया है। आज हम राष्ट्र भाषा के नाम पर इतनी खुराफात और अराजकता देख रहे हैं कि किसी भी समझदार हिन्दुस्तानी के रोंगटे खड़े हो जाते हैं। आज हम देख रहे हैं कि इधर का कोई व्यक्ति अपनी गाड़ी पर अंग्रेजी में नम्बर प्लेट रखता है तो उसके लिये खतरा है और इसी तरह से अगर दक्षिण में हिन्दी में रखता है तो उसके लिये खतरा है, हिन्दुस्तान में हर प्रदेश के आदमी हर जगह हैं, इस लिये दोनों जगह उनके लिये खतरा है—ऐसा नहीं होना चाहिये। हमारे देश में करेन्सी पर अंग्रेजी छपा है, उसको नहीं हटा सकते, लेकिन गाड़ी के नम्बर प्लेट को हटाना चाहते हैं। तो यह एक बड़ी भारी समस्या हमारे सामने पैदा हो गई है।

राष्ट्र भाषा को सोचने से पहले हमें अपने अतीत को देखना होगा। हमारे देश में राष्ट्र भाषा पहले भी रही है, हिन्दुस्तान की राष्ट्र भाषा हमेशा हिन्दी रही है। इसमें न कोई मजहब का सवाल उठता है और न कोई प्रान्त का सवाल उठता है। हिन्दी को इस देश की राष्ट्र भाषा के पद से कोई बदल नहीं सकता। पिछले जमाने में भी मुसलमानों ने ही हिन्दी को राष्ट्र भाषा पद पर बैठाया—

हैदरअली और अब्दुरहीम ने इस काम को किया। जब-जब हमारे देश में भाषा का आन्दोलन उठा और लोगों को समझाने की कोशिश की गई तो हिन्दी के माध्यम से ही की गई। लेकिन आज हम इसके पीछे पड़े हुए हैं कि राष्ट्र भाषा क्या हो?

अध्यक्ष महोदय, मैं आदिवासियों की तरफ़ से आया हूं। जिनकी आबादी देश में तीन करोड़ है, जिनकी भाषा के विषय में किसी ने नहीं सोचा लेकिन जो तमिल बोलने वाले हैं, जिनकी आबादी देश में सिर्फ तीन करोड़ है, उस पर यहां हंगामा हो रहा है। इस लिये मैं यह कहना चाहता हूं कि हमें इस पर ठण्डे दिल से गौर करना चाहिये। आज हमको कहा जा रहा है कि हम तीन भाषायें पढ़ें—जिस प्रदेश की जो रिजनल भाषा है, उसको पढ़ें, हिन्दी को पढ़ें और फिर दक्षिण की भी भाषा पढ़ें लेकिन हमारे बिहार में ओराओं मुंडा के लोग हैं, उनकी अपनी भी भाषा है, तो आप उसको भी मान लीजिए।

मैं आपको बताता हूं कि हमारे एच० इ० सी० में बहुत से तमिल लोग भी आये हैं, मद्रास से आये हैं, हमने उनको देखा है कि जब वह हिन्दी की परीक्षाओं को देते हैं तो वे टाप का स्थान पाते हैं, बंगाल, बिहार के, बाहर के अहिन्दी भाषा-भाषी लोगों के मुकाबले वे हिन्दी में टाप करते हैं, इस लिये यह कहना कि हिन्दी मुश्किल है सीख नहीं सकते हैं, गलत है, ज़रूरत पड़ने पर सब सीख सकते हैं।

मैं यह साफ़ तौर पर कह देना चाहता हूं कि हमारे अन्दर एक बहुत ज़बरदस्त दुश्मन घुसा हुआ है और वह दुश्मन है प्रान्त-प्रान्त का झगड़ा, जाति-पांति का झगड़ा, यह दीवार जब तक हम नहीं तोड़ेंगे, तब तक हिन्दुस्तान आगे नहीं बढ़ सकता। इस को आप लिख कर रख सकते हैं। लेकिन एक बात मैं अवश्य कहना चाहता हूं कि यहां पर हिन्दी भाषा जो भी हो, वह इस तरह की हो, जो कि समझी जा सके, उसमें किसी को एतराज नहीं होगा, आज हिन्दी का जो अनुवाद होता है, उससे लोग घबराते हैं। जैसे स्टेशन के लिये अनुवाद किया गया है कि अग्निरथ गमनागमन विश्राम स्थल, पोस्ट मास्टर जनरल के लिये डाक गुरू घंटाल—ऐसे अनुवाद नहीं होने चाहियें। भाषा सरल होनी चाहिये, जिस को सब लोग समझ सकें।

अन्त में मैं गृह मंत्री जी को धन्यवाद देना चाहता हूं—उन्होंने जो सुझाव दिये हैं, वे उचित हैं, उनको हमें हिन्दुस्तान के हृदय से देखना होगा और ग्रहण करना होगा।

मैं आपको बतलाना चाहता हूं कि यहां पर जो दक्षिण के डाइरैक्टर आफ़ सोशल वैलफेयर हैं उनके सामने हिन्दी भाषा बोलने वाले क्या बोलें? मेरे कहने का मतलब यह है कि हिन्दी अगर ऐसी भाषा हो जिसको हर आदमी समझ सके तो इसमें किसी को ऐतराज नहीं होगा।

चूंकि अब समय नहीं है इसलिये अन्त में मैं केवल यही निवेदन करूंगा कि गृह मंत्री जी ने हमारे सामने राजभाषा संशोधन विधेयक के रूप में जो सुझाव पेश किये हैं उनको ठीक तरह से समझने के लिए एक हिन्दुस्तानी का दिल रखना होगा और हर एक को हिन्दुस्तानी बनना होगा। जहां देश की आल इंडिया लैविल पर एक राजभाषा हो वहां हमें यह भी देखना होगा कि देश की एकता कायम रहे और उसे किसी भी तरह की आंच न आने पावे। मैं गृह मंत्री जी को ऐसा प्रस्ताव लाने के लिए बधाई देता हूं और उसका समर्थन करता हूं।

SHRI V. KRISHNAMOORTHI (Cuddalore): In moving Amendments 82 to 86, 88 and 89, I would like to point out that this Bill does not satisfy the non-Hindi-speaking people and it does not carry Pandit Jawaharlal Nehru's assurances, for which it is allegedly brought before this House by the Home Minister, to the full

[Shri V. Krishnamoorthi]

extent. It is not even an improvement over the 1963 Bill.

In moving my amendment No. 82, I would like to say that Pandit Jawarlal Nehru's assurances have not been fully implemented. You will remember that in 1965 there had been so many firings in Madras and hundreds of people were killed and thousands were imprisoned; we were all inside the jail for allegedly burning a part of the Constitution which deals with the Official Languages Bill. At that time the late Shri Lal Bahadur Shastri as well as the present Prime Minister assured that they would amend the Constitution, they assured that they would implement Pandit Jawaharlal Nehru's assurances. After the recent General Elections when our Chief Minister met the Prime Minister, she said that she was unable to implement Pandit Nehru's assurances to the full extent by way of bringing a Constitutional amendment because the political complexion after the General Elections had completely changed. She was unable to implement on Pandit Nehru's assurances by way of Constitutional amendment, but I am surprised why this word 'may' has not been converted into 'shall' in Clause 2. In the 1963 Bill it was said that English 'may' continue along with Hindi for all the official purposes of the Union for which it was being used and also for the transaction of business in Parliament. In the present Bill also, the same thing continues; 'may' continues for the transaction of business in Parliament and 'may' continues for all the official purposes of the Union for which it was being used. Our learned Law Minister, who is Ivor Jennings of India, while clarifying why the word 'may' cannot be replaced by 'shall', said that it would be an absurdity because in the proviso there are so many 'shall's and that if we put 'shall' here also, it would be meaningless. He is a lawyer and he is always very much interested in confusing this house. We are not at all interested in the proviso. If 'shall' is put instead of 'may', there is no necessity for any proviso. We are not interested in provisos; we are only interested that English 'shall' continue to be used along with Hindi.

I can understand my hon. Jan Sangh friends; I can understand my hon. SSP friends. They all agree with us. They do not want any imposition of Hindi over the non-Hindi region and they do not like imposition of English over them. They are coming to a compromise. Let there be two official languages, two link languages—English and Hindi—for ever. There need not be any imposition of Hindi over us or English over them. I, therefore, accuse this Government, I accuse this Cabinet, that they are not at all implementing Pandit Nehru's assurances in full.

I am speaking in English; I am compelled to speak in English because I do not know Hindi. That need not be taken to mean that I am a strong supporter of English or English people or slavery or anything like that. We are not at all for that. I am speaking in English because my mother-tongue is not recognised here. There is no facility here for the other hon. members to hear me if I speak in my mother-tongue. If you make arrangements for that, we will be speaking only in Tamil and not in English.

Another thing I want to make very clear. This Government has not properly implemented the assurances given. To-day the Bill can be passed. It is only a Bill, tomorrow it can be undone. But if a constitutional amendment is made, it cannot be easily undone by Parliament immediately because ratification by States is necessary. So, I charge the Prime Minister and the Home Minister and the Government here that they are not at all correctly following the assurances given in implementing the Nehru's assurances. They have not added the word 'shall' instead of 'may' in the clause. With a few words more I will close.

We want only constitutional amendment. We are not satisfied with this Bill at all and we want only constitutional amendment.

MR. SPEAKER : But as a temporary measure it is put here.

SHRI V. KRISHNAMOORTHI : Sir, you have seen that an earthquake has taken place in Maharashtra. I do not want another political earthquake take place here. We are not at all interested. I am only appealing to the Congress Members and my friends here, to kindly bear with us. Kindly rather allow us some time till we switch on. The only provision we want is that English shall continue to be used along with Hindi for all official purposes for which it was being used before the commencement of the Constitution and also for the transaction of business in Parliament till the non-Hindi-speaking States require it. Only if that is incorporated in the Bill, it will satisfy Nehru's assurances. Nothing short of this, nothing short of such a Bill will satisfy us. So, I am appealing again to them. Kindly rethink. I know you are going to amend the Constitution, a time is going to come again when you are going to amend the Constitution even without consulting the DMK, even without consulting the non-Hindi-speaking States, when the students, the masses, the public, the literates and the people in the non-Hindi areas are going to rise against the Government of India for not implementing Nehru's assurances in the form of a constitutional amendment or at least in the form of Official Language Bill.

With these words I conclude and I thank you for giving me an opportunity to speak.

**श्री वेणी शंकर शर्मा** (बांका) : अध्यक्ष महोदय, मैं अपने संशोधन नम्बर 16, 22, 24, 30, 34, 37, 46, 53, 72 और 79 को सदन के सामने पेश करते हुए केवल दो शब्द कहना चाहता हूं ।

माननीय गृह मंत्री श्री चव्हाण ने अपने मध्यान्तर भाषण में दो दिन पहले जो कुछ बातें कही थीं उनसे बड़ी सान्तवना मिली थी । बड़ी राहत व संतोष मिला था कि वह हिन्दी के पक्ष में बोल तो रहे हैं और अब वह हिन्दी के पक्ष में कुछ काम भी करेंगे । लेकिन जब हम आगे की कार्रवाई को देखते हैं तो वही ढाक के तीन पात पाते हैं । मुझे इस अवसर पर एक शायर का एक मशहूर कलाम गत महायुद्ध के जमाने का याद आ रहा है जिसमें उसने कहा था :

"कदम जर्मन के बढ़ते हैं फतह अंग्रेजों की होती है ।"

माननीय गृह मंत्री राग तो हिन्दी का अलापते हैं लेकिन आखिर में अंग्रेजी को ही हमारे ऊपर लादने की इस बिल के द्वारा चेष्टा कर रहे हैं ।

अध्यक्ष महोदय, इस विधेयक के सम्बन्ध में बहुत सी दलीलें दी गई हैं और अजीब-अजीब दलीलें दी जा रही हैं । यह कहा जा रहा है कि हिन्दी उत्तर भारत की मातृभाषा है इसलिए उत्तर भारत वालों को हिन्दी माध्यम के होने से बहुत सुविधा प्राप्त हो जायेगी लेकिन आप में से सदन का हर एक सदस्य इस बात को जानता है कि हिन्दी जिसकी कि हम यहां वकालत करते हैं जिसे हम यहां बोलते हैं वह किसी प्रान्त की, किसी स्थान की मातृभाषा नहीं है । राजस्थान हिन्दी-भाषी प्रान्त कहलाता है, बिहार हिन्दी-भाषी प्रान्त कहलाता है लेकिन आपने देखा है कि राजस्थान की भाषा के लिए महाराजा कर्णी सिंह जी ने आपके सामने एक अलग बिल पेश किया है कि राजस्थान की भाषा राजस्थानी होनी चाहिये । इसी तरह मैं आपको बतलाना चाहता हूं कि बिहार में कहीं भोजपुरी चल रही है, तो कहीं मैथिली और कहीं फिर भागलपुरी है । यह भाषाएं अलग-अलग हैं । इन मातृभाषाओं वाले विद्यार्थियों को सदन में बोली जाने वाली हिन्दी को सीखने के लिए उतना ही समय चाहिए जितना कि किसी अन्य भाषा-भाषी विद्यार्थी को । मैं समझता हूं कि हमारे तामिल वाले और तेलुगू मातृभाषी विद्यार्थियों को इस हिन्दी को सीखने के लिए उतना ही समय चाहिए जितना कि उन विद्यार्थियों को । यहां पर मैं यह भी बतला दूं कि बंगाल के हिन्दी पढ़ने वाले बालक जितनी शुद्ध हिन्दी बोल सकते हैं उतनी हमारे बिहार और राजस्थान के बालक नहीं . . .

**अध्यक्ष महोदय** : माननीय सदस्य का समय समाप्त हो गया है ।

**श्री बेणी शंकर शर्मा** : मैं केवल एक बात और कहूंगा जहां तक अंग्रेजी के द्वारा एकता लाने का सम्बन्ध है वह कुछ ऐसी दलील है जो समझ में नहीं आती । अध्यक्ष महोदय, अंग्रेजी के द्वारा भारत वर्ष में एकता नहीं आई थी । यह एक बड़ी विडम्बना है, आत्म प्रवंचना है । यह भारत वर्ष में जिस एकता की हम चर्चा कर रहे हैं वह अंग्रेजों के डंडे से आई थी तो क्या यह मेरे मित्र कहना चाहते हैं कि भारतवर्ष में एकता स्थापित करने के लिए फिर हम अंग्रेजों का अंग्रेजी से यहां पर आवाहन व स्वागत करना चाहते हैं ? मैं तो केवल एक ही बात कहूंगा कि न हम पर अंग्रेजी थोपी जाये और न हम तामिल भाइयों पर हिन्दी थोपना चाहते हैं ।

मैं श्रीमती सुचेता कृपलानी के संशोधनों का समर्थन करते हुए गृह मंत्री से यह निवेदन करना चाहता हूं कि वह उन संशोधनों को स्वीकार करें । हमारे देश में न अंग्रेजी का साम्राज्य हो और न हिन्दी का साम्राज्य हो । हम चाहते हैं कि हमारी सब क्षेत्रीय भाषाओं का उन के अपने-अपने क्षेत्रों में साम्राज्य हो, उनका बोल-बाला हो । हम चाहते हैं कि नौकरियों के लिए क्षेत्रीय भाषाओं में परीक्षा ली जाये । हमारे कैंडीडेट्स के लिए न हिन्दी कम्पलसरी हो और न अंग्रेजी, बल्कि उनकी योग्यता क्षेत्रीय भाषाओं से मापी जाये । भारतवर्ष की सम्पर्क भाषा गंगा गोदावरी की धारा की तरह स्वयं ही बन जायेगी । उसके लिए हमें सिर खपाने की आवश्यकता नहीं है ।

मैं नहीं जानता कि गृह मंत्री जिस तुष्टीकरण की नीति को अपना रहे हैं, वह हमारे देश को कहां ले जायेगी । जैसा कि माननीय श्री कृष्णमूर्त्ति ने कहा है, कि इस विधेयक से न वे संतुष्ट हैं और न हम । अगर कांग्रेस समझती है कि वह इस भाषा विधेयक के जरिये तामिलनाड में अपना शासन फिर से स्थापित कर सकेगी, तो यह उसकी भी भूल होगी । अगर वह इस विधेयक पर जोर देगी, तो वह उत्तर भारत को भी अपने हाथ से खो बैठेगी ।

**श्री गुलाम मुहम्मद बख्शी** (श्रीनगर) : जनाबे वाला, जो तरमीम इस हाउस में जेरे बहस है, मैं उसकी हिमायत के लिये खड़ा हुआ हूं । मैं समझता हूं कि इस जरिये एक रास्ता और एक काम्प्रोमाइस ऐसा निकाला गया है, जिससे मुल्क की यकजहती और यगानगत को कायम रखा जाये । इस पार्लियामेंट में या इससे बाहर भी कोई शख्स यह नहीं कहता है कि अंग्रेजी इस मुल्क की कौमी जुबान है । सबकी राय है कि वह बाहर से आई है । हिन्दी हिन्दुस्तान की कौमी जुबान है, इस पर भी किसी को एतराज नहीं है । लेकिन बदकिस्मती से कुछ बातें ऐसी उठीं, जिससे ग़लतफ़हमी पैदा हुई । हर शख्स यह कहता है कि हिन्दी कौमी जुबान है । हमारे आईन में यह दर्ज है और आईन के हम कायल हैं । लेकिन आईन में हमने चौदह और जुबानों को भी कुबूल किया है । सवाल यह है कि मुल्क की यगानगत, यकजहती और इन्टैग्रिटी को कैसे कायम रखा जाये ।

जुबान की वजह से अगर मुल्क बिखरता है, उसके दो हिस्से हो जाते हैं, तो मुल्क के लिए इससे बढ़ कर कोई बदकिस्मती नहीं हो सकती है । पंडित जी और श्री लाल बहादुर शास्त्री ने जो एशोरेंसिज दिये थे, उनको और मुल्क के मौजूदा हालात को मद्दे-नज़र रख कर यह बिल ऐवान के सामने लाया गया है । मैं चाहता हूं कि जब होम मिनिस्टर साहब इस बहस का जवाब दें, तो वह यह कैटागारिकल एशोरेंस दें कि हिन्दी इस मुल्क की कौमी जुबान है और अंग्रेजी उस वक्त तक जारी रहेगी, जब तक कि नान-हिन्दी एरियाज उस दरजे तक न पहुंच जायें, जहां हिन्दी एरियाज पहुंचे हुए हैं, चाहे इसमें दस, बीस या तीस बरस लग जायें, इसमें फिर कोई हेर-फेर नहीं किया जायेगा और इस वक्त जो शको-शुबहा है, उस को दूर किया जायेगा ।

यह कहा जाता है कि हिन्दी आफ़िशयल लैंग्वेज है, यूनियन लैंग्वेज है, लेकिन गवर्नमैंट की पालिसीज़ की वजह से इस जुबान को आम करने के बजाये उसको और ज्यादा तंग किया जा रहा है । आप आल-इंडिया रेडिओ को ले लीजिए । आल-इंडिया रेडियो से हिन्दी की जो नशरियात होती हैं, जो हिन्दी बोली जाती है, कम से कम मैं तो उसको पचास फ़ीसदी से ज्यादा नहीं समझता हूं । मैं समझता हूं कि यह हिन्दी की ख़िदमत नहीं है । अगर यह हुकूमत हिन्दी की ख़िदमत करना चाहती है, तो वह सबसे पहले रेडिओ की इस जुबान को आसान कर दे ताकि वह आम-फ़हम हो और हिन्दुस्तान के हर एक हिस्से में उसको समझा जा सके ।

उसके साथ ही इस मुल्क की दूसरी चौदह जुबानों को भी डेवेलप किया जाये, जैसा कि इस रेज़ोल्यूशन में कहा गया है । जुबान और इल्म के मसले में हमें कोई लिमिट या बाउंडरी नहीं रखनी चाहिए । हमें इस मामले में बिबरल होना चाहिए । हर उस जुबान को, जिसको कांस्टीट्यूशन ने माना है, हिन्दी के साथ-साथ डेवेलप किया जाये, ताकि इस वक्त मुल्क में जुबान का जो झगड़ा चल रहा है, वह दूर हो जाये ।

ऐसा इन्तज़ाम किया जाना चाहिए कि हिन्दी की किताबें सस्ती कीमत पर मुहैया की जा सकें । आज बाइबल दस रुपये कास्ट करती है, लेकिन वह बाज़ार में आठ आने में मिलती है, जब कि हिन्दी की कोई किताब अगर चार आने कास्ट करती है, तो वह एक रुपये में मिलेगी । अगर हम हिन्दी को डेवेलप करना चाहते हैं, तो उसके लिए यह ज़रूरी है कि उस के लिटरेचर को सस्ता और आम कर दिया जाये । इसी तरह हिन्दी की असली ख़िदमत हो सकती है ।

मेरे कानों में यह आवाज़ पड़ी है कि हिन्दी मैजारिटी की लैंग्वेज है । किस मैजारिटी की लैंग्वेज है ? यहां माइनारिटी कौन है ? हिन्दी इस मुल्क की भाषा है । इस मैजारिटी और माइनारिटी का सवाल नहीं है । बद-किस्मती से इस बात ने आज तक हमको ख़राब किया है और अगर हमने एहतियात न बरती, तो आईन्दा भी वह ख़राब करेगी । बहुत ज़ोर से कहा गया है कि मैजारिटी पायंट आफ़ व्यू को एक्सैप्ट करना पड़ेगा । मैं यह जानना चाहता हूं कि कौन है मैजारिटी और कौन है माइनारिटी अगर यह मुल्क की जुबान है, तो हमें सारे मुल्क की टर्म्ज़ में सोचना होगा । नान-हिन्दी एरियाज़ की जो दिक्कतें हैं, हमें उन का भी ख़याल रखना होगा ।

मैं भी ऐसे एरिया से आता हूं, जहां हमने उर्दू को आफ़िशल लैंग्वेज बनाया है । इस लिए हम को तमाम जुबानों को डेवेलप करने की कोशिश करनी चाहिए । कोई भी यह नहीं कह सकता है कि अंग्रेजी हमारी कौमी जुबान है । वह बाहर से आई है । लेकिन वक्त का तकाजा है, इस वक्त जरूरत है कि उसको उस वक्त तक बराबर चलने दिया जाये, जब तक कि मद्रास, केरल और साउथ वाले, बंगाल वाले कहें । तब तक इस बारे में कोई जोर नहीं होना चाहिए ।

आखरी सजेशन मैं यह देना चाहता हूं कि यहां पर तो आफिशल लैंग्वेज की बात है, लेकिन जो इनका हिन्दी बुलेटिन जाता है, उसको खुद इन्होंने दूसरा दर्जा दिया हुआ है । आप बताइये पहला दर्जा आप किसको देते हैं । आपको सोचना चाहिये कि जब हमारी एक कौमी जुबान है, तो उसके सिलसिले में हमें वही कदम उठाना चाहिये जिससे कि हम दुनिया में भी उस चीज को साबित कर सकें । मैं आपकी ईगरनेस पर या आपकी ईमानदारी पर डाउट नहीं करता हूं, लेकिन मैं यह अर्ज करना चाहता हूं कि आप अपनी ईगरनेस को जाहिर करने के लिये, अपनी कीननेस को जाहिर करने के लिये उसी के मुताबिक कदम भी उठायें ।

अब जहां तक बाकी जुबानों का ताल्लुक है, सब को बराबर का दर्जा दिया जाय—चाहे उर्दू हो, तमिल हो, गुजराती हो, कश्मीरी हो—यह सब मुल्क की जुबानें हैं । इन चन्द अलफाज के साथ मैं, जनाब, इस बिल की पुरजोर हिमायत करता हूं ।

صاحب اس بحث کا جواب دیں - تو وہ یہ کیٹیگاریکل ایشورینس دیں کہ ہندی اس ملک کی قومی زبان ہے اور انگریزی اس وقت تک جاری رہیگی - جب تک کہ نان ہندی ایریاز اس درجے تک نہ پہنچ جائیں - جہاں ہندی ایریاز پہنچے ہوئے ہیں - چاہے اس میں دس - بیس یا تیس برس لگ جائیں - اس میں پھر کوئی ہیر پھیر نہیں کیا جائیگا اور اس وقت جو شک و شبہہ ہے - اس کو دور کیا جائیگا -

یہ کہا جاتا ہے کہ ہندی آفیشل لینگویج ہے - یونین لینگویج ہے - لیکن گورنمنٹ کی پالیسیز کی وجہ ہے اس زبان کو عام کرنے کے بجائے اس کو اور زیادہ تنگ کیا جا رہا ہے - آپ آل انڈیا ریڈیو کو لے لیجئے - آل انڈیا ریڈیو سے ہندی کی جو نشریات ہوتی ہیں - جو ہندی بولی جاتی ہے - کم سے کم میں تو اس کو پچاس فیصدی سے زیادہ نہیں سمجھتا ہوں - میں سمجھتا ہوں کہ یہ ہندی کی خدمت نہیں ہے - اگر حکومت ہندی کی خدمت کرنا چاہتی ہے - تو وہ سب سے پہلے ریڈیو کی اس زبان کو آسان کر دے - تاکہ وہ عام فہم ہو اور ہندوستان کے ہر ایک حصے میں اس کو سمجھا جا سکے -

اس کے ساتھ ہی اس ملک کی دوسری چودہ زبانوں کو بھی ڈیویلپ کیا جائے - جیسا کہ اس ریزولیوشن میں

[شری غلام محمد بخشی (شری نگر) - جناب والا - جو ترمیم اس ہاؤس میں زیر غور ہے میں اس کی حمایت کے لئے کھڑا ہوا ہوں - میں سمجھتا ہوں کہ اس کے ذریعہ ایک راستہ اور ایک کامپرومائس ایسا نکالا گیا ہے جس سے ملک کی یکجہتی اور یگانگت کو قائم رکھا جائے - اس پارلیمنٹ میں یا اس سے باہر بھی کوئی شخص یہ نہیں کہتا ہے کہ انگریزی اس ملک کی قومی زبان ہے - سب کی رائے ہے کہ وہ باہر سے آئی ہے - ہندی ہندوستان کی قومی زبان ہے - اس پر بھی کسی کو اعتراض نہیں ہے - لیکن بدقسمتی سے کچھ باتیں ایسی اٹھیں - جس سے غلط فہمی پیدا ہوئی - ہر شخص یہ کہتا ہے کہ ہندی قومی زبان ہے- ہمارے آئین میں یہ درج ہے اور آئین کے ہم قائل ہیں - لیکن آئین میں ہم نے چودہ اور زبانوں کو بھی قبول کیا ہے - سوال یہ ہے کہ ملک کی یگانگت - یکجہتی اور انٹیگریٹی کو کیسے قائم رکھا جائے -

زبان کی وجہ سے اگر ملک بکھرتا ہے ، اس کے دو حصے ہو جاتے ہیں ، تو ملک کے لئے اس سے بڑھ کر کوئی بدقسمتی نہیں ہو سکتی ہے - پنڈت جی اور شری لال بہادر شاستری نے جو ایشورینسز دئے تھے ، ان کو اور ملک کے موجودہ حالات کو مدنظر رکھ کر یہ بل ایوان کے سامنے لایا گیا ہے - میں چاہتا ہوں کہ جب ہوم منسٹر

میجارٹی او کون ہے مائناریٹی - اگر یہ ملک کی زبان ہے تو ہمیں سارے ملک کی ٹرمز میں سوچنا ہوگا - نان ہندی ایریاز کی جو دقتیں ہیں - ہمیں ان کا بھی خیال رکھنا ہوگا -

میں بھی ایسے ایریا سے آتا ہوں - جہاں ہم نے اردو کو آفیشل لینگویج بنایا ہے - اس لئے ہم کو تمام زبانوں کو ڈیویلپ کرنے کی کوشش کرنی چاہئے - کوئی بھی یہ نہیں کہہ سکتا ہے کہ انگریزی ہماری قومی زبان ہے - وہ باہر سے آئی ہے - لیکن وقت کا تقاضہ ہے - اس وقت ضرورت ہے کہ اس کو اس وقت تک برابر چلنے دیا جائے - جب تک کہ مدراس - کیرل اور ساؤتھ والے - بنگال والے کہیں - تب تک اس بارے میں کوئی زور نہیں ہونا چاہئے -

آخری سجیشچن میں یہ دینا چاہتا ہوں کہ یہاں پر تو آفیشیل لینگویج کی بات ہے لیکن ان کا جو ہندی بلیٹن جاتا ہے اس کو خود انہوں نے دوسرا درجہ دیا ہوا ہے - آپ خود بتائیے پہلا درجہ آپ کس کو دیتے ہیں - آپکو سوچنا چاہئے کہ جب ہماری ایک قومی زبان ہے تو اس کے سلسلے میں ہمیں وہی قدم اٹھانا چاہیئے جس سے کہ ہم دنیا میں بھی اس چیز کو ثابت کر سکیں - میں آپ کی ایگرنیس پر یا آپ کی ایمانداری پر ڈاؤٹ نہیں کرتا لیکن میں یہ عرض کرنا چاہتا ہوں کہ آپ اپنی ایگرنیس کہا گیا ہے - زبان اور علم کے مسئلے میں ہمیں کوئی لیمٹ یا باؤنڈری نہیں رکھنی چاہئے - ہمیں اس معاملے میں لبرل ہونا چاہئے - ہر اس زبان کو - جس کو کانسٹیٹیوشن نے مانا ہے - ہندی کے ساتھ ساتھ ڈیویلپ کیا جائے - تاکہ اس وقت ملک میں زبان کا جو جھگڑا چل رہا ہے - وہ دور ہو جائے -

ایسا انتظام کیا جانا چاہئے کہ ہندی کی کتابیں سستی قیمت پر مہیا کی جا سکیں - آج بائبل دس روپیے کاسٹ کرتی ہے - لیکن وہ بازار میں آٹھ آنے میں ملتی ہے - جبکہ ہندی کی کوئی کتاب اگر چار آنے کاسٹ کرتی ہے - تو وہ ایک روپیہ میں ملیگی - اگر ہم ہندی کو ڈیویلپ کرنا چاہتے ہیں - تو اس کے لئے یہ ضروری ہے کہ اسکے لٹریچر کو سستا اور عام کر دیا جائے - اسی طرح ہندی کی اصلی خدمت ہو سکتی ہے -

میرے کانوں میں یہ آواز پڑی ہے کہ ہندی میجارٹی کی لینگویج ہے - کس میجارٹی کی لینگویج ہے - یہاں مائناریٹی کون ہے - ہندی اس ملک کی بھاشا ہے - اس میں میجارٹی اور مائناریٹی کا سوال نہیں ہے - بدقسمتی سے اس بات نے آج تک ہم کو خراب کیا ہے اور اگر ہم نے احتیاط نہیں برتی - تو آئندہ بھی وہ خراب کریگی - بہت زور سے کہا گیا ہے کہ میجارٹی پائنٹ آف ویو کو ایکسیپٹ کرنا پڑیگا - میں یہ جاننا چاہتا ہوں کہ کون ہے

[شری غلام محمد بخشی]

کو ظاہر کرنے کے لئے - اپنی کینیس کو ظاہر کرنے کے لئے اسی کے متعبق قدم بھی اٹھائیں -

اب جہاں تک باقی زبانوں کا تعلق ہے سب کو برابر کا درجہ دیا جائے - چاہے اردو ہو، تمل ہو، گجراتی ہو، کشمیری ہو، یہ سب ملک کی زبانیں ہیں - ان چند الفاظ کے ساتھ - جناب - میں اس بل کی پرزور حمائیت کرتا ہوں - ]

MR. SPEAKER: The Home Minister.

**श्री राम सिंह अयरवाल** (सागर) : अध्यक्ष महोदय, मुझे भी दो मिनट का समय दीजिये ।

MR. SPEAKER: Order, order.

**श्री राम सिंह आयरवाल** : मेरी बात तो सुन लीजिये

MR. SPEAKER: Order, order. Nothing will be taken down.

**श्री राम सिंह अयरवाल** :**

MR. SPEAKER: You must sit down. Ten names are there. I have not allowed anybody.

**श्री हुकम चन्द कछवाय** : (उज्जैन) अध्यक्ष महोदय, हम ने संशोधन दिये हैं, इस लिये हम को समय मिलना चाहिये । आपको समय देना पड़ेगा ।

**अध्यक्ष महोदय** : नहीं दूंगा ।

**श्री हुकम चन्द कछवाय** : तो इस तरह कार्यवाही नहीं चल सकती ।

MR. SPEAKER: Will you sit down now or not? I do not want to take any action. You cannot dictate to me like this.

**श्री हुकम चन्द कछवाय** : आपको समय देना होगा ।

MR. SPEAKER: No, please. This cannot be be done. This cannot be tolerated. You must sit down. There is no alternative.

**श्री हुकम चन्द कछवाय** : मैं भी सहन नहीं कर सकता ।

MR. SPEAKER: I know that you are a member. Others are also members, not only you.

**श्री हुकम चन्द कछवाय** : मैंने अमेण्डमेंट दी है, मुझे समय दिया जाय । आपको समय देना होगा ।

MR. SPEAKER: No please.

**श्री हुकम चन्द कछवाय** : मैं तो आप से प्रार्थना कर रहा हूं . . . .

MR. SPEAKER: No. I will not change once I take a decision. Will you kindly sit down? I appeal to you. Just now they sent me a chit, and I allowed a speaker of that party. Even then, if an individual gets up like this, what am I to do? Just now, Mr. Beni Shankar Sharma spoke. I permitted him because it was just a matter of five minutes after all. I do not want this thing to happen and I do not want to name anybody. But do not take advantage of it. Please do not think that it is weakness. Any Member can be named and asked to withdraw. It is a simple matter but I do not want to do that. It is an unpleasant thing, and I am trying to avoid such unpleasantness. But if I am being threatened into submission and asked to do something, that is bad. Suppose I give you a chance because you shout, then I may have to give a chance to another who may also shout. This will lead to nowhere. Where will it lead to, I want to know. Where will it lead the House to? There are 10 names from the Congress Benches including the names of some senior Members. But I did not give them a chance. Mr. Ramamurti wrote to me. So many Members could not be given a chance. So, this sort of threatening and shouting is not proper.

**Not recorded

**श्री हुकम चन्द कछवाय** : अध्यक्ष महोदय, आप मेरे से नाराज क्यों हैं ? क्या आप मुझे समय नहीं देंगे ?

MR. SPEAKER : I request you to sit down.

**श्री हुकम चन्द कछवाय** : अध्यक्ष महोदय, मैं आप के खिलाफ बाक-आउट करता हूं ।

(*Shri Hukam Chand Kachwai then left the House*)

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Mr. Speaker, Sir, we are discussing the amendments moved in respect of the Bill. There are a large number of amendments to clause 2. Really speaking this Bill consists mainly of clause 2.

Before I go into the general discussion about the clauses, I would like to indicate that I propose to accept certain amendments which are consistent with the main purposes and the spirit of the Bill. I would like to assure the hon. Member Shri V. Krishnamoorthi who spoke last practically that this Bill is intended to, and is implementing the assurances given by the previous two Prime Ministers to this Parliament. I would request him not to think in terms of civil war or any war. (*Interruption*). Here is a challenge to all of us to constructively solve a very difficult and complex problem.

SHRI MANOHARAN (Madras North) : The Home Minister need not have any such impression. Our Chief Minister has made it very clear in his statement : there should be no agitational approach to this problem. It is a rational and democratic approach. (*Interruption*).

SHRI Y. B. CHAVAN : If I have given any misinterpretation of it, if I have given any offence to you, I am prepared to withdraw those words.

Sir, I was thinking, before I got up to speak, whether I can make a speech without using any words at all, because I know that any use of words is likely to be misinterpreted in this surcharged context. I would now merely indicate—I am not going to make any speech—that I am going to accept amendment No. 168.

AN HON. MEMBER : Please read it.

SHRI Y. B. CHAVAN : I will explain them later. I will mention first of all what are the amendments that I am accepting, and then say how they will read. I shall mention serially what are the amendments that I am accepting. I shall mention them serially first, because really speaking, they can be entertained in a different way. I shall explain that later. Now, I accept amendment No. 168. Then there are amendment Nos. 169 and 178—two identical amendments. I do not know whether 169 has been moved. If it is not moved, then I am accepting amendment No. 178.

MR. SPEAKER : Accept 178.

SHRI DEORAO PATEL (Yeotmal) : I move amendment No. 169.

MR. SPEAKER : He cannot move it now.

SHRI Y. B. CHAVAN : I am accepting 178 in that case. Then, I am accepting amendment No. 173; then, 174 and 176. In all, I am accepting amendments Nos. 168, 173, 174, 176 and 178; five amendments in all.

I will take amendments 173 and 174 first because they relate to the first proviso. The proviso now reads thus :

> "Provided that the English language shall be used for purposes of communication between the Union and a State which has not adopted Hindi as its official language and between one State and another State where either of the States concerned has not adopted Hindi as its official language."

Amendment 173 seeks to substitute this by the following :

> "Provided that the English language shall be used for purposes of communication between the Union and a State which has not adopted Hindi as its official language;

[Shri Y. B. Chavan]

Provided further that where Hindi is used for purposes of communication between one State which has adopted Hindi as its official language and another State which has not adopted Hindi as its official language, such communication in Hindi shall be accompanied by a translation of the same in the English language;"

SHRI SURENDRANATH DWIVEDY (Kendrapara): How does it materially differ from the present provision.

SHRI Y. B. CHAVAN: It does differ slightly. If it had differed very materially, I would not have accepted it. The idea of the amendment is, between a Hindi and a non-Hindi State, a Hindi State will be able to send a communication in Hindi with a translation in English. That is the major improvement. But we are not making it compulsory *vice versa*, i.e. a non-Hindi State will not be required to send a Hindi translation even if they write in English.

SHRI ATAL BIHARI VAJPAYEE (Balrampur): Let them write in the regional language.

SHRI Y. B. CHAVAN: That can be done by mutual agreement, as provided by the second proviso, which is not amended.

Amendment 174 is consequential, because there is another proviso which is not amended. There instead of "Provided further" we are saying "Provided also".

SHRI P. RAMAMURTI (Madurai): What is the difference?

SHRI Y. B. CHAVAN: There is some distinction. (*Interruptions*). For that matter, I will have to hold a class in English which I do not want to do.

SHRI SEZHIYAN (Kumbakonam): May I seek a clarification at this stage? According to the amendment No. 173 which he is accepting, if a Hindi State writes to a non-Hindi State in Hindi, it shall be accompanied by an English translation. Suppose there is a dispute. For the purpose of legal interpretation, which will be taken? Will the original stand or will the translation stand? For interpretation in courts, the language used is English.

SHRI Y. B. CHAVAN: I understand his point. I would not take the place of the court here. But certainly when they are sending an English translation, you can take the English translation as an authoritative communication. There is no doubt about that. The intention of the legislature, as I am trying to express, is that it will be really left to the discretion of the receiving end to accept whatever it wants as authoritative. If they want to take the English translation as authoritative, they can do so. Our idea is not to make it difficult.

Then I go to amendment No. 176 by which it is sought to put in the words "Hindi or the English language" in place of "Hindi". As we are amending by amendment No. 168 the latter portion of it, amendment No. 176 really becomes necessary.

By amendment No. 168 we seek to amend lines 25 to 31 by putting in:

"a translation of such communication in the English language or, as the case may be, in Hindi shall also be provided till such date as the staff of the concerned Ministry, Department office or corporation or company aforesaid have acquired a working knowledge of Hindi."

This is a provision for correspondence between the different ministries, departments and different offices under the ministries and the departments concerned. The original provision was:

"a translation of the same in the English language shall also be provided along with the Hindi text thereof till such date as both the staff of the Ministry, Department, office, corporation or company aforesaid from which such communication is sent and the staff of the Ministry, Department, office, corpora-

tion or company aforesaid in which it is received, have acquired a working knowledge of Hindi."

Here the idea was that the translation will be provided along with the communication. Therefore, it was the responsibility of every despatching end to send the translation. That is being changed. Now it reads like this:

"a translation of such communition in the English language or, as the case may be, in Hindi shall also be provided till such date as the staff of the concerned Ministry, Department, office or corporation or company aforesaid have acquired a working knowledge of Hindi."

SHRI ATAL BIHARI VAJPAYEE: Provided by whom?

SHRI Y. B. CHAVAN: I will explain that. If, for example, in the south there is an isolated station master, a postmaster or a teacher and if he does not know Hindi it will not be his responsibility to have a translation made but it will be the responsibility of the Government or the Administration to make arrangements to see that the receiving end, if they do not know Hindi, is provided with an English translation. For that we will have to think of providing, certainly, some new administrative machinery and for that we will have to undertake certain more expenditure. We will have to take the responsibility to see that these people who do not know English but know Hindi and those people who do not know Hindi but know English are allowed to take full part and share in the administration of the Union.

श्री कंवर लाल गुप्त (दिल्ली सदर): आप रिसीविंग एंड पर क्यों ट्रांसलेशन नहीं कराना चाहते ?

SHRI Y. B. CHAVAN: If you merely say 'receiving end' then every end is a receiving end and a despatching end. There is no receiving end only or despatching end only.

श्री प्रकाश वीर शास्त्री (हापुड़): मेरा निवेदन इतना है कि यह जो आप कह रहे हैं इस को थोड़ा सा स्पष्ट और कर दें कि जहां से इस प्रकार का पत्र या टिप्पणी जायगी, वहां आप ने कहा कि आवश्यकता नहीं होगी उस के साथ अनुवाद भेजने की ? लेकिन जहां वह भेजेंगे या जो उसका गंतव्य स्थान होगा, वहां उस के अनुवाद की व्यवस्था की जायगी, यह आप और थोड़ा स्पष्ट कर दें।

SHRI Y. B. CHAVAN: Suppose that very man, as I said, an isolated postmaster or station master in the south does not know Hindi and you say that only the receiving end is responsible to translate, if somebody writes to him in Hindi the poor man cannot have an arrangement for translating it. So, our idea is not to create any difficulties or obstacles for only English-knowing people or only Hindi-knowing people in participating in the administration. This is a new responsibility that the government is taking. I want to make it clear that only Hindi-knowing people or only English-knowing people will have full opportunities to participate in the administration at the stage of recruitment. Naturally, they will have to learn other languages later on.

12 HRS.

SHRI S. M. BANERJEE (Kanpur): This is not clear.

SHRI INDRAJIT GUPTA (Alipore): The question of sending the translation by the Centre, that is not the point. That is there in the original also. The two amendments, 176 and 168 are inter-connected and should be taken together. Then there will be no confusion. In the original it was said "where Hindi is used"; now it is "where Hindi or English is used". Therefore, as a consequential part, the translation in English or Hindi, as the case may be, will have to be despatched. So, the point is not that originally the receiver had to be responsible. He

[ Shri Indrajit Gupta ]

has nothing to do with it. In any case, the Centre has to do it.

SHRI Y. B. CHAVAN : I quite agree with you. Amendment 176 is not merely a consequential amendment. Formerly, it was mere translation of one language. Now we are making it compulsory for translation in both languages, in both Hindi and English. And we are not making it compulsory for the man who writes that language to have a translation of it. That is the only thing I am pointing out.

SHRI NAMBIAR (Tiruchirapalli) : What is suggested, is it practicable? You may set up some mechanism. But the country is so vast and the communications so numerous, is it practicable?

SHRI Y. B. CHAVAN : The point is, whatever is desirable will have to be made practicable. I have no doubt about it. I know that if we go by mere practicality nothing will happen. That is the main difficulty. So, when we think it has to be done, we will have to find some new administrative methods to achieve this.

SHRI ANBAZHAGAN (Tiruchengode) : I want a clarification on this The amendment says :

> "a translation of such communication in the English language or, as the case may be, in Hindi shall also be provided till such date as the staff of the concerned Ministry, Department, office or corporation or company aforesaid have acquired a working knowledge of Hindi".

Who will decide that the staff have acquired a working knowledge of Hindi? Will it be by the head of the department, or some other official or by a committee? Whether these people know Hindi will be judged by whom?

SHRI Y. B. CHAVAN : Normally, as I see things, the head of the department will have to do it. If necessary, we will consider the difficulties involved in the matter.

The only amendment, which I have not mentioned, is amended No. 178. It seeks to substitute the word "Hindi" by "Hindi or the English language". Originally, it was 'English and Hindi'. We are changing it in the reverse order, Hindi and English, only a nominal change.

SHRI P. RAMAMURTI : In the amendment which you have made you have not made it the responsibility of either the receiving end or the despatch end to provide the translation. Am I right? I want to be clear. You say that the translation will be provided by some machinery about which the government is thinking of. Therefore, it is not the responsibility of either the sender or the receiver to provide the translation. Am I right?

SHRI Y. B. CHAVAN : No, you are not right. I know you are putting it in the rather very peculiar Ramamurti-manner. My point is, at what end this translation should be done will be gone into, will be looked into and we will consider what administrative arrangements will have to be made in every department and office, when there is no arrangement to provide some sort of translation either at the receiving end or the despatching end. My main purpose is that. We are not making it compulsory at any end at the moment. This has been kept open to see exactly the administrative conveniences in this matter and then proceed further.

श्री अटल बिहारी बाजपेयी : यह जो गृह मंत्री जी ने स्पष्टीकरण दिया है उस से यह बात साफ नहीं होती कि फाइलों पर नोटिंग का क्या होगा ? क्या हिन्दी में नोट करने की छूट होगी ? अगर वह फाइल हिन्दी जानने वाले अधिकारी के पास जायेगी तो उसका अनुवाद कहां होगा, मैं समझता हूं कि यह चीज इस में आप साफ नहीं कर रहे हैं । ऐसा अधिकार आप अपने हाथ में ले रहे हैं जो बाद में प्रयोग में न आये इस की हम को आशंका है ।

**SHRI Y. B. CHAVAN:** If you start with *ashankas*, it will end in *ashanka*. I am making an appeal to start with certain faith in us, in this House and in yourself. As far as the ministries are concerned, certainly every ministry will have a translation bureau. But this really speaking deals with the inter-ministerial thing. I am not very much worried about what happens in the Secretariat because there will be provision for the translation bureau. The real difficulty comes in when the scattered offices come in. It is really speaking there that the difficulty arises. For that we have to think of more administrative arrangements.

**श्री कंवर लाल गुप्त:** उन्होंने पूछा था कि क्या कोई सरकारी कर्मचारी फाइल पर हिन्दी में भी नोटिंग कर सकता है या नहीं ?

**श्री यशवन्तराव चव्हाण** : वह आज भी हो रहा है । उस के ऊपर कोई पाबन्दी नहीं है ।

**श्री मधु लिमये** : (मुंगेर) अध्यक्ष महोदय, कुछ तरमीमों के बारे में अभी मंत्री महोदय ने बयान दिया है । लेकिन मेरा खयाल है कि सरकारी काम में सब से बड़ा काम कार्यालयों के अन्दर हुआ करता है । पत्र-व्यवहार तो 5 प्रतिशत भी नहीं होगा और हम को उलझाया गया है पत्र-व्यवहार में । अभी आप वोट लेने जा रहे हैं तो उस के पहले क्या मैं प्रधान मन्त्री जी से और गृह मंत्री जी से यह प्रार्थना कर सकता हूं कि इस पर वोट लेने के पहले इस सदन के सभी दलों के जो प्रतिनिधि हैं उनसे एक, दो घंटे वह सलाह मशविरा करें और उस में अगर समझौता नहीं हुआ तो मतदान पूरा कराये । मैं आपका ध्यान दिलाना चाहता हूं आज मद्रास के मुख्य मंत्री श्री अन्नादुरई ने जो अपील की है उसकी ओर इस तरीके का अगर सम्मेलन हो जाता है, गोलमेज सम्मेलन, तो शायद रास्ता निकल सकता है । मैं केवल अपील कर रहा हूं क्योंकि एक दफा मतदान होने के बाद मामला बिगड़ सकता है । इसलिए मैं कहता हूं कि पहले कोशिश करो ।

**SHRI SURENDRANATH DWIVEDY:** What about amendment No. 132? Is he not in a position to accept that?

**SHRI Y. B. CHAVAN:** No, Sir.

**SHRI SURENDRANATH DWIVEDY:** Why?

**SHRI D. N. PATODIA** (Jalore) : If I have properly understood these amendments, which have been explained by the hon. Minister, they suggest that whether the correspondence is in English or in Hindi, there is no more the problem of sending any translation and that the receiving end will get the translation only wherever it is necessary, otherwise not.

**SHRI Y. B. CHAVAN:** Naturally.

**श्री स० मो० बनर्जी** : एक चीज मेरी समझ में नहीं आई । अभी जो अमेंडमेंट के बारे में कहा है, 168 के बारे में, वह ट्रान्सलेशन से जुड़ा हुआ है । उन्होंने यह तो कहा है कि हम जबरिया इसे किसी के ऊपर लादने की कोशिश नहीं करेंगे, रिसीविंग ऐंड हो या डिस्पैचिंग ऐंड हो, इस के लिए जबस्दती किसी के ऊपर नहीं की है । वह मशीनरी खुद प्रोवाइड करने वाले हैं । झगड़ा जिसकी वजह से हुआ, सारी शंका उत्पन्न हुई और संकोच भी आया कि वह यह महसूस करते थे कि मान लीजिये उत्तर प्रदेश सरकार को चिट्ठी लिखना चाहते हैं और उन्होंने 26 जनवरी से या आज से हिन्दी को आफिशिएल लैंग्वेज मान लिया है या किसी दूसरे ने अपनी भाषा को आफिशियल लैंग्वेज मान लिया है तो क्या उन के ऊपर यह जरूरी होगा कि वह अगर किसी ऐसे प्रान्त को "चिट्ठी लिखते हैं जहां पर हिन्दी न मानी गई हो या वह दूसरी भाषा न मानी गई हो, केवल अंग्रेजी को ही माना गया हो तो उन के ऊपर मजबूरी होगी डिस्पैचिंग एंड पर कि ट्रान्सलेशन दें या न दें यह चीज साफ नहीं की गई है । वह जो समझा रहे हैं वह तो ठीक है लेकिन बगैर शब्दों के आप को कानून में साफ तौर से प्रोवाइड करना चाहिए क्योंकि

[श्री स० मो० बनर्जी]

जो कामकाज होगा वह ऐक्ट के अनुसार होगा वह मंत्री जी के एश्योरेंस के अनुसार उतना ज्यादा नहीं होगा । मैं निवेदन करना चाहता हूं कि इसका स्पष्टीकरण वह कर दें । इसके अलावा एक चीज में और आप से निवेदन करना चाहूंगा

MR. SPEAKER: Not at this stage. You wanted a clarification. No more amendments and all that.

SHRI S. M. BANERJEE: I am not asking for amendments. I am simply requesting you to take the vote after the Lunch Hour. Let us sit together and think about all the amendments.

MR. SPEAKER: One party cannot be thinking; all must agree.

श्री कंवर लाल गुप्त : मैं इतना ही पूछना चाहता हूं कि केन्द्रीय सरकार और गैर-हिन्दी सरकारों के बीच में पत्र-व्यवहार की जो व्यवस्था आप ने बतलाई और एक हिन्दी सरकार और गैर-हिन्दी सरकार की व्यवस्था भी बतायी तो जो हिन्दी सरकारें हैं जिन्होंने यह तय किया है कि हमारी भाषा हिन्दी है, क्या यह समझा जाय कि केन्द्र उन सरकारों को पत्र लिखेगा तो केवल हिन्दी में लिखेगा ?

श्री यशवन्तराय चव्हाण : बिलकुल साफ बात है । हिन्दी में ही लिखेगा ।

SHRI SEZHIYAN: This is about the nature of communication between the Centre and the State which has not adopted Hindi and between one State which has adopted Hindi and another State which has not adopted Hindi. Here is my Amendment No. 84. I want a clarification on this. I feel, there is a serious lacuna. What about a citizen sending communication in the language he likes to the Central Government? That is not covered here. Suppose a citizen from Madras writes in English or Tamil. Two years ago, the Minister had assured the House that they will not refuse any communication coming from Tamilnad in Tamil. I want to have a clarification. Supposing a citizen from Madras writes in Tamil or in English, will he get a reply in the same language in which he writes?

SHRI Y. B. CHAVAN: Really speaking, this is for the official language and the correspondence between the Centre and the State and between Ministries and Departments. If any citizen as such writes in any language he likes, naturally, it cannot be rejected. But the reply, I think will have to be either in Hindi or English.

SHRI TULSIDAS JADHAV (Baramati): In the Constitution, it is provided that any citizen can write in any language.

SHRI MANOHARAN: Our contention is that he is entitled to get a reply in the language in which he has written. My Amendment No. 101 is a very simple and an innocuous one. It reads:

"Page 2, line 3,—

*after* "State" *insert*—

"or a corporation or a company or a person in a State".

It is very easy to accept. Will it be acceptable to you?

SHRI Y. B. CHAVAN: No.

SHRI MANOHARAN: Why?

MR. SPEAKER: No question of why? Shri Ramamurti.

SHRI P. RAMAMURTI: I want to make an appeal to the Home Minister and the Government that they should at least, even at this stage, try for a consensus. I think, it is possible. Let us try for a consensus. I again wish to appeal to the Home Minister and the Prime Minister to accept Mr. Vajpayee's appeal and postpone it and have a sort of round-table conference or a consensus.

SHRI N. SREEKANTAN NAIR (Quilon): On a point of clarification, Sir. I would like to know what would happen when a Central Government employee, a senior officer who does not know Hindi is deputed to a Hindi-

speaking area. How will he get things translated or will there be any bar to his being employed or deputed?

SHRI Y. B. CHAVAN : We are now talking of all sorts of hypothetical cases. When we decide about deputation, we, normally, take into account many considerations. Naturally, we will have to find out whether the man would himself like to go, whether he is likely to be useful there and all that. I have found that people coming from south, if they are deputed to any area, pick up the language so quickly that nobody, really speaking, can imagine about it. But these are hypothetical matters. Let us not start with any suspicion on that.

श्री बलराज मधोक (दक्षिण दिल्ली) : यदि मैं ठीक समझा हूं तो आनरेबल होम मिनिस्टर ने कहा है कि हिन्दी स्टेट में हिन्दी में पत्र आयेगा तो उसका जवाब हिन्दी में दिया जायगा । परन्तु दूसरी जगह पर यह भी उन्होंने कहा है कि हिन्दी का अनुवाद अंग्रेजी में और अंग्रेजी का अनुवाद हिन्दी में प्रोवाइड करने की व्यवस्था की जायगी । तो मैं यह जानना चाहता हूं कि इस व्यवस्था के लिए कोई अवधि होगी या अनिश्चित काल तक यह अनुवाद का काम साथ चलेगा ?

SHRI Y. B. CHAVAN : Till they acquire a working knowledge of Hindi or English, whatever it is.

**श्री हुकम चन्द कछवाय** : मैं यह जानना चाहता हूं कि जो गैर-हिन्दी सरकारें हैं और हिन्दी सरकारें हैं, एक गैर-हिन्दी सरकार हिन्दी-सरकार से अपनी भाषा में पत्र-व्यवहार करे और हिन्दी सरकार गैर-हिन्दी सरकार से अपनी भाषा में पत्र-व्यवहार करे तो ऐसी स्थिति में उन को केन्द्र के क्या आदेश होंगे ? उनका तालमेल आपस में कैसे बैठाया जायगा ?

SHRI Y. B. CHAVAN: My presumption is that, when the two Governments want to communicate with each other, they want to understand each other and they will not stand on the prestige of language on that issue.

**श्री शारदानंद** (सीतापुर) : मैं गृह मंत्री जी से एक स्पष्टीकरण चाहता हूं । उन्होंने अभी कहा है कि अनुवाद की व्यवस्था वह करेंगे या उसका भार वह लेने के लिए तैयार हैं तो मैं एक ही बात जानना चाहता हूं कि क्या उन के पास कोई ऐसी लिस्ट है कि देश भर में कितने उनके द्वारा चलाए जाने वाले कार्यालय हैं ? ऐसी कोई लिस्ट है तो बताएं ?

**श्री प्रकाशवीर शास्त्री** : मैं यह जानना चाहता हूं गृह मंत्री महोदय से कि हिन्दी भाषी और गैर-हिन्दी भाषी राज्यों का या केन्द्र और हिन्दी या अहिन्दी भाषी राज्यों का कारोबार और पत्र-व्यवहार की चर्चा कर के हम अपने स्पष्टीकरण को केवल उन विषयों तक सीमित रखना चाहते हैं कि केन्द्र और राज्यों के बीच में सरकारी कागज-पत्रों का आदान-प्रदान किस प्रकार होगा । जब कि वास्तविकता यह है कि केन्द्र के और प्रान्तों के बीच में जो कारोबार या पत्र-व्यवहार है वह दो प्रतिशत से अधिक नहीं है । 98 प्रतिशत कार्य वह है कि जो केन्द्रीय कार्यालयों से सम्बन्धित है और उस के सम्बन्ध में मैं जानना चाहता हूं कि अब तक जो भूतपूर्व राष्ट्रपति डा० राजेन्द्र प्रसाद ने पीछे आदेश दिये थे . . .

MR. SPEAKER : This is not a clarification.

**श्री प्रकाशवीर शास्त्री** : . . . आप के इस विधेयक के पारित होने के बाद जो आदेश समय-समय पर निकल चुके हैं उन पर तो किसी प्रकार का कोई आघात नहीं होगा ।

SHRI Y. B. CHAVAN : Whatever Act will ultimately come into force, any order will have to be consistent with that Act. That is all that I can say.

**श्री देवराव पाटिल** : प्रान्तों में जो पत्र-व्यवहार की व्यवस्था है उस के बारे में मुझे पूछना है कि दोनों अहिन्दी राज्य जिन्होंने हिन्दी को स्वीकार नहीं किया है उन के बीच में कौन सी भाषा में पत्र-व्यवहार होगा क्योंकि इस बारे में बात स्पष्ट नहीं है।

दूसरा सवाल यह है कि 169 अमेंडमेंट जो मेरा है, वह अमेंडमेंट 178 से बहुत पहले है। 169 मैंने मूव किया है, वह मंजूर होना चाहिए।

SHRI Y. B. CHAVAN : There is a general provision for mutual agreement general agreement. Subject to that, they can.

**श्री चन्द्रजीत यादव** : (आजमगढ़) : क्या गृह मंत्री यह बताने की कृपा करेंगे कि एक शंका जो लोगों के दिलों में है कि बहुत से कानून पास तो हो जाते हैं लेकिन उन के अमल में व्यापकता नहीं आती, तो इस के बारे में गृह मन्त्रालय और शिक्षा मंत्रालय दोनों आपस में बैठ कर के इस बात को देखने की कोशिश करेंगे कि जितनी हमारी शिक्षा है पूरे राज्यों के अन्दर वह प्रान्तीय भाषाओं के माध्यम से होगी लेकिन इस प्रकार की व्यवस्था विद्यालयों में और प्रशासन में भी की जायगी जिससे हिन्दी का प्रयोग उत्तरोत्तर बढ़ता जाय ताकि संविधान और पूरे देश की जो मंशा है कि हिन्दी आने वाले दिनों में पूरे देश की एक कड़ी की भाषा बन सके, इसका आश्वासन आप सदन को देंगे ?

SHRI Y. B. CHAVAN : As far as I am concerned, I can assure this hon. House that whatever policies we have accepted for the development of Hindi, that is a genuine decision and we want to take all steps to implement them.

In the field of education whatever has to be done has to be done after consultations from time to time, for which I would not be the last authority to say here. But whatever commitments we are making under this Act, I would like to assure this House that we will take all steps that are necessary.

MR. SPEAKER : Now I put the amendments to vote. There are a number of amendments. Amendments 168, 173, 174, 176 and 178 have been accepted by Government.

**श्री मधु लिमये** : अध्यक्ष महोदय, जिस क्रम से तरमीमें पेश हुई हैं उसी क्रम से मतदान किया जाय।

SHRI SEZHIYAN: You have to put them in their serial order.

MR. SPEAKER : I thought that we might first take up those amendments which have been accepted by Government.

**श्री मधु लिमये** : उलटा आप कैसे कर सकते हैं। एक दूसरे से जुड़ी हुई हैं, इसलिए मैं कह रहा हूं। एक दफा आप यह मंजूर करेंगे तो मेरी आ ही नहीं पायेगी। मेरी तरमीम अगर गिर जाती है तो इन तरमीमों का कोई मतलब है ?

MR. SPEAKER : That is true. I agree. This is the normal course. But I thought that as they have been accepted by Government, I might take them first.

May I now put the amendments from Nos. 1 to 16 together or separately?

SHRI SEZHIYAN *rose*—

MR. SPEAKER : Will you kindly sit down. I am not putting them to vote. Whichever amendments you want to press, I will put them separately, other amendments I will put them together. Kindly let me know which amendments you want to press.

SHRI SEZHIYAN : I want amendments 81 and 82 to be put separately for vote in the House.

SHRI NAMBIAR : I want my amendment No. 69 to be put.

SHRI SEZHIYAN : My submission is that as amendments 82 and 69 are the same, you can put them together.

श्री मधु लिमये : मेरी तीन तरमीमें हैं। 136, 137, 139। मैं अलग से मत विभाजन चाहता हूं।

SHRI NAMBIAR : My amendment is amendment No. 69 and it reads thus :

Page 1, line 10,
*for* 'may' *substitute* 'shall'.

It is a very simple and straightforward amendment.

SHRI V. KRISHNAMOORTHY: Amendment No. 82 may also be clubbed along with amendment No. 69.

MR. SPEAKER : After all, if amendment No. 69 is defeated, then amendment No. 82 also goes away automatically.

I shall first put amendments Nos. 12, 15, 16, 17, 21, 22, 23, 24, 25, 27, 29 and 30 to the vote of the House.

*Amendments Nos. 12, 15, 16, 17, 21, 22, 23, 24, 25, 27, 29 and 30 were put and negatived.*

MR. SPEAKER : I shall now put amendments Nos. 31, 34, 36, 38, 43, 44, 46 and 49 to the vote of the House.

*Amendments Nos. 31, 34, 36, 38, 43, 44, 46 and 49 were put and negatived.*

SHRI KANWAR LAL GUPTA : Amendments Nos. 51, 52 and 54 may be put to vote separately.

MR. SPEAKER : Amendment No. 54 is not new. It is barred since a similar amendment has been disposed of already.

I shall now put amendments Nos. 51 and 52 to the vote of the House.

*Amendments Nos. 51 & 52 were put and negatived.*

MR. SPEAKER : I shall now put amendment No. 53 to the vote of the House.

*Amendment No. 53 was put and negatived.*

MR. SPEAKER : The question is :

Page 1, line 10,—
*for* "may" *substitute* "shall". (69).

*Lok Sabha divided.*

[12.35 HRS.

**Division No. 12]** **AYES**

Anbazhagan, Shri
Anbuchezhian, Shri
Banerjee, Shri S. M.
Bhagaban Das, Shri
Chandra Shekhar Singh, Shri
Chittybabu, Shri C.
Daschowdhury, Shri B. K.
Deiveekan, Shri
Desai, Shri C. C.
Dhandapani, Shri
Dipa, Shri A.
Durairasu, Shri
Dwivedy, Shri Surendranath
Esthose, Shri P. P.
Gounder, Shri Muthu
Gowd, Shri Gadilingana
Gowda, Shri M. H.
Gupta, Shri Indrajit
Janardhanan, Shri C.
Kabir, Shri Humayun
Kamalanathan, Shri
Khan, Shri H. Ajmal
Kiruttinan, Shri
Krishnamoorthi, Shri V.
Kuchelar, Shri G.
Lakkappa, Shri K.
Manoharan, Shri
Maran, Shri Murasoli
Mayavan, Shri
Menon, Shri Vishwanatha
Mody, Shri Piloo
Mohamed Imam, Shri J.
Naik, Shri G. C.
Naik, Shri R. V.
Nair, Shri N. Sreekantan
Nair, Shri Vasudevan
Nambiar, Shri
Rajaram, Shri
Ram Charan, Shri
Ramabadran, Shri T. D.
Ramamoorthy, Shri S. P.
Ramamurthi, Shri P.
Ramani, Shri K.
Sait, Shri Ebrahim Sulaiman
Sambandhan, Shri S. K.
Sambhali, Shri Ishaq
Saminathan, Shri
Sezhiyan, Shri
Sivasankaran, Shri
Somasundaram, Shri S. D.
Subravelu, Shri
Swell, Shri
Viswanathan, Shri G.
Xavier, Shri S.

## NOES

Achal Singh, Shri
Ahirwar, Shri Nathu Ram
Aga, Shri Ahmad
Ahmed, Shri F. A.
Ankineedu, Shri
Awadesh Chandra Singh, Shri
Ayarwal, Shri Ram Singh
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bajpai, Shri Shashibhushan
Bajpai, Shri Vidya Dhar
Bakshi, Shri Ghulam Mohammad
Barua, Shri Bedabrata
Barua, Shri R.
Baswant, Shri
Bhagat, Shri B. R.
Bhakt Darshan, Shri
Bhanu Prakash Singh, Shri
Bharat Singh, Shri
Bhargava, Shri B. N.
Bhattacharyya, Shri C. K.
Bhola Nath, Shri
Bist, Shri J. B. S.
Bohra, Shri Onkarlal
Brahm Prakash, Shri
Bramhanandji, Shri
Buta Singh, Shri
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandrika Prasad, Shri
Chatterji, Shri Krishna Kumar
Chaturvedi, Shri R. L.
Chaudhary, Shri Nitiraj Singh
Chavan, Shri Y. B.
Choudhary, Shri Valmiki
Dalbir Singh, Shri
Damani, Shri S. R.
Dandeker, Shri N.
Das, Shri N. T.
Dasappa, Shri Tulsidas
Dass, Shri C.
Deoghare, Shri N. R.
Desai, Shri Morarji
Deshmukh, Shri B. D.
Devgun, Shri Hardayal
Dhillon, Shri G. S.
Dhuleshwar Meena, Shri
Digviji Nath, Shri Mahant
Dixit, Shri G. C.
Dwivedy, Shri Nageshwar
Gajraj Singh Rao, Shri
Gandhi, Shrimati Indira
Ganesh, Shri K. R.
Gavit, Shri Tukaram
Ghosh, Shri Bimalkanti
Girja Kumari, Shrimati
Gupta, Shri Kanwar Lal
Gupta, Shri Lakhan Lal
Gupta, Shri Ram Kishan
Hari Krishna, Shri
Hazarika, Shri J. N.
Hem Raj, Shri
Iqbal Singh, Shri
Jadhav, Shri Tulsidas
Jadhav, Shri V. N.
Jagjiwan Ram, Shri
Jha, Shri Shiva Chandra
Joshi, Shri Jagannath Rao
Kachwai, Shri Hukam Chand
Kamala Kumari, Shrimati
Karan Singh, Dr.
Kasture, Shri A. S.
Katham, Shri B. N.
Kavade, Shri B. R.
Kesri, Shri Sitaram
Khadilkar, Shri
Khan, Shri Zulfiquar Ali
Khanna, Shri P. K.
Kinder Lal, Shri
Kothari, Shri S. S.
Kripalani, Shrimati Sucheta
Krishna, Shri M. R.
Kunte, Shri Dattatraya
Kureel, Shri B. N.
Kushok Bakula, Shri
Kushwah, Shri Y. S.
Lakshmikanthamma, Shrimati
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Lutfal Haque, Shri
Mahadeva Prasad, Dr.
Mahajan, Shri Vikram Chand
Maharaj Singh, Shri
Mahida, Shri Narendra Singh
Malhotra, Shri Inder J.
Malimariyappa, Shri
Mandal, Dr. P.
Mandal, Shri Yamuna Prasad
Mane, Shri Shankarrao
Marandi, Shri
Masuriya Din, Shri
Meena, Shri Meethalal
Mehta, Shri Asoka
Mehta, Shri P. M.
Melkote, Dr.
Menon, Shri Govinda
Mirza, Shri Bakar Ali
Mishra, Shri Bibhuti
Mishra, Shri G. S.
Mondal, Shri J. K.
Mrityunjay Prasad, Shri
Murthy, Shri B. S.
Nahata, Shri Amrit
Nayar, Dr. Sushila
Oraon, Shri Kartik
Pahadia, Shri Jaganath
Pandey, Shri K. N.
Pant, Shri K. C.

Paokai, Haokip, Shri
Parmar, Shri Bhaljibhai
Partap Singh, Shri
Parthasarathy, Shri
Patel, Shri Manubhai
Patil, Shri Anantrao
Patil, Shri Deorao
Patil, Shri S. D.
Patodia, Shri D. N.
Poonacha, Shri C. M.
Pramanik, Shri J. N.
Puri, Dr. Surya Prakash
Qureshi, Shri Shaffi
Radhabai, Shrimati B.
Raghu Ramaiah, Shri
Raj Deo Singh, Shri
Rajani, Gandha, Kumari
Ram, Shri T.
Ram Dhan, Shri
Ram Dhani Das, Shri
Ram Sewak, Shri
Ram Subhag Singh, Shri
Ram Swarup, Shri
Ramshekhar Prasad Singh, Shri
Randhir Singh, Shri
Rao, Shri Jaganath
Rao, Shri J. Ramapathi
Rao, Shri Rameshwar
Rao, Shri Thirumala
Rao, Shri V. K. R. V.
Raut, Shri Bhola
Reddi, Shri G. S.
Reddy, Shri Ganga
Reddy, Shri P. Antony
Reddy, Shri R. D.
Reddy, Shri Surendar
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Roy, Shrimati Uma
Sadhu Ram, Shri
Saha, Dr. S. K.
Saigal, Shri A. S.
Salve, Shri N. K. P.
Sanghi, Shri N. K.
Sankata Prasad, Dr.
Sapre, Shrimati Tara
Sayyad Ali, Shri
Sen, Shri A. K.
Sen, Shri Deven
Sen, Shri Dwaipayan
Sen, Shri P. G.
Sequeira, Shri
Sethi, Shri P. C.
Shah, Shrimati Jayaben
Shah, Shri Manabendra
Shah, Shri Shantilal
Shambhu Nath, Shri
Sharda Nand, Shri
Sharma, Shri Beni Shanker
Sharma, Shri D. C.
Sharma, Shri M. R.
Sharma, Shri Yajna Datt
Shastri, Shri B. N.
Shastri, Shri Prakash Vir
Shastri, Shri Raghuvir Singh
Shastri, Shri Ramanand
Shastri, Shri Shiv Kumar
Sheo Narain, Shri
Sher Singh, Shri
Sheth, Shri T. M.
Shinde, Shri Annasahib
Shiv Chandika Prasad, Shri
Shukla, Shri S. N.
Shukla, Shri Vidya Charan
Siddayya, Shri
Siddeshwar Prasad, Shri
Singh, Shri J. B.
Sinha, Shri Mudrika
Sinha, Shri R. K.
Sinha, Shri Satya Narayan
Sinha, Shrimati Tarkeshwari
Sonar, Dr. A. G.
Sonavane, Shri
Sudarsanam, Shri M.
Supakar, Shri Sradhakar
Suraj Bhan, Shri
Suryanarayana, Shri K.
Swaran Singh, Shri
Tarodekar, Shri V. B.
Tiwary, Shri K. N.
Tula Ram, Shri
Tyagi, Shri O. P.
Uikey, Shri M. G.
Vajpayee, Shri Aatal Bihari
Venkatasubbaiah, Shri P.
Verma, Shri Prem Chand
Vidyarthi, Shri R. S.
Virbhadra Singh, Shri
Vyas, Shri Ramesh Chandra
Yadab, Shri N. P.
Yadav, Shri Chandra Jeet

**MR. SPEAKER**: The result of the division is: Ayes: 53; Noes: 219.

*The motion was negatived.*

**MR. SPEAKER**: I now put amendments Nos. 70, 72, 73, 74, 75, 76, 77, 78 and 79 to the vote of the House.

*Amendments Nos 70, and 72 to 79 were put and negatived.*

**MR. SPEAKER**: Now I shall put Amendment No. 81 of Mr. Sezhiyan to the vote of the House.

SHRI N. SREEKANTAN NAIR : We do not know what it is.

MR. SPEAKER : They are all circulated.

SHRI N. SREEKANTAN NAIR : How can we remember all these things? Do you expect us to remember 200 amendments?

MR. SPEAKER : Let him read.

SHRI SEZHIYAN : It reads :

Page 1,—

*for* lines 10 and 11 *substitute*—

"English language and all the languages in the Eighth Schedule of the Constitution shall, from the appointed day, be used,——".(81).

MR. SPEAKER : The question is :

Page 1,—

*for* lines 10 and 11 *substitute*—

"English language and all the languages in the Eighth Schedule of the Constitution shall, from the appointed day, be used,——".(81)

Those in favour will please say "Aye".

SOME HON. MEMBERS : Aye.

MR. SPEAKER : Those against will please say "No".

SOME HON. MEMBERS : No.

MR. SPEAKER : The Noes have it.

SOME HON. MEMBERS : The Ayes have it.

MR. SPEAKER : The doors are all closed.

SHRI SEZHIYAN : The procedure is that it should be again opened.

MR. SPEAKER : No, not within two minutes. If you insist, I will have to do it, but, unless you have got any member, that only means another ten minutes. Therefore, I put it to the House again.

The question is :

Page 1,—

*for* lines 10 and 11 *substitute*—

"English language and all the languages in the Eighth Schedule of the Constitution shall, from the appointed day, be used,——".(81).

*The Lok Sabha divided* :

[12.39 HRS.

## AYES

**Division No. 13]**

Anbazhagan, Shri
Anbuchezhian, Shri
Bhagaban Das, Shri
Brij Bhushan Lal, Shri
Chittybabu, Shri C.
Daschowdhury, Shri B. K.
Deiveekan, Shri
Desai, Shri C. C.
Dhandapani, Shri
Durairasu, Shri
Gounder, Shri Muthu
Gowd, Shri Gadilingana
Kamalanathan, Shri
Khan, Shri H. Ajmal
Kiruttinan, Shri
Krishnamoorthi, Shri V.
Kuchelar, Shri G.
Manoharan, Shri
Maran, Shri Murasoli
Mayavan, Shri
Menon, Shri Vishwanatha
Mody, Shri Piloo
Nair, Shri N. Sreekantan
Nambiar, Shri
Rajaram, Shri
Ramabadran, Shri T. D.
Ramamoorthy, Shri S. P.
Ramamurti, Shri P.
Ramani, Shri K.
Sambandhan, Shri S. K.
Sequeira, Shri
Sezhiyan, Shri
Shastri, Shri Ramavatar
Sivasankaran, Shri
Somasundaram, Shri S. D.
Subravelu, Shri
Thakur, Shri P. R.
Viswanathan, Shri G.
Xavier, Shri S.

## NOES

Achal Singh, Shri
Ahirwar, Shri Nathu Ram
Aga, Shri Ahmad
Ahmed, Shri F. A.
Ankineedu, Shri
Arumugam, Shri R. S.
Awadesh Chandra Singh, Shri
Ayarwal, Shri Ram Singh
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bajpai, Shri Shashibhushan
Bajpai, Shri Vidya Dhar
Bakshi, Shri Ghulam Mohammad
Barua, Shri Bedabrata
Barua, Shri R.
Baswant, Shri
Bhagat, Shri B. R.
Bhakt Darshan, Shri
Bhanu Prakash Singh, Shri
Bharat Singh, Shri
Bhargava, Shri B. N.
Bhattacharyya, Shri C. K.
Bhola Nath, Shri
Bohra, Shri Onkarlal
Brahm Prakash, Shri
Brahma, Shri Rupnath
Bramhanandji, Shri
Buta Singh, Shri
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandrika Prasad, Shri
Chatterji, Shri Krishna Kumar
Chaturvedi, Shri R. L.
Chaudhary, Shri Nitiraj Singh
Chavan, Shri Y. B.
Choudhary, Shri Valmiki
Dalbir Singh, Shri
Damani, Shri S. R.
Dandekar, Shri N.
Das, Shri N. T.
Dasappa, Shri Tulsidas
Dass, Shri C.
Deoghare, Shri N. R.
Desai, Shri Morarji
Deshmukh, Shri B. D.
Devgun, Shri Hardayal
Dhillon, Shri G. S.
Dhuleshwar Meena, Shri
Digvijai Nath, Shri Mahant
Dixit, Shri G. C.
Dwivedi, Shri Nageshwar
Gajraj Singh Rao, Shri
Gandhi, Shrimati Indira
Ganesh, Shri K. R.
Gavit, Shri Tukaram
Ghosh, Shri Bimalkanti
Girja Kumari, Shrimati
Gupta, Shri Lakhan Lal
Gupta, Shri Ram Kishan
Hari Krishna, Shri
Hazarika, Shri J. N.
Hem Raj, Shri
Iqbal Singh, Shri
Jadhav, Shri Tulsidas
Jadhav, Shri V. N.
Jagjiwan Ram, Shri
Josni, Shri Jagannath Rao
Kachwai, Shri Hukam Chand
Kamala Kumari, Shrimati
Karan Singh, Dr.
Kasture, Shri A. S.
Katham, Shri B. N.
Kavade, Shri B. R.
Kesri, Shri Sitaram
Khadilkar, Shri
Khan, Shri Zulfiquar Ali
Khanna, Shri P. K.
Kothari, Shri S. S.
Kripalani, Shrimati Sucheta
Krishna, Shri M. R.
Kunte, Shri Dattatraya
Kureel, Shri B. N.
Kushok Bakula, Shri
Kushwah, Shri Y. S.
Lakshmikanthamma, Shrimati
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Lutfal Haque, Shri
Mahadeva Prasad, Dr.
Mahajan, Shri Vikram Chand
Maharaj Singh, Shri
Mahida, Shri Narendra Singh
Malhotra, Shri Inderjit
Malimariyappa, Shri
Mandal, Dr. P.
Mandal, Shri Yamuna Prasad
Mane, Shri Shankarrao
Marandi, Shri
Masuriya Din, Shri
Meena, Shri Meetha Lal
Mehta, Shri Asoka
Mehta, Shri P. M.
Melkote, Dr.
Menon, Shri Govinda
Mirza, Shri Bakar Ali
Mishra, Shri Bibhuti

Mishra, Shri G. S.
Mondal, Shri J. K.
Mrityunjay Prasad, Shri
Murthy, Shri B. S.
Naghnoor, Shri M. N.
Nahata, Shri Amrit
Nayar, Dr. Sushila
Oraon, Shri Kartik
Pahadia, Shri Jagannath
Pandey, Shri K. N.
Pant, Shri K. C.
Parmar, Shri Bhaljibhai
Partap Singh, Shri
Parthasaraty, Shri
Patel, Shri Manubhai
Patil, Shri Anantrao
Patil, Shri Deorao
Patodia, Shri D. N.
Poonacha, Shri C. M.
Pramanik, Shri J. N.
Puri, Dr. Surya Prakash
Qureshi, Shri Shaffi
Dadhabai, Shrimati B.
Raghu Ramaiah, Shri
Raj Deo Singh, Shri
Rajani Gandha, Kumari
Ram, Shri T.
Ram Dhan, Shri
Ram Dhani Das, Shri
Ram Gopal, Shri
Ram Sewak, Shri
Ram Subhag Singh, Dr.
Ram Swarup, Shri
Ramshekhar Prasad Singh, Shri
Randhir Singh, Shri
Rao, Shri Jaganath
Rao, Shri J. Ramapathi
Rao, Shri Rameshwar
Rao, Shri Thirumala
Rao, Dr. V. K. R. V.
Raut, Shri Bhola
Reddi, Shri G. S.
Reddy, Shri Ganga
Reddy, Shri P. Antony
Reddy, Shri R. D.
Reddy, Shri Surendar
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Roy, Shrimati Uma
Sadhu Ram, Shri
Saha, Dr. S. K.
Saigal, Shri A. S.
Salve, Shri N. K. P.
Sanghi, Shri N. K.
Sankata Prasad, Dr.
Spare, Shrimati Tara
Sayyad Ali, Shri
Sen, Shri A. K.
Sen, Shri Dwaipayan
Sen, Shri P. G.
Sethi, Shri P. C.
Shah, Shrimati Jayaben
Shah, Shri Manabendra
Shah, Shri Shantilal
Shambhu Nath, Shri
Sharda Nand, Shri
Sharma, Shri Beni Shankar
Sharma, Shri D. C.
Sharma, Shri M. R.
Sharma, Shri Yajna Datt
Shastri, Shri B. N.
Shastri, Shri Prakash Vir
Shastri, Shri Raghuvir Singh
Shastri, Shri Ramanand
Shastri, Shri Shiv Kumar
Sheo Narain, Shri
Sher Singh, Shri
Sheth, Shri T. M.
Shinde, Shri Annasahib
Shiv Chandika Prasad, Shri
Shukla, Shri S. N.
Shukla, Shri Vidya Charan
Siddayya, Shri
Siddeshwar Prasad, Shri
Singh, Shri J. B.
Sinha, Shri Mudrika
Sinha, Shri R. K.
Sinha, Shri Satya Narayan
Sinha, Shrimati Tarkeshwari
Sonar, Dr. A. G.
Sonavane, Shri
Sudarsanam, Shri M.
Supakar, Shri Sradhakar
Suraj Bhan, Shri
Suryanaryana, Shri K.
Swaran Singh, Shri
Tarodekar, Shri V. B.
Tiwary, Shri K. N.
Tula Ram, Shri
Tyagi, Shri O. P.
Uikey, Shri M. G.
Vajpayee, Shri Atal Bihari
Venkatasubbaiah, Shri P.
Verma, Shri Prem Chand
Vidyarthi, Shri R. S.
Virbhadra Singh, Shri
Vyas, Shri Ramesh Chandra
Yadab, Shri N. P.
Yadav, Shri Chandra Jeet

MR. SPEAKER: The result of the division is as follows:

Ayes 39 : Noes* 216

*The amendments were negatived.*

*Amendment Nos.* 83, 84, 85, 86, 87, 88, 89, 92, 93, 97, 98 and 100 *were then put and negatived.*

*Amendment Nos.* 102, 105, 110, 111, 116, 117 and 118 *were also put and negatived.*

MR. SPEAKER: Then, amendment No. 132 is by Shri Surendranath Dwivedy.

SHRI SURENDRANATH DWIVEDY : I think he should have no hesitation to accept this. My amendment reads as follows:

Page 2, *after* line 13, *insert*—

"Provided further that the Union shall reply all communications received from the States, either in Hindi or in English, as the case may be, in the same language." (132)

They say they are accepting this but there is no statutory provision whatsoever in the Bill anywhere. That is why I am telling him that if they accept it in principle, why not make it a statutory provision. That also he is not prepared to accept. Therefore I press this amendment.

SHRI N. SREEKANTAN NAIR : Sir, in between voting, I have got a right to go out. Why should they lock it ?

MR. SPEAKER : If anybody wants to go out, he may go out. The doors may be opened now. Nobody can be prevented.

I will now put Mr. Dwivedy's amendment No. 132.

*Amendment No.* 132 *was put and negatived.*

SHRI ATAL BIHARI VAJPAYEE : Please put amendment No. 135 also.

MR. SPEAKER : Amendment 135 has not been moved.

Amendment No. 136 of Mr. Madhu Limaye. He may read it if he wants.

SHRI MADHU LIMAYE : Pages 1 and 2,—

*for* lines 12 and 13 and 1 to 13 respectively *substitute*—

"(a) by Government employees from State and Union territories, whose legislatures and territorial Councils have passed a resolution in favour of English as an additional Union language, before 1st June, 1968 and who have chosen to work in the English section to be set up in each Government department in Delhi;

(b) by Government employees in Government offices located in States and territories mentioned in clause (a) ;

(c) by Members of Parliament from State and territories mentioned in clause (a) :

Provided that no State or territory mentioned in clause (a) shall be compelled to use Hindi for purposes of communication between the Union and a State or a territory which has not adopted Hindi as its official language and between one State and another State where either the State concerned has not adopted Hindi as its official language :

Provided further that nothing in this sub-section shall be construed as preventing a State which has not adopted Hindi as its official language from using Hindi for purposes of communication with the Union or with a State

*Noes : The name of one member could not be recorded.

which has adopted Hindi as its official language, or by agreement with any other State." (136).

MR. SPEAKER: The question is:

Pages 1 and 2,—

*for* lines 12 and 13 and 1 to 13 respectively *substitute*—

"(a) by Government employees from State and Union territories, whose legislatures and territorial Councils have passed a resolution in favour of English as an additional Union language, before 1st June, 1968 and who have chosen to work in the English section to be set up in each Government department in Delhi;

(b) by Government employees in Government offices located in States and territories mentioned in clause (a);

(c) by Members of Parliament from State and territories mentioned in clause (a);

Provided that no State or territory mentioned in clause (a) shall be compelled to use Hindi for purposes of communication between the Union and a State or a territory which has not adopted Hindi as its official language and between one State and another State where either the State concerned has not adopted Hindi as its official language;

Provided further that nothing in this sub-section shall be construed as preventing a State which has not adopted Hindi as its official language from using Hindi for purposes of communication with the Union or with a State which has adopted Hindi as its official language, or by agreement with any other State." (136).

*The Lok Sabha divided*:

## AYES

[12.51 HRS.

**Division No. 14]**

Ayarwal, Shri Ram Singh.
Bhadoria, Shri Arjun Singh.
Bharat Singh, Shri
Bramhanandji, Shri
Dandeker, Shri N.
Devgun, Shri Hardayal
Digvijai Nath, Shri Mahant
Fernandes, Shri George
Gupta, Shri Kanwar Lal
Jha, Shri Shiva Chandra
Joshi, Shri Jagannath Rao
Kachwai, Shri Hukam Chand
Kameshwar Singh, Shri
Kothari, Shri S. S.
Kunte, Shri Dattatraya
Kushwah, Shri Y. S.
Limaye, Shri Madhu
Meena, Shri Meethalal
Molahu Prasad, Shri
Naik, Shri R. V.
Nihal Singh, Shri
Patel, Shri J. H.
Puri, Dr. Surya Prakash
Sen, Shri Deven
Sharda Nand, Shri
Sharma, Shri Beni Shanker
Sharma, Shri Yajna Datt
Shastri, Shri Prakash Vir
Shastri, Shri Raghuvir Singh
Shastri, Shri Shiv Kumar
Shiv Charan Lal, Shri
Singh, Shri J. B.
Suraj Bhan, Shri
Tyagi, Shri O. P.
Vajpayee, Shri Atal Bihari
Vidyarthi, Shri R. S.
Yadav, Shri Ram Sewak

## NOES

Achal Singh, Shri
Aga, Shri Ahmad
Ahirwar, Shri Nathu Ram
Ahmed, Shri F. A.
Ankineedu, Shri
Arumugam, Shri R. S.
Awadesh Chandra Singh, Shri
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bajpai, Shri Shashibhushan
Bajpai, Shri Vidya Dhar
Bakshi, Shri Ghulam Mohammad
Barua, Shri Bedabrata
Barua, Shri R.
Barupal, Shri P. L.
Baswant, Shri
Bhagat, Shri B. R.
Bhakt Darshan, Shri
Bhanu Prakash Singh, Shri
Bhargava, Shri B. N.
Bhattacharyya, Shri C. K.
Bhola Nath, Shri
Bohra, Shri Onkarlal
Brahm Prakash, Shri
Brahma, Shri Rupnath
Buta Singh, Shri
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandrika Prasad, Shri
Chatterji, Shri Krishna Kumar
Chaturvedi, Shri R. L.
Chaudhary, Shri Nitiraj Singh
Chavan, Shri Y. B.
Choudhary, Shri Valmiki
Dalbir Singh, Shri
Damani, Shri S. R.
Das, Shri N. T.
Dasappa, Shri Tulsidas
Daschowdhury, Shri B. K.
Dass, Shri C.
Deoghare, Shri N. R.
Deshmukh, Shri B. D.
Deshmukh, Shri K. G.
Dhillon, Shri G. S.
Dhuleshwar Meena, Shri
Dinesh Singh, Shri
Dipa, Shri A.
Dixit, Shri G. C.
Dwivedi, Shri Nageshwar
Ering, Shri D.
Gajraj Singh Rao, Shri
Gandhi, Shrimati Indira
Ganesh, Shri K. R.
Gavit, Shri Tukaram
Ghosh, Shri Bimalkanti
Ghosh, Shri Parimal
Girja Kumari, Shrimati
Gowd, Shri Gadilingana
Gupta, Shri Lakhan Lal
Gupta, Shri Ram Kishan
Hajarnawis, Shri
Hari Krishna, Shri
Hazarika, Shri J. N.
Hem Raj, Shri
Iqbal Singh, Shri
Jadhav, Shri Tulshidas
Jadhav, Shri V. N.
Jagjiwan Ram, Shri
Kamala Kumari, Kumari
Karan Singh, Dr.
Kasture, Shri A. S.
Katham, Shri B. N.
Kavade, Shri B. R.
Kesri, Shri Sitaram
Khadilkar, Shri
Khanna, Shri P. K.
Kinder Lal, Shri
Kirpalani, Shrimati Sucheta
Krishna, Shri M. R.
Kureel, Shri B. N.
Kushok Bakula, Shri
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Lutfal Haque, Shri
Mahadeva Prasad, Dr.
Mahajan, Shri Vikram Chand
Maharaj Singh, Shri
Mahida, Shri Narendra Singh
Malhotra, Shri Inder J.
Malimariyappa, Shri
Mandal, Dr. P.
Mandal, Shri Yamuna Prasad
Mane, Shri Shankarrao
Marandi, Shri
Masuriya Din, Shri
Mehta, Shri Asoka
Mehta, Shri P. M.
Melkote, Dr.
Menon, Shri Govinda
Mirza, Shri Bakar Ali
Mishra, Shri Bibhuti
Mishra, Shri G. S.
Mohamed Imam, Shri J.
Mandal, Shri J. K.
Mrityunjay Prasad, Shri
Murthy, Shri B. S.
Nahata, Shri Amrit
Naidu, Shri Chengalraya

Naik, Shri G. C.
Nayar, Dr. Sushila
Oraon, Shri Kartik
Pahadia, Shri Jagannath
Pandey, Shri K. N.
Pandey, Shri Vishwa Nath
Panigrahi, Shri Chintamani
Pant, Shri K. C.
Paokai Haokip, Shri
Parmar, Shri Bhaljibhai
Partap Singh, Shri
Parthasarathy, Shri
Patel, Shri Manubhai
Patil, Shri Anantrao
Patil, Shri Deorao
Patil, Shri S. D.
Poonacha, Shri C. M.
Pramanik, Shri J. N.
Qureshi, Shri Mohd. Shaffi
Radhabhai, Shrimati B.
Raghu Ramaiah, Shri
Raj Dao Singh, Shri
Rajani Gandha, Kumari
Ram, Shri T.
Ram Dhan, Shri
Ram Dhani Das, Shri
Ram Sewak, Shri
Ram Subhag Singh, Dr.
Ram Swarup, Shri
Ramshekhar Prasad Singh, Shri
Rana, Shri M. B.
Randhir Singh, Shri
Rane, Shri
Rao, Shri Jaganath
Rao, Shri J. Ramapathi
Rao, Shri Rameshwar
Rao, Shri Thirumala
Rao, Dr. V. K. R. V.
Raut, Shri Bhola
Reddi, Shri G. S.
Reddy, Shri Ganga
Reddy, Shri P. Antony
Reddy, Shri R. D.
Reddy, Shri Surendar
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Roy, Shrimati Uma
Sadhu Ram, Shri
Saha, Dr. S. K.
Saigal, Shri A. S.
Salve, Shri N. K. P.
Sanghi, Shri N. K.
Sankata Prasad, Dr.
Sapre, Shrimati Tara
Sayeed, Shri P. M.
Sayyad, Ali, Shri
Sen, Shri A. K.
Sen, Shri Dwaipayan
Sen, Shri P. G.
Sethi, Shri P. C.
Sethuramae, Shri N.
Shah, Shrimati Jayaben
Shah, Shri Manabendra
Shambhu Nath, Shri
Shankaranand, Shri B.
Sharma, Shri D. C.
Sharma, Shri M. R.
Shastri, Shri B. N.
Shastri, Shri Ramanand
Sheo Narain, Shri
Sher Singh, Shri
Sheth, Shri T. M.
Shinde, Shri Annasahib
Shiv Chandika Prasad, Shri
Shukla, Shri S. N.
Shukla, Shri Vidya Charan
Siddayya, Shri
Sidheshwar Prasad, Shri
Sinha, Shri Mudrika
Sinha, Shri R. K.
Sinha, Shri Satya Narayan
Sinha, Shrimai Tarkeshwari
Sonar, Dr. A. G.
Sonavane, Shri
Sudarsanam, Shri M.
Supakar, Shri Sradhakar
Suryanarayana, Shri K.
Swaran Singh, Shri
Tarodekar, Shri V. B.
Thakur, Shri P. R.
Tiwary, Shri K. N.
Tula Ram, Shri
Uikey, Shri M. G.
Venkatasubbaiah, Shri P.
Verma, Shri Prem Chand
Virbhadra Singh, Shri
Vyas, Shri Ramesh Chandra
Xavier, Shri S.
Yadab, Shri N. P.
Yadav, Shri Chandra Jeet

MR. SPEAKER: The result of the division is: Ayes 37; Noes 208.

*The motion was negatived.*

MR. SPEAKER: I will put amendments 137, 139, 145, 148.....

**श्री मधु लिमये :** संशोधन 137 और 139 मेरे संशोधन 136 से सम्बन्धित है, इसलिये पहले इनको लिया जाय।

**MR. SPEAKER**: The question is:

Page 2,—

*for* lines 26 to 31, *substitute*—

"Provided by the Translation Bureau attached to the Ministry, Department or corporation or company along with the Hindi text till such date as the States mentioned in clause (a) of sub-section (1) have not passed a resolution in favour of Hindi and till such time as employees mentioned in clause (a) of sub-section (1) continue to work in the English Section" (137)

Page 3,—

*for* lines 9 to 21, *substitute*—

"(4) Without prejudice to the provisions of sub-section (1), or sub-section (2), or sub-section (3), the Central Government shall provide for the setting up of two sections, a Hindi section and an English Section in each Ministry, Department and office and shall so distribute employees and work as between these two Sections as will not compel employees from the States and territories mentioned in clause (a) of sub-section (1) of this section to work in Hindi nor place them at a disadvantage on the ground that they do not have proficiency in Hindi ." (139)

The doors are closed. Because there is only an interval of a minute or so between two divisions I thought it would not matter if the doors are kept closed and in that process we would save about ten minutes.

**SHRI N. SREEKANTAN NAIR**: Sir, I have left my coffee there. Every time after a division you must allow the doors to be opened. I cannot come and request you every time to allow the doors to be opened.

**MR. SPEAKER**: All right. The hon. Member will have the sole privilege. The doors may be opened.

**SHRI N. SREEKANTAN NAIR**: Sould I fight with them... (*Interruption*).

**SHRI S. M. BANERJEE**: Sir, I have a submission to make.

**MR. SPEAKER**: Do you also want to go out?

**SHRI S. M. BANERJEE**: I am extremely unhappy to see the behaviour of Shri Sreekantan Nair. He went to the lobby and broke four glass panes. Is this the way in which we, Members of Parliament, should set an example to others? What can the staff do in such cases? They are helpless. It is extremely bad. I condemn the action of this Member.

**MR. SPEAKER**: I too heard about it, but I did not want to announce it. It is unfortunate. Now, let us consider the Bill.

**SHRI S. M. BANERJEE**: If some person in the gallery does something improper, we condemn him. What is the remedy here?... (*Interruption*).

**MR. SPEAKER**: There is absolutely no need for any excitement on this matter. I am very sorry for what has happened.

**SHRI S. M. BANERJEE**: Let him fight against Hindi; not against the poor staff.

**MR. SPEAKER**: Let us not make this an issue.

**SHRI V. KRISHNAMOORTHI**: Let the hon. Member also try to protect Hindi, instead of trying to protect windows and doors.

**MR. SPEAKER**: Nobody will be happy to hear these things. They do no good to anybody.

*The Lok Sabha divided*:

## AYES

**Division No. 15]** **[12.55 hrs.**

Ayarwal, Shri Ram Singh
Bhadoria, Shri Arjun Singh
Bharat Singh, Shri
Bramhanandji, Shri
Devgun, Shri Hardayal
Fernandes, Shri George
Jha, Shri Shiva Chandra
Kachwai, Shri Hukam Chand
Kameshwar Singh, Shri
Kothari, Shri S. S.
Kushwah, Shri Y. S.
Limaye, Shri Madhu
Meena, Shri Meetha Lal
Molahu Prasad, Shri
Nihal Singh, Shri
Patel, Shri J. H.
Puri, Dr. Surya Prakash
Sen, Shri Deven
Sharda Nand, Shri
Sharma, Shri Beni Shanker
Sharma, Shri Yajna Datt
Shastri, Shri Prakash Vir
Shastri, Shri Raghuvir Singh
Shastri, Shri Shiv Kumar
Shiv Charan Lal, Shri
Singh, Shri J. B.
Suraj Bhan, Shri
Tyagi, Shri O. P.
Vajpayee, Shri Atal Bihari
Vidyarthi, Shri R. S.
Yadav, Shri Ram Sewak

## NOES

Achal Singh, Shri
Aga, Shri Ahmad
Ahirwar, Shri Nathu Ram
Ahmed, Shri F. A.
Ankineedu, Shri
Arumugam, Shri R. S.
Awadesh Chandra Singh, Shri
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bajpai, Shri Shashibhushan
Bajpai, Shri Vidya Dhar
Barua, Shri Bedabrata
Barua, Shri R.
Barupal, Shri P. L.
Baswant, Shri
Bhagat, Shri B. R.
Bhakt Darshan, Shri
Bhanu Prakash Singh, Shri
Bhargava, Shri B. N.
Bhattacharyya, Shri C. K.
Bhola Nath, Shri
Bohra, Shri Onkarlal
Brahm Prakash, Shri
Buta Singh, Shri
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandrika Prasad, Shri
Chatterji, Shri Krishna Kumar
Chaturvedi, Shri R. L.
Chaudhary, Shri Nitiraj Singh
Chavan, Shri Y. B.
Choudhary, Shri Valmiki
Dalbir Singh, Shri
Damani, Shri S. R.
Das, Shri N. T.
Dasappa, Shri Tulsidas
Daschowdhury, Shri B. K.
Dass, Shri C.
Deoghare, Shri N. R.
Deshmukh, Shri B. D.
Deshmukh, Shri K. G.
Dhillon, Shri G. S.
Dhuleshwar Meena, Shri
Digvijai Nath, Shri Mahant
Dinesh Singh, Shri
Dipa, Shri A.
Dixit, Shri G. C.
Dwivedi, Shri Nageshwar
Ering, Shri D.
Gajraj Singh Rao, Shri
Gandhi, Shrimati Indira
Ganesh, Shri K. R.
Gavit, Shri Tukaram
Ghosh, Shri Bimalkanti
Ghosh, Shri Parimal
Girja Kumari, Shrimati
Gowd, Shri Gadilingana
Gupta, Shri Lakhan Lal
Gupta, Shri Ram Kishan
Hajarnawis, Shri
Hari Krishna, Shri
Hazarika, Shri J. N.
Hem Raj, Shri

Iqbal Singh, Shri
Jadhav, Shri Tulshidas
Jadhav, Shri V. N.
Jagjiwan Ram, Shri
Kamala Kumari, Kumari
Karan Singh, Dr.
Kasture, Shri A. S.
Katham, Shri B. N.
Kavade, Shri B. R.
Kesri, Shri Sitaram
Khadilkar, Shri
Khanna, Shri P. K.
Kinder Lal, Shri
Kripalani, Shrimati Sucheta
Krishna, Shri M. R.
Kureel, Shri B. N.
Kushok Bakula, Shri
Lakshmikanthamma, Shrimati
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Lutfal Haque, Shri
Mahadeva Prasad, Dr.
Mahajan, Shri Vikram Chand
Maharaj Singh, Shri
Mahida, Shri Narendra Singh
Malhotra, Shri Inder J.
Malimariyappa, Shri
Mandal, Dr. P.
Mandal, Shri Yamuna Prasad
Mane, Shri Shankarrao
Marandi, Shri
Masuriya Din, Shri
Mehta, Shri Asoka
Mehta, Shri P. M.
Melkote, Dr.
Menon, Shri Govinda
Mirza, Shri Bakar Ali
Mishra, Shri Bibhuti
Mishra, Shri G. S.
Mohamed Imam, Shri J.
Mondal, Shri J. K.
Mrityunjay Prasad, Shri
Murthi, Shri B. S.
Nahata, Shri Amrit
Naidu, Shri Chengalraya
Naik, Shri G. C.
Naik, Shri R. V.
Nayar, Dr. Sushila
Oraon, Shri Kartik
Pahadia, Shri Jagannath
Pandey, Shri K. N.
Pandey, Shri Vishwa Nath
Panigrahi, Shri Chintamani
Pant, Shri K. C.
Paokai Haokip, Shri
Parmar, Shri Bhaljibhai
Pratap Singh, Shri
Parthasarathy, Shri
Patel, Shri Manubhai
Patil, Shri Anantrao
Patil, Shri Deorao
Patil, Shri S. D.
Poonacha, Shri C. M.
Pramanik, Shri J. N.
Qureshi, Shri Mohd. Shaffi
Radhabai, Shrimati B.
Raghu Ramaiah, Shri
Raj Deo Singh, Shri
Rajani Gandha, Kumari
Ram, Shri T.
Ram Dhan, Shri
Ram Dhani Das, Shri
Ram Sewak, Shri
Ram Subhag Singh, Dr.
Ram Swarup, Shri
Ramshekhar Prasad Singh, Shri
Rana, Shri M. B.
Randhir Singh, Shri
Rane, Shri
Rao, Shri Jaganath
Rao, Shri J. Ramapathi
Rao, Shri Rameshwar
Rao, Shri Thirumala
Rao, Dr. V. K. R. V.
Raut, Shri Bhola
Reddi, Shri G. S.
Reddy, Shri Ganga
Reddy, Shri P. Antony
Reddy, Shri R. D.
Reddy, Shri Surendar
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Roy, Shrimati Uma
Sadhu Ram, Shri
Saha, Dr. S. K.
Saigal, Shri A. S.
Salve, Shri N. K. P.
Sanghi, Shri N. K.
Sankata Prasad, Dr.
Sapre, Shrimati Tara
Sayeed, Shri P. M.
Sayyad Ali, Shri
Sen, Shri A. K.
Sen, Shri Dwaipayan
Sen, Shri P. G.
Sethi, Shri P. C.
Sethuramae, Shri N.
Shah, Shrimati Jayaben
Shah, Shri Manabendra
Shah, Shri Shantilal
Shambhu Nath, Shri
Shankaranand, Shri B.

Sharma, Shri D. C.
Sharma, Shri M. R.
Shastri, Shri B. N.
Shastri, Shri Ramanand
Sheo Narain, Shri
Sher Singh, Shri
Sheth, Shri T. M.
Shinde, Shri Annasahib,
Shiv Chandika Prasad, Shri
Shukla, Shri S. N.
Shukla, Shri Vidya Charan
Siddayya, Shri
Sidheshwar Prasad, Shri
Sinha, Shri Mudrika
Sinha, Shri R. K.
Sinha, Shri Satya Narayan
Sinha, Shrimati Tarkeshwari
Sonar, Dr. A. G.
Sonavane, Shri
Sudarsanam, Shri M.
Supakar, Shri Sradhakar
Suryanarayana, Shri K.
Swaran Singh, Shri
Tarodekar, Shri V. B.
Thakur, Shri P. R.
Tiwary, Shri K. N.
Tula Ram, Shri
Uikey, Shri M. G.
Venkatasubbaiah, Shri P.
Verma, Shri Prem Chand
Virbhadra Singh, Shri
Vyas, Shri Ramesh Chandra
Xavier, Shri S.
Yadab, Shri N. P.
Yadav, Shri Chandra Jeet

MR. SPEAKER: Now, the result of the division on amendment Nos. 137 and 139 is as follows: Ayes 31; Noes* 211. So, they are lost.

*The motion was negatived.*

MR. SPEAKER: I will now put amendment Nos. 145, 148, 151, 159, 160, 161 and 162 to the vote of the House.

*Amendments Nos. 145, 148, 151, 159, 160, 161 and 162 were put and negatived.*

MR. SPEAKER: I will now put amendment No. 168, moved by Shrimati Sucheta Kripalani, which has been accepted by the government, to the vote of the House. The question is:

"Page 2,—

*for* lines 25 to 31, *substitute*—

'a translation of such communication in the English language or, as the case may be, in Hindi shall also be provided till such date as the staff of the concerned Ministry, Department, office or corporation or company aforesaid have acquired a working knowledge of Hindi.'" (168)

*The motion was adopted.*

MR. SPEAKER: Now I will put amendment Nos. 170 and 171 to the vote of the House.

*Amendments Nos. 170 and 171 were put and negatived.*

MR. SPEAKER: Now I will put amendment Nos. 173, 174, 176 and 178, moved by Shrimati Sucheta Kripalani, which have been accepted by Government, to the vote of the House. The question is:

Page 2,—

*for* lines 2 to 6, *substitute*—

"Provided that the English language shall be used for purposes of communication between the Union and a State which has not adopted Hindi as its official language:

Provided further that where Hindi is used for purposes of communication between one State which has adopted Hindi as its official language and another State which has not adopted Hindi as its official language, such communication in Hindi shall be accompanied by a translation of the same in the English language:" (173)

---

Noes: The actual number was 210 because one member voted twice.

Page 2, line 7,—

*for* "Provided further" *substitute* "Provided also" (174)

Page 2, line 15,—

*for* "Hindi" *substitute* "Hindi or the English language" (176)

Page 2, line 33,—

*for* "both the English language and Hindi" *substitute* "both Hindi and the English language". (178)

*The motion was adopted.*

**13 hrs.**

MR. SPEAKER : Now I am putting amendment No. 188 to the vote of the House.

*Amendment No. 188 was put and negatived.*

MR. SPEAKER : Now, I am putting amendment No. 189 to the vote of the House. The question is :

Page 2,—

*for* line 1, *substitute*—

"Provided that English and all the languages mentioned in the Eighth Schedule of the Constitution shall be used for the transaction of business in Parliament :" (189)

SHRI ANBAZHAGAN : It is already accepted by the House itself for all general purposes. It should not be defeated on any account. It is already accepted by the House.

*The Lok Sabha divided :*

## AYES

**Division No. 16 ]** **[13.05 hrs.**

Amin, Shri R. K.
Anbazhagan, Shri
Anbuchezhian, Shri
Ayarwal, Shri Ram Singh
Bakshi, Shri Ghulam Mohammed
Basu, Dr. Maitreyee
Bhadoria, Shri Arjun Singh
Bhagaban Das, Shri
Bramhanandji, Shri
Chandra Shekhar Singh, Shri
Chauhan, Shri Bharat Singh
Chittybabu, Shri C.
Daschowdhury, Shri B. K.
Deiveekan, Shri
Desai, Shri C. C.
Devgun, Shri Hardayal
Dhandapani, Shri
Durairasu, Shri
Dwivedy, Shri Surendranath
Esthose, Shri P. P.
Fernandes, Shri George
Goel, Shri Shri Chand
Gounder, Shri Muthu
Gowd, Shri Gadilingana
Gupta, Shri Indrajit
Gupta, Shri Kanwar Lal
Janardhanan, Shri C.
Jha, Shri Shiva Chandra
Joshi, Shri Jagannath Rao
Kachwai, Shri Hukam Chand
Kalita, Shri Dhireswar
Kamalanathan, Shri
Kameshwar Singh, Shri
Karni Singh, Dr.
Khan, Shri Latafat Ali
Kiruttinan, Shri
Krishnamoorthi, Shri V.
Kuchelar, Shri G.
Kunte, Shri Dattatraya
Limaye, Shri Madhu
Madhok, Shri Bal Raj
Manoharan, Shri
Maran, Shri Murasoli
Mayavan, Shri
Meena, Shri Meetha Lal
Menon, Shri Vishwanatha
Mohamed Imam, Shri J.
Molahu Prasad, Shri
Naik, Shri G. C.
Nair, Shri N. Sreekantan
Nambiar, Shri
Nihal Singh Shri
Paokai Haokip, Shri
Patel, Shri J. H.
Rajaram, Shri
Ram Charan, Shri
Ramabadran, Shri T. D.
Ramamoorthy, Shri S. P.

Ramamurti, Shri P.
Ramani, Shri K.
Sait, Shri Ebrahim Sulaiman
Sambandhan, Shri S. K.
Sambhali, Shri Ishaq
Saminathan, Shri
Sayeed, Shri P. M.
Sen, Shri Deven
Sequeira, Shri
Sezhiyan, Shri
Sharda Nand, Shri
Sharma, Shri Beni Shanker
Sharma, Shri Yajna Datt
Shiv Charan Lal, Shri
Singh, Shri J. B.
Sivasankaran, Shri
Somasundaram, Shri S. D.
Subravelu, Shri
Suraj Bhan, Shri
Thakur, Shri P. R.
Tyagi, Shri O. P.
Vajpayee, Shri Atal Bihari
Vidyarthi, Shri R. S.
Viswanathan, Shri G.
Xavier, Shri S.
Yadav, Shri Ram Sewak

## NOES

Achal Singh, Shri
Ahirwar, Shri Nathu Ram
Ahmed, Shri F. A.
Ankineedu, Shri
Arumugam, Shri R. S.
Awadesh Chandra Singh, Shri
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bajpai, Shri Shashibhushan
Bajpai, Shri Vidya Dhar
Barua, Shri Bedabrata
Barua, Shri R.
Barupal, Shri P. L.
Baswant, Shri
Bhagat, Shri B. R.
Bhakt Darshan, Singh
Bhanu Prakash Singh, Shri
Bhargava, Shri B. N.
Bhattacharyya, Shri C. K.
Bhola Nath, Shri
Bohra, Shri Onkarlal
Brahm Prakash, Shri
Brahma, Shri Rupnath
Buta Singh, Shri
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandrika Prasad, Shri
Chatterji, Shri Krishna Kumar
Chaturvedi, Shri R. L.
Chaudhary, Shri Nitiraj Singh
Chavan, Shri Y. B.
Choudhary, Shri Valmiki
Dalbir Singh, Shri
Damani, Shri S. R.
Das, Shri N. T.
Dasappa, Shri Tulsidas
Dass, Shri C.
Deoghare, Shri N. R.
Desai, Shri Morarji
Deshmukh, Shri B. D.
Deshmukh, Shri K. G.
Dhillon, Shri G. S.
Dhuleshwar Meena, Shri
Digvijai Nath, Shri Mahant
Dinesh Singh, Shri
Dixit, Shri G. C.
Dwivedi, Shri Nageshwar
Ering, Shri D.
Gajraj Singh Rao, Shri
Gandhi, Shrimati Indira
Ganesh, Shri K. R.
Gavit, Shri Tukaram
Ghosh, Shri Bimalkanti
Ghosh, Shri Parimal
Girja Kumari, Shrimati
Gupta, Shri Lakhan Lal
Gupta, Shri Ram Kishan
Hajarnawis, Shri
Hari Krishna, Shri
Hazarika, Shri J. N.
Hem Raj, Shri
Iqbal Singh, Shri
Jadhav, Shri Tulshidas
Jadhav, Shri V. N.
Jagjiwan Ram, Shri
Kamala Kumari, Kumari
Karan Singh, Dr.
Kasture, Shri A. S.
Katham, Shri B. N.
Kavade, Shri B. R.
Kesri, Shri Sitaram
Khadilkar, Shri
Khan, Shri Zulfiquar Ali
Khanna, Shri P. K.
Kinder Lal, Shri
Kripalani, Shrimati Sucheta
Krishna, Shri M. R.
Kureel, Shri B. N.

Kushok Bakula, Shri
Kushwah, Shri Y. S.
Lakshmikanthamma, Shrimati
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Lutfal Haque, Shri
Mahadeva Prasad, Dr.
Mahajan, Shri Vikram Chand
Maharaj Singh, Shri
Mahida, Shri Narendra Singh
Malhotra, Shri Inderjit
Malimariyappa, Shri
Mandal, Dr. P.
Mandal, Shri Yamuna Prasad
Mane, Shri Shankarrao
Marandi, Shri
Masuriya Din, Shri
Mehta, Shri Asoka
Mehta, Shri P. M.
Melkote, Dr.
Mirza, Shri Bakar Ali
Mishra, Shri Bibhuti
Mishra, Shri G. S.
Mody, Shri Piloo
Mondal, Shri J. K.
Mrityunjay Prasad, Shri
Murthy, Shri B. S.
Nahata, Shri Amrit
Naidu, Shri Chengalraya
Naik, Shri R. V.
Nayar, Dr. Sushila
Oraon, Shri Kartik
Pahadia, Shri Jagannath
Pandey, Shri K. N.
Pandey, Shri Vishwa Nath
Panigrahi, Shri Chintamani
Pant, Shri K. C.
Parmar, Shri Bhaljibhai
Partap Singh, Shri
Parthasarathy, Shri
Patel, Shri Manubhai
Patil, Shri Anantrao
Patil, Shri Deorao
Patil, Shri S. D.
Poonacha, Shri C. M.
Pramanik, Shri J. N.
Puri, Dr. Surya Prakash
Qureshi, Shri Mohd. Shaffi
Radhabhai, Shrimati B.
Raghu Ramaiah, Shri
Raj Deo Singh, Shri
Rajani Gandha, Kumari
Ram, Shri T.
Ram Dhan, Shri
Ram Dhani Das, Shri
Ram Sewak, Shri
Ram Subhag Singh, Dr.
Ram Swarup, Shri
Ramshekhar Prasad Singh, Shri
Rana, Shri M. B.
Randhir Singh, Shri
Rane, Shri
Rao, Shri Jaganath
Rao, Shri J. Ramapathi
Rao, Shri Rameshwar
Rao, Shri Thirumala
Rao, Dr. V. K. R. V.
Raut, Shri Bhola
Reddi, Shri G. S.
Reddy, Shri Ganga
Reddy, Shri P. Antony
Reddy, Shri R. D.
Reddy, Shri Surendar
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Roy, Shrimati Uma
Sadhu Ram, Shri
Saha, Dr. S. K.
Saigal, Shri A. S.
Salve, Shri N. K. P.
Sankata Prasad, Dr.
Sapre, Shrimati Tara
Sayyad Ali, Shri
Sen, Shri A. K.
Sen, Shri Dwaipayan
Sen, Shri P. G.
Sethi, Shri P. C.
Sethuramac, Shri N.
Shah, Shrimati Jayaben
Shah, Shri Manabendra
Sambhu Nath, Shri
Shankaranand, Shri B.
Sharma, Shri D. C.
Sharma, Shri M. R.
Shastri, Shri Prakash Vir
Shastri, Shri Raghuvir Singh
Shastri, Shri Ramanand
Shastri, Shri Shiv Kumar
Sheo Narain, Shri
Sher Singh, Shri
Sheth, Shri T. M.
Shinde, Shri Annasahib
Shiv Chandika Prasad, Shri
Shukla, Shri S. N.
Shukla, Shri Vidya Charan
Sidheshwar Prasad, Shri
Sinha, Shri Mudrika
Sinha, Shri R. K.
Sinha, Shri Satya Narayan
Sinha, Shrimati Tarkeshwari
Sonar, Dr. A. G.
Sonavane, Shri
Sudarsanam, Shri M.
Supakar, Shri Sradhakar

Suryanarayana, Shri K.
Swaran Singh, Shri
Tarodekar, Shri V. B.
Tiwary, Shri K. N.
Tula Ram, Shri
Uikey, Shri M. G.

MR. SPEAKER : The result of the Division is :

Aves*— 84.

Noes— 203.

*The motion was negatived.*

MR. SPEAKER : Now, I put Amendment No. 190 to the vote of the House.

*Amendment No. 190 was put and negatived.*

MR. SPEAKER : Now, I put amendment No. 193 to the vote of the House.

*Amendment No. 193 was put and negatived.*

MR. SPEAKER : Now, I put clause 2, as amended, to the vote of the House.

The question is :

"That clause 2, as amended, stand part of the Bill".

*The Lok Sabha divided :*

## AYES

**Division No. 17 ]** **[13.09 hrs.**

Achal Singh, Shri
Ahirwar, Shri Nathu Ram
Aga, Shri Ahmad
Ahmed, Shri F. A.
Amersey, Shri M.
Anjanappa, Shri B.
Ankineedu, Shri
Arumugam, Shri R. S.
Awadesh Chandra Singh, Shri
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bajpai, Shri Shashibhushan
Bajpai, Shri Vidya Dhar
Bakshi, Shri Ghulam Mohammad
Barua, Shri Bedabrata
Barua, Shri R.
Barupal, Shri P. L.
Baswant, Shri
Bhagat, Shri B. R.
Bhakt Darshan, Shri
Bhanu Prakash Singh, Shri
Bhargava, Shri B. N.
Bhattacharyya, Shri C. K.
Bhola Nath, Shri
Birua, Shri Kolai
Bohra, Shri Onkarlal
Brahm Prakash, Shri
Brahma, Shri Rupnath
Buta Singh, Shri
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandrika Prasad, Shri
Chatterji, Shri Krishna Kumar
Chaturvedi, Shri R. L.
Chaudhary, Shri Nitiraj Singh
†Chauhan, Shri Bharat Singh
Chavan, Shri Y. B.
Choudhary, Shri Valmiki
Dalbir Singh, Shri
Damani, Shri S. R.
Das, Shri N. T.
Dasappa, Shri Tulsidas
Dass, Shri C.
Deognare, Shri N. R.
Desai, Shri Morarji
Deshmukh, Shri B. D.
Deshmukh, Shri K. G.
Dhillon, Shri G. S.
Dhuleshwar Meena, Shri
Dinesh Singh, Shri
Dipa, Shri A.
Dixit, Shri G. C.
Dwivedi, Shri Nageshwar
Dwivedy, Shri Surendranath
Ering, Shri D.
Esthose, Shri P. P.
Gajraj Singh Rao, Shri
Gandhi, Shrimati Indira
Ganesh, Shri K. R.
Gavit, Shri Tukaram

*Ayes. The name of one Member could not be recorded.

†Wrongly voted for Ayes.

Ghosh, Shri Bimalkanti
Ghosh, Shri Parimal
Girja Kumari, Shrimati
Gupta, Shri Lakhan Lal
Gupta, Shri Ram Kishan
Hajarnawis, Shri
Hari Krishna, Shri
Hazarika, Shri J. N.
Hem Raj, Shri
Iqbal Singh, Shri
Jadhav, Shri Tulshidas
Jadhav, Shri V. N.
Jagjiwan Ram, Shri
Kamala Kumari, Kumari
Karan Singh, Dr.
Kasture, Shri A. S.
Katham, Shri B. N.
Kavade, Shri B. R.
Kesri, Shri Sitaram
Khadilkar, Shri
Khanna, Shri P. K.
Kinder Lal, Shri
Kripalani, Shrimati Sucheta
Krishna, Shri M. R.
Kureel, Shri B. N.
Kushok Bakula, Shri
Lakshmikanthamma, Shrimati
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Lutfal Haque, Shri
Mahadeva Prasad, Dr.
Mahajan, Shri Vikram Chand
Maharaj Singh, Shri
Mahida, Shri Narendra Singh
Malhotra, Shri Inder J.
Malimariyappa, Shri
Mandal, Dr. P.
Mandal, Shri Yamuna Prasad
Mane, Shri Shankarrao
Marandi, Shri
Masuriya Din, Shri
Mehta, Shri Asoka
Mehta, Shri P. M.
Melkote, Dr.
Menon, Shri Govinda
Mirza, Shri Bakar Ali
Mishra, Shri Bibhuti
Mishra, Shri G. S.
Mondal, Shri J. K.
Mrityunjay Prasad, Shri
Murthy, Shri B. S.
Nahata, Shri Amrit
Naidu, Shri Chengalraya
Naik, Shri R. V.
Nambiar, Shri
Nayar, Dr. Sushila
Oraon, Shri Kartik
Pahadia, Shri Jagannath
Pandey, Shri K. N.
Pandey, Shri Vishwa Nath
Panigrahi, Shri Chintamani
Pant, Shri K. C.
Paokai Haokip, Shri
Parmar, Shri D. R.
Partap Singh, Shri
Parthasarathy, Shri
Patel, Shri Manubhai
Patil, Shri Anantrao
Patil, Shri Deorao
Patil, Shri S. D.
Poonacha, Shri C. M.
Pramanik, Shri J. N.
Qureshi, Shri Mohd. Shaffi
Radhabai, Shrimati B.
Raghu Ramaiah, Shri
Raj Deo Singh, Shri
Rajani Gandha, Kumari
Ram, Shri T.
Ram Dhan, Shri
Ram Dhani Das, Shri
Ram Sewak, Shri
Ram Subhag Singh, Dr.
Ram Swarup, Shri
Ramamurti, Shri P.
Ramshekhar Prasad Singh, Shri
Rana, Shri M. B.
Randhir Singh, Shri
Rane, Shri
Rao, Shri Jaganath
Rao, Shri J. Ramapathi
Rao, Shri Rameshwar
Rao, Shri Thirumala
Rao, Dr. V. K. R. V.
Raut, Shri Bhola
Reddi, Shri G. S.
Reddy, Shri Ganga
Reddy, Shri P. Antony
Reddy, Shri R. D.
Reddy, Shri Surendar
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Roy, Shrimati Uma
Sadhu Ram, Shri
Saha, Dr. S. K.
Saigal, Shri A. S.
Sait, Shri Ebrahim Sulaiman
Salve, Shri N. K. P.
Sanghi, Shri N. K.
Sankata Prasad, Dr.
Sapre, Shrimati Tara
Sayeed, Shri P. M.
Sayyad Ali, Shri
Sen, Shri A. K.
Sen, Shri Dwaipayan

Sen, Shri P. G.
Sequeira, Shri
Sethi, Shri P. C.
Sethuramae, Shri N.
Shah, Shrimati Jayaben
Shah, Shri Manabendra
Shambhu Nath, Shri
Shankaranand Shri B.
Sharma, Shri D. C.
Sharma, Shri M. R.
Shastri, Shri B. N.
Shastri, Shri Ramanand
Sheo Narain, Shri
Sher Singh, Shri
Sheth, Shri T. M.
Shinde, Shri Annasahib
Shiv Chandika Prasad, Shri
Shukla, Shri S. N.
Shukla, Shri Vidya Charan
Siddayya, Shri
Sidheshwar Prasad, Shri
Sinha, Shri Mudrika
Sinha, Shri R. K.
Sinha, Shri Satya Narayan
Sinha, Shrimati Tarkeshwari
Sonar, Dr. A. G.
Sonavane, Shri
Sudarsanam, Shri M.
Supakar, Shri Sradhakar
Suryanarayana, Shri K.
Swaran Singh, Shri
Swell, Shri
Tarodekar, Shri V. B.
Tiwary, Shri K. N.
Tula Ram, Shri
Uikey, Shri M. G.
Venkatasubbaiah, Shri P.
Verma, Shri Prem Chand
Virbhadra Singh, Shri
Vyas, Shri Ramesh Chandra
Yadab, Shri N. P.
Yadav, Shri Chandra Jeet

**NOES**

Anbazhagan, Shri
Anbuchezhian, Shri
Ayarwal, Shri Ram Singh
Banerjee, Shri S. M.
Bansh Narain Singh, Shri
Bhadoria, Shri Arjun Singh
Bramhanandji, Shri
Chittybabu, Shri C.
Dandekar, Shri N.
Deiveekan, Shri
Devgun, Shri Hardayal
Dhandapani, Shri
Digvijai Nath, Shri Mahant
Durairasu, Shri
Fernandes, Shri George
Goel, Shri Shri Chand
Gounder, Shri Muthu
Gupta, Shri Kanwar Lal
Jha, Shri S. C.
Joshi, Shri Jagannath Rao
Kachwai, Shri Hukam Chand
Kirutinan, Shri
Krishnamoorthi, Shri V.
Kuchelar, Shri G.
Kunte, Shri Dattatraya
Kushwah, Shri Y. S.
Limaye, Shri Madhu
Manoharan, Shri
Maran, Shri Murasoli
Mayavan, Shri
Meena, Shri Meetha Lal
Nair, Shri N. Sreekantan
Nihal Singh, Shri
Patel, Shri J. H.
Puri, Dr. Surya Prakash
Rajaram, Shri
Ram Charan, Shri
Ramabadran, Shri T. D.
Ramamoorthy, Shri S. P.
Sambandhan, Shri S. K.
Saminathan, Shri
Sen, Shri Deven
Sezhiyan, Shri
Sharda Nand, Shri
Sharma, Shri Beni Shankar
Sharma, Shri Yajna Datt
Shastri, Shri Prakash Vir
Shastri, Shri Raghuvir Singh
Shastri, Shri Shiv Kumar
Singh, Shri J. B.
Sivasankaran, Shri
Somasundaram, Shri S. D.
Subravelu, Shri
Suraj Bhan, Shri
Tyagi, Shri O. P.
Vajpayee, Shri Atal Bihari
Viswanathan, Shri G.
Xavier, Shri S.
Yadav, Shri Ram Sewak

MR. SPEAKER : The result of the division is : Ayes* 218; Noes† 59.

*The motion was adopted.*

*Clause 2, as amended, was added to the Bill.*

**Clause 3**—(Amendment of section 4)

MR. SPEAKER : Now we go to Clause 3. Mr. Shiv Kumar Shastri's amendment is entirely out of order. Therefore, it is not allowed.

**श्री मधु लिमये** : अध्यक्ष आप अब नई क्लाज ले रहे हैं। उस पर कुछ लोग बोल सकते हैं। तरमीम हो या न हो, हमें बोलने का अधिकार है।

**श्री अटल बिहारी बाजपेयी** : भोजन के बाद इसको लिया जाए।

MR. SPEAKER : There is only one amendment to Clause 3. At best only one Member who has given that amendment can speak. I can spend 30 hours on this; it is not as if I want to rush it in five or ten minutes. After all, the Third Reading is also there. If any Member wants to speak, he can speak at that time. Now I suggest that Mr. Kanwar Lal Gupta may explain his amendment and then I shall put it to the vote of the House.

SHRI KANWAR LAL GUPTA : Not now, Sir. After lunch.

MR. SPEAKER : Alright. I adjourn the House to meet again at 2 O' Clock.

**13.12 hrs.**

*The Lok Sabha adjourned for Lunch till Fourteen of the Clock.*

---

*The Lok Sabha re-assembled after lunch at Fourteen of the Clock.*

[MR. DEPUTY-SPEAKER *in the Chair*]

OFFICIAL LANGUAGES (AMENDMENT) BILL—*Contd.*

MR. DEPUTY-SPEAKER : Now, we are on Clause 3. There is only one amendment by Mr. K. L. Gupta.

**श्री प्रकाशवीर शास्त्री** : उपाध्यक्ष महोदय, इसके पूर्व कि आप इस संशोधन को लें, मैं आप के समक्ष एक आवश्यक बात रखना चाहता हूं । जिस समय हम लंच के लिए उठे, तो बाहर जाते हुए हम ने देखा कि लाबी के द्वार के तमाम शीशे टूटे हुए हैं । जिस समय यहां पर मतदान हो रहा हो और लोक सभा सचिवालय के कर्मचारियों को दरवाजा खोलने का आदेश न हो, उस समय कोई सदस्य बाहर जाना चाहे और लात मार कर दरवाजे के शीशे तोड़ दे, इस को कहां तक उचित कहा जा सकता है? मैं समझता हूं कि वह सदस्य इस तरह से एक गलत परम्परा को प्रारम्भ कर रहे हैं। मैं आप से निवेदन करना चाहता हूं कि मतदान के समय दरवाजा खोलने आदि के सम्बन्ध में एक निश्चित निर्णय हो जाना चाहिए, ताकि भविष्य में इस प्रकार की घटना न हो सके।

MR. DEPUTY-SPEAKER : This point was raised by Mr. Banerjee. That is number one. And that incident has already been disposed of. It is no use blaming those who are in charge of guarding the doors. It is not at all good, I say that. Whatever it is, if he has some difficulty, he should have pointed it out to the Speaker; that he could have done. I do not think any further discussion on this should be continued.

**श्री प्रकाशवीर शास्त्री** : मैं केवल यही कहना चाहता हूं कि आगे के लिए इस सम्बन्ध में कोई निश्चित परम्परा अवश्य निर्धारित हो जानी चाहिए। क्योंकि इसके बिना लोक सभा के ये छोटे-छोटे कर्मचारी बहुत परेशानी में पड़ जाते हैं । कोई निश्चित आदेश न होने के कारण वे क्या कर सकते हैं?

**श्री मधु लिमये** : उपाध्यक्ष महोदय, आप फरमा रहे हैं कि इस बारे में अध्यक्ष महोदय को कहना चाहिए था, लेकिन लंच हो जाने

*Ayes : The names of three members could not be recorded.
†Noes : Shri Bharat Singh Chauhan also voted for 'NOES'.

**(श्री मधु लिमये)**

के कारण हम इस से पहले इस सवाल को कैसे उठा सकते थे?

MR. DEPUTY-SPEAKER: On the spur of the moment, I cannot lay down the law or the rules. The hon. Member may raise it and take it up with the Speaker.

**श्री ब्र० सिं० सहगल** (बिलासपुर): उपाध्यक्ष महोदय, माननीय सदस्य इस घटना की ओर आप का ध्यान आकर्षित कर रहे हैं। आप को इस पर विचार करना चाहिए कि इस तरह की परम्परा हमारे लिए कहां तक ठीक होगी।

SHRI V. KRISHNAMOORTHI: He wants to reap political advantage of it. Whatever has happened has happened already, and the matter had been disposed of. It is not necessary to raise it again.

SHRI SEZHIYAN: The attention of the Speaker had been drawn to this in the morning itself. After one amendment is disposed of by division, before the next amendment is put to vote and division takes place, they should always open the doors. Only then, a Member who is outside could come in and one who is inside and who wants to go out could do so. But if the door is kept closed even when the second amendment is put to vote, then the Member is prevented from going out or coming in. When there are two amendments being put to vote, then the doors should always be opened in between to allow the Member outside to come in as well as the Member inside to go out. That had not been done. That is why all this trouble is there.

MR. DEPUTY-SPEAKER: Usually, that procedure is followed. But it was said that the doors were closed, and immediately one after the other, the successive amendments were taken up and put to vote.

SHRI SEZHIYAN: But the doors should have been opened in between.

MR. DEPUTY-SPEAKER: Usually, that procedure is followed. In this particular case, whatever grievance the hon. Member may have had, breaking the glass panels of the door is not proper. Now, the matter is closed, and I treat it as closed. Shri Madhu Limaye should have raised it when the matter was discussed here. But now that matter is closed. In fact, it had been closed before lunch and we had already taken up something else.

SHRI MANOHARAN: We have got other important problems to discuss. If a discussion on this starts it will become a full discussion.

**श्री मधु लिमये**: वह तो ठीक है, लेकिन यह भी महत्वपूर्ण विषय है। मैं यह निवेदन करना चाहता हूं कि बजाये इस के कि कोई माननीय सदस्य यहां पर विशेषाधिकार का सवाल उठाए, सब से बढ़िया उपाय यह है कि अध्यक्ष महोदय नियम 227 के अनुसार कार्यवाही करें। इस पर बहस भी ज्यादा नहीं होगी। हमारा नियम 227 इस प्रकार है

> "Notwithstanding anything contained in these rules, the Speaker may refer any question of privilege to the Committee of Privileges for examination, investigation or report."

अगर अध्यक्ष महोदय स्वयं इस मामले को विशेषाधिकार समिति को सौंप दें, तो वह इस मामले की जांच कर के सदन को रपट देगी और इस में कोई झंझट नहीं होगा। आज तो चार शीशे तोड़ दिये गये हैं। क्या आप किसी दूसरे सदस्य को आठ शीशे तोड़ने की इजाजत देते हैं? कल एक....

SHRI MANOHARAN: The Speaker has already disposed of it. There is no point in reopening it now.

MR. DEPUTY-SPEAKER: But he is referring to a privilege issue. On that point....

**श्री मधु लिमये**। अगर आप चाहते हैं, तो मैं इस बारे में नोटिस दे दूंगा। कल लखनऊ विश्वविद्यालय के एक युवक को, जिन्होंने किसी का मस्तिष्क नहीं फोड़ा, किसी का शीशा नहीं तोड़ा, आप ने सजा दी।

MR. DEPUTY-SPEAKER: I shall not allow him to refer to that incident in justification. The House has punished him. I shall not allow that matter to be raised here again.

**श्री मधु लिमये**: क्यों नहीं? इसी तरह तो झगड़ा बढ़ जाता है। मैं जस्टिफ़िकेशन कहां कर रहा हूं। मैं ने कब समर्थन किया? मैंने समर्थन नहीं किया है।

MR. DEPUTY-SPEAKER: This will not be allowed now. Let it not be recorded.

**श्री मधु लिमये**: **

MR. DEPUTY-SPEAKER: The House has already punished and properly punished him.

**श्री मधु लिमये**: मैंने कहा है कि मैं उस का समर्थन नहीं कर रहा हूं।

MR. DEPUTY-SPEAKER: Let Shri Madhu Limaye resume his seat now.

**श्री मधु लिमये**: आप मुझे प्रिविलेज का सवाल उठाने दीजिए।

MR. DEPUTY-SPEAKER: He has referred to the rules. Now, I am giving my ruling. Let him resume his seat.

**श्री मधु लिमये**: हमें नोटिस देना पड़ेगा और उस में समय जायेगा। मैं अभी नोटिस दे रहा हूं। आप के सामने जो घटनायें होती हैं, क्या आप उन के बारे में विचार नहीं करेंगे? उन को आप सजा नहीं देते हैं।

MR. DEPUTY-SPEAKER: He is free to do anything he likes. I think this matter has already been disposed of.

**श्री मधु लिमये**: यह बन्द नहीं हुआ है। लंच होने के कारण इस मामले को इस से पहले नहीं उठाया जा सका।

MR. DEPUTY-SPEAKER: It was raised even then and disposed of. If the hon. Member wants to raise a privilege issue, then if he intimates to the Speaker before hand he will consider it. It is not in my hands.

**श्री मधु लिमये**: मैं नियमों के अनुसार अभी नोटिस देता हूं।

MR. DEPUTY-SPEAKER: He is free to do whatever he likes. Now, Shri Kanwar Lal Gupta.

**श्री कंवर लाल गुप्त**: उपाध्यक्ष जी, मैं अपना संशोधन नं० 56 जो क्लाज 3 के बारे में है सदन के सामने रखता हूं। जो इस प्रकार है:

Page 3, lines 32 and 33,—*for* "be inconsistent with the provisions of section 3", *substitute* "create hindrance in the extensive use of Hindi in the official business of the Union Government". (56)

जो सरकार की तरफ से बात रखी गई है वह इस प्रकार है:

"Provided that the directions so issued shall not be inconsistent with the provisions of section 3".

अब सेक्शन 3 क्या है? सेक्शन 3 में यह कहा गया है:

"Notwithstanding the expiration of the period of fifteen years from the commencement of the Constitution, the English language may, as from the appointed day, continue to be used, in addition to Hindi for all the official purposes of the Union for which it was being used immediately before that day".

इस का अर्थ यह है कि सेक्शन 3 में यह साफ कहा गया है कि अंग्रेजी सब कामों के लिये चलती रहेगी और राष्ट्रपति कोई भी ऐसा आदेश या इंस्ट्रक्शन सरकार को नहीं दे सकते जिस की वजह से अंग्रेजी के ऊपर पाबन्दी लगे।

**Not recorded.

[श्री कंवर लाल गुप्त]

मैंने उस के बजाय जो अपना संशोधन दिया है वह भी पढ़ा है :

"Provided that the directions so issued shall not create hindrance in the extensive use of Hindi in the official business of the Union Government".

मैंने यह कहा है कि जो भी राष्ट्रपति कहे उस में जो हमारे देश की राष्ट्रभाषा हिन्दी है उस में किसी प्रकार से काम में बाधा नहीं पड़नी चाहिए । अगर पिछले 20 साल का आप सरकार का इतिहास देखें तो सरकार ने इस विधान की अवहेलना की है। जो कुछ विधान में कहा गया है उस के खिलाफ काम किया। मैं 344 धारा बताता हूं जिस में स्पष्ट तौर से यह कहा है कि सरकार पांच साल के बाद एक कमीशन बनाएगी और उस के बाद दूसरा कमीशन बनाएगी। पहला कमीशन बना लेकिन दूसरा पांच साल के बाद ...

श्री क० ना० तिवारी (बेत्तिया) : प्वाइंट आफ आर्डर। यह क्लाज बाई क्लाज डिस्कशन है। इस पर जनरल डिस्कशन आप एलाऊ कर रहे हैं ?

MR. DEPUTY-SPEAKER: I have allowed him only five minutes. He will conclude now.

श्री कंवर लाल गुप्त : आप को हिन्दी से तकलीफ होने लगी तिवारी जी ? मैं उस के मुताबिक ही बोल रहा हूं। मैं यह कह रहा था कि पांच साल के बाद दूसरा कमीशन क्यों नहीं बना ? मैं सरकार पर यह इल्जाम लगाता हूं कि जानबूझकर सरकार ने हिन्दी की और इस विधान की अवहेलना की है। 344(2)(ए) में कहा है :

344(2)(a) "It shall be the duty of the Commission to make recommendations to the President as to (a) the progressive use of the Hindi language for the official purposes of the Union; (b) restrictions on the use of the English language for all or any of the official purposes of the Union".

हिन्दी किस तरह से बढ़े और अंग्रेजी पर किस तरह से पाबन्दी लगे यह इस में कहा है। लेकिन मेरा कहना यह है कि जो इस बिल में कहा गया है उस में आपने हिन्दी पर पाबन्दी लगा दी है और अंग्रेजी को बढ़ावा दिया है। यह विधान की स्पिरिट के खिलाफ तो है ही इस लिए मैं ने कहा ... (व्यवधान) ... उपाध्यक्ष महोदय, मुझे बोलने दीजिये। जल्दी मत कीजिये। मेरा कहना यह है कि इस तरह से इन्होंने कांस्टीट्यूशन की वायलेशन की है। यहां पर एक एक्सपर्ट कमेटी बनी थी और एक हाउस की कमेटी बनाई गई थी पहले कमीशन की रिपोर्ट पर और उन्होंने यह अपनी सिफारिश की थी कि एक एक्सपर्ट कमेटी बनाई जाय जो देखे कि किस प्रकार से हिन्दी का काम तेजी से बढ़ सकता है। इसी प्रकार से होम मिनिस्टर ने डाइरेक्शंस दिए थे 1960 में कि परीक्षा का माध्यम सारी क्षेत्रीय भाषाएं होंगी। लेकिन मैं पूछना चाहता हूं आज क्या हुआ? आप ने जानबूझ कर उस की अवहेलना की है। उपाध्यक्ष महोदय, यह जो बिल है और 20 साल तक जो नीति सरकार की रही है यह कांस्पिरेसी है आई० सी० एस० आफिसर्स की और उन आफिसर्स की कि जो अंग्रेजी को हमेशा के लिए लादना चाहते हैं उन लोगों के साथ जो ऊपर से हिन्दी भाषा रहेगी यह कहते हैं लेकिन जिन्होंने आज तक दिल से यह नहीं माना कि हिन्दी यहां की भाषा है। यह आई० सी० एस० का लाया हुआ बिल है। जिस हाथ से वह आ रहा है वह ऐसा है कि जिस ने देश की स्वतंत्रता की लड़ाई लड़ी। लेकिन यह कांस्पिरेसी है और जब तक यहां आई० सी० एस० बैठा रहेगा यहां पर हिन्दी आने वाली नहीं है। न ही कोई क्षेत्रीय भाषा आने वाली है। इस बिल में केवल अंग्रेजी की बात कही गई । क्षेत्रीय भाषा किस प्रकार से बढ़े, हिन्दी किस प्रकार से बढ़े इस के ऊपर सरकार ने

कोई कदम नहीं उठाया है इसलिए मैं चाहता हूं कि क्षेत्रीय भाषाओं के बारे में और हिन्दी के बारे में सरकार बिलकुल निश्चित तय करे कि इस महीने से, इस निश्चित समय से इस में काम होगा।

उपाध्यक्ष महोदय, मैं मानता हूं कि भाषा का फैसला मेजारिटी से तय होने वाला नहीं है। करना भी नहीं चाहिए। हमें जो हमारे दक्षिण के अहिन्दी भाषी लोग हैं उन की भावनाओं की कद्र करनी चाहिए। जब तक मन से वह न मानें हम जबर्दस्ती किसी पर थोप नहीं सकते और मैं यह कहना चाहता हूं जैसा कि कई भाइयों ने कहा दिल्ली के अन्दर साउथ इंडिया के लोगों पर हमला हुआ, यह बिलकुल गलत बात है। ऐसी एक भी घटना दिल्ली में नहीं हुई। लेकिन अगर कोई ऐसा करता है तो वह हिन्दी भाषा का विरोधी है। वह हिन्दी की सेवा नहीं करता।

MR. DEPUTY-SPEAKER: Please conclude now.

**श्री कंवर लाल गुप्त** : 2-20 पर मेरा समय खत्म होगा। तब तक मैं खत्म कर दूंगा श्रीमन, पीलू मोदी ने आंकड़े दिए थे कि हिन्दी वाले कितने हैं। मैंने भी सरकारी आंकड़े निकाले और दुख की बात है, 20 साल बाद भी यह कहना पड़ता है, लेकिन अगर आप यह देखें केवल जिन्होंने 1960 में हिन्दी अपनी मातृभाषा बताई थी वह 13 करोड़ 34 लाख 35 हजार 3 सौ साठ थे और जिन्होंने अंग्रेजी अपनी मातृभाषा बताई थी वह 2 लाख 23 हजार 781 थे। 40 करोड़ में से केवल 2 लाख 23 हजार 781 अंग्रेजी जानने वाले हैं और हिन्दी जो जानते हैं जैसे उर्दू वाले भी, पंजाबी, सिन्धी, कश्मीरी, आसामी, यह सब जो हिन्दी अच्छी तरह से समझ सकते हैं, मराठी, गुजराती, उड़िया वह सब मिला कर के 40 करोड़ में से 24 करोड़ 71 लाख 51 हजार 709 लोग होते हैं। .....

MR. DEPUTY-SPEAKER: Your ten minutes are not yet over? I will have to be very strict. Every time you quarrel you have got time. Not a minute more. You will have to resume your seat. Somewhere there must be a line drawn.

SHRI KANWAR LAL GUPTA: Let me conclude.

MR. DEPUTY-SPEAKER: Concluding sentence only, nothing more.

**श्री कंवर लाल गुप्त** : आधा समय तो आप ले लेते हैं अध्यक्ष महोदय। मेरे साथ दिक्कत यह है।

MR. DEPUTY-SPEAKER: This is wrong.

**श्री कंवर लाल गुप्त** : अगर चेयर भी अब इस तरह से करने लग जाय तो कैसे चलेगा?

MR. DEPUTY-SPEAKER: This argument I will not tolerate. Either you resume your seat or conclude your speech. Beyond that nothing.

SHRI DHIRESWAR KALITA (Gauhati): On a point of order. He is saying Assami. It is not Assami. It is Assamiya.

**श्री कंवर लाल गुप्त** : तो अध्यक्ष महोदय, मैं यही कहना चाहता हूं सरकार ने जो बिल रखा है उससे जो केवल अंग्रेजी ग्रेज्युएट्स हैं जिनकी संख्या देश मे केवल में .3 परसेंट है और मैट्रीकुलेट .8 परसेंट हैं केवल सारे देश में, यह बिल उन्हीं के लिए, उन को बिठाने के लिए है। इसलिए मैं आप की आज्ञा से अपना संशोधन सदन के सामने रखता हूं।

SHRI Y. B. CHAVAN: Sir, the point raised by the hon. Member, really speaking, is not based on any real argument as such because what is the purpose of section 4 of the original Act? That purpose is to provide for the appointment of a Commission and their intention is to see the progress made for advancement of Hindi, etc. Whatever is to be done for the advance-

[Shri Y. B. Chavan]

ment of Hindi, certainly the Commission can make recommendations and the President can accept them, but as some sort of abundant assurance, precaution, in this matter, for those people who fear that by the Presidential order the intention or the purpose of section 3 can be defeated, this amendment is made. As a matter of fact, it cannot be done, I know. But even if there is a fear that the Presidential order can achieve that sort of thing, in order to have some sort of guarantee, this amendment is suggested. (*Interruption*) Again and again, the same arguments are advanced: that everybody here is an enemy of Hindi and only those who have given amendments are the lovers of Hindi. That is not correct. I have given a solemn assurance that Government is determined to take steps consistent with this Act, to make all necessary efforts for the advancement of Hindi and also other languages by way of resolution that we are moving. With these assurances, if anybody wants to move amendments, I must say that either they have no faith in this Government, which they have not got and about which I cannot make a complaint, or, unfortunately they are losing faith in the future of Hindi itself.

SHRI NAMBIAR (Tiruchirappali): Sir, with regard to this, I have to make a few observations. I am speaking only on section 3. My submission is this. Since the objection has already been taken on this side, saying that the President's directive after the report must not be in anyway contrary to the provisions under section 4 of the original Act, I have my own fear, because, here, the proviso reads as follows:

> "Provided that the directions so issued shall not be inconsistent with the provisions of section 3."

An improvement to this proviso is necessary, because the other Act has limited the scope of the President's order, whereas this portion also is to be included. My submission is only this. That section 3 here as well as section 2 which we have already passed just now are so ambiguous and vague with regard to the translation and many other issues; there is no authority mentioned as to who should translate, whether it is the receiving side or the sending side. It is now confusion worse confounded. That is the stage at which we are leaving section 2. As such, we also feel that if there must be certain directives or instructions after the report is made by the President, I am only afraid whether the confusion will be again more radically confounded. Therefore, my submission is that whatever orders that are likely to be issued, must be issued in such a way that this ambiguity is removed. I still request the hon. Minister to understand the difficulties of the department of the Ministries hereafter; if at all they want to allow the true functioning or the smooth functioning of these departments this provision of section 2 will not do any good to them. But now that they have passed it, they wanted somehow or other to finish this job.

Today, the correspondence of every office is being delayed; no replies are given and no action is being taken. The papers are not moving and the files are stagnating and are put in cold storage here and there. If clear instructions are not given, it will become worse. So, I submit that something tangible must be done: not only phrase-mongering in the way they want to accept. They want to accept the amendments only to satisfy certain sections in the Congress who are about to revolt. This sort of thing will not do. (*Interruption*) This sort of pressurization will not do good. The promise that was given to non-Hindi-speaking people is not followed. We are very sorry to submit that you have not given to us what we are entitled to. We are only sorry. At least after the directives they must be improved.

SHRI V. KRISHNAMOORTHI: Sir, the assurance has been diluted by the waters of Godavari, Jumna, Narmada, Mahanadi, Kaveri, etc. All these

waters have been sprinkled on the assurance and the assurance is in the air!

**श्री मधु लिमये** : उपाध्यक्ष महोदय ···

**उपाध्यक्ष महोदय** : आप बैठ जाइये।

**श्री मधु लिमये** : आप की अगर यह राय है कि मैं इस खण्ड का विरोध नहीं कर सकता, तो मैं बैठ जाता हूं। आप मुझे बोलने की अनुमति दीजिये।

मैं आपके अधिकारों का कभी अतिक्रमण नहीं कर सकता। मुझे बोलने का अधिकार है, समय निर्धारित करने का आपको अधिकार है।

अभी गृह मंत्री जी ने कहा कि अगर आपको इस सरकार में विश्वास नहीं है तो कोई बात नहीं है, लेकिन कम से कम हिन्दी के भविष्य के बारे में आपको श्रद्धा और विश्वास होना चाहिये। उपाध्यक्ष महोदय, हम लोगों में विश्वास की कमी नहीं है, झगड़ा केवल इस लिए होता है कि हिन्दी इलाके के जो बड़े लोग हैं, अधिकारी हैं, मंत्री हो या दूसरे बड़े लोग हों, उन लोगों को हिन्दी में विश्वास नहीं है। गैर हिन्दी इलाके के लोगों से मेरा कोई झगड़ा नहीं है। इस लिये श्री कंवर लाल गुप्त ने जो तरमीम पेश की है, उस को इन्हें स्वीकार करना चाहिये था, लेकिन ये स्वीकार नहीं कर रहे हैं। इस लिए हिन्दी के भविष्य के बारे में हमें कोई अविश्वास नहीं है, हमें तो इन के अन्दर जो हिन्दी इलाके के बड़े-बड़े लोग बैठे हैं, उन में विश्वास नहीं है। इस लिये अगर ये इस तरमीम को स्वीकार करने के लिये तैयार नहीं हैं तो कम से कम इस का जो उपखण्ड है या खण्ड है, उस को तो खत्म किया जाय।

MR. DEPUTY-SPEAKER: I will now put amendment No. 56 of Mr. K. L. Gupta to the vote of the House.

*Amendment No. 56 was put and negatived.*

MR. DEPUTY-SPEAKER: The question is:

"That clause 3 stand part of the Bill."

*The Lok Sabha divided.*

## AYES

**Division No. 18 ]** **[ 14·33 hrs.**

Ahirwar, Shri Nathu Ram
Anbazhagan, Shri
Anbuchezhian, Shri
Arumugam, Shri R. S.
Awadesh Chandra Singh Shri
Azad, Shri Bhagwat Jha
Baburath Singh, Shri
Bajaj, Shri Kamalnayan
Bajpai, Shri Shashibhushan
Bajpai, Shri Vidya Dhar
Barua, Shri Bedabrata
Barua, Shri R.
Barupal, Shri P. L.
Basu, Dr. Maitreyee
Baswant, Shri
Bhagaban Das. Shri
Bhagat, Shri B. R.
Bhakt Darshan, Shri
Bhanu Prakash Singh, Shri
Bhargava, Shri B. N.
Bhattacharyya, Shri C. K.
Bhola Nath, Shri
Birua, Shri Kolai
Bohra, Shri Onkarlal
Brahma, Shri Rupnath
Buta Singh, Shri
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandra Shekhar Singh, Shri
Chandrika Prasad, Shri
Chatterji, Shri Krishna Kumar
Chaturvedi, Shri R. L.
Chaudhary, Shri Nitiraj Singh
Chavan, Shri Y. B.
Chittybabu, Shri C.
Choudhary. Shri Valmiki
Choudhury, Shri J. K.
Dasappa, Shri Tulsidas

Dass, Shri C.
Deiveekan, Shri
Deoghare, Shri N. R.
Desai, Shri Morarji
Deshmukh, Shri B. D.
Deshmukh, Shri K. G.
Dhillon, Shri G. S.
Dhuleshwar Meena, Shri
Dinesh Singh, Shri
Dixit, Shri G. C.
Dwivedi, Shri Nageshwar
Esthose, Shri P. P.
Gajraj Singh Rao, Shri
Gandhi, Shrimati Indira
Ganesh, Shri K. R.
Gavit, Shri Tukaram
Ghosh, Shri Parimal
Girja Kumari, Shrimati
Gounder, Shri Muthu
Gupta, Shri Indrajit
Gupta, Shri Lakhan Lal
Hari Krishna, Shri
Hazarika, Shri J. N.
Heerji Bhai, Shri
Hem Raj, Shri
Jadhav, Shri Tulshidas
Jadhav, Shri V. N.
Jagjiwan Ram, Shri
Kalita, Shri Dhireswar
Kamalanathan, Shri
Kamala Kumari, Kumari
Kasture, Shri A. S.
Katham, Shri B. N.
Kavade, Shri B. R.
Khanna, Shri P. K.
Kinder Lal, Shri
Kiruttinan, Shri
Kripalani, Shrimati Sucheta
Krishna, Shri M. R.
Krishnamoorthi, Shri V.
Kureel, Shri B. N.
Lakshmikanthamma, Shrimati
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Mahadeva Prasad, Dr.
Maharaj Singh, Shri
Malhotra, Shri Inder J.
Malimariyappa, Shri
Mandal, Dr. P.
Mandal, Shri Yamuna Prasad
Manoharan, Shri
Maran, Shri Murasoli
Marandi, Shri
Masuriya Din, Shri
Mayavan, Shri
Mehta, Shri Asoka
Melkote, Dr.
Menon, Shri Govinda
Menon, Shri Vishwanatha
Mirza, Shri Bakar Ali
Mishra, Shri Bibhuti
Mishra, Shri G. S.
Mondal, Shri J. K.
Mrityunjay Prasad, Shri
Nahata, Shri Amrit
Naik, Shri R. V.
Nambiar, Shri
Nayar, Dr. Sushila
Oraon, Shri Kartik
Pahadia, Shri Jagannath
Pandey, Shri K. N.
Pandey, Shri Vishwa Nath
Pandit, Shrimati Vijaya Lakshmi
Panigrahi, Shri Chintamani
Pant, Shri K. C.
Paokai Haokip, Shri
Parmar, Shri D. R.
Partap Singh, Shri
Parthasarathy, Shri
Patel, Shri Manubhai
Patil, Shri A. V.
Patil, Shri Deorao
Patil, Shri S. D.
Poonacha, Shri C. M.
Pradhani, Shri K.
Pramanik, Shri J. N.
Qureshi, Shri Mohd. Shaffi
Radhabai, Shrimati B.
Raghu Ramaiah, Shri
Raj Deo Singh, Shri
Rajani Gandha, Kumari
Rajaram, Shri
Ram Dhan, Shri
Ram Dhani Das, Shri
Ram Kishan, Shri
Ram Sewak, Shri
Ram Subhag Singh, Dr.
Ram Swarup, Shri
Ramamurti, Shri P.
Ramani, Shri K.
Ramshekhar Prasad Singh, Shri
Rana, Shri M. B.
Randhir Singh, Shri
Rane, Shri
Rao, Shri Jaganath
Rao, Shri J. Ramapathi
Rao, Shri Thirumala
Rao, Dr. V. K. R. V.
Raut, Shri Bhola
Reddi, Shri G. S.
Reddy, Shri Ganga
Reddy, Shri R. D.

Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Roy, Shrimati Uma
Sadhu Ram, Shri
Saha, Dr. S. K.
Saigal, Shri A. S.
Sambandhan, Shri S. K.
Sanghi, Shri N. K.
Sankata Prasad, Dr.
Sapre, Shrimati Tara
Sayeed, Shri P. M.
Sayyad Ali, Shri
Sen, Shri A. K.
Sen Shri Dwaipayan
Sen, Shri P. G.
Sequeira, Shri
Sethi, Shri P. C.
Sethuramae, Shri N.
Sezhiyan, Shri
Shah, Shrimati Jayaben
Shah, Shri Manabendra
Shambhu Nath, Shri
Shankaranand, Shri
Sharma, Shri D. C.
Sharma, Shri M. R.
Shastri, Shri B. N.
Sheo Narain, Shri
Sher Singh, Shri
Sheth, Shri T. M.
Shinde, Shri Annasahib
Shiv Chandika Prasad, Shri
Shukla, Shri S. N.
Shukla, Shri Vidya Charan
Siddayya, Shri
Siddeshwar Prasad, Shri
Sinha, Shri Mudrika
Sinha, Shri R. K.
Sivasankaran, Shri
Sonar, Dr. A. G.
Sonavane, Shri
Sudarsanam ,Shri M.
Supakar, Shri Sradhakar
Suryanarayana, Shri K.
Swaran Singh, Shri
Tarodekar, Shri V. B.
Tiwary, Shri K. N.
Tula Ram, Shri
Uikey, Shri M. G.
Venkatasubbaiah, Shri P.
Verma, Shri Balgovind
Verma, Shri Prem Chand
Virbhadra Singh, Shri
Vyas, Shri Ramesh Chandra
Yadab, Shri N. P.
Yadav, Shri Chandra Jeet

**NOES**

Ayarwal, Shri Ram Singh
Bhadoria, Shri Arjun Singh
Chauhan, Shri Bharat Singh
Devgun, Shri Hardayal
Digvijai Nath, Shri Mahant
Goel, Shri Shri Chand
Gupta, Shri Kanwar Lal
Jha, Shri Shiva Chandra
Joshi, Shri Jagannath Rao
Kachwai, Shri Hukam Chand
Kameshwar Singh, Shri
Kothari, Shri S. S.
Kushwah, Shri Y. S.
Limaye, Shri Madhu
Meena, Shri Meetha Lal
Molahu Prasad, Shri
Patodia, Shri D. N.
Puri, Dr. Surya Prakash
Ramamoorthy, Shri S. P.
Sharda Nand, Shri
Sharma, Shri Beni Shankar
Sharma, Shri Yajna Datt
Shastri, Shri Prakash Vir
Shastri, Shri Shiv Kumar
Singh, Shri J. B.
Suraj Bhan, Shri
Tyagi, Shri O. P.
Vajpayee, Shri Atal Bihari
Vidyarthi, Shri R. S.
Yadav, Shri Ram Sewak

MR. DEPUTY-SPEAKER: The result of the division is as follows:

*Ayes 205; Noes 30.

*The motion was adopted.*

*Clause 3 was added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI Y. B. CHAVAN: I move:

"That the Bill, as amended, be passed".

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill, as amended, be passed".

*AYES: Shri Lutfal Haque also voted for 'AYES'.

**श्री मधु लिमये** : नियम 93 के बारे में सब से पहले मेरी एक प्रार्थना आप सुनिये सदन की कार्यवाही के लिए कुछ नियम बनाये जाते हैं और जो साधारण नियम होते हैं उस में हर नियम करीब करीब ऐसा है कि उसके अंत में आप को सर्वाधिकार दिया गया अपवाद करने के लिए लेकिन इस वक्त मैं आप का ध्यान 93 की तरफ़ खींचना चाहता हूं। वह इस प्रकार है :

"When a motion that a Bill be taken into consideration has been carried and no amendment of the Bill is made, the member in charge may at once move that the Bill be passed.

(2) Where a Bill has undergone amendments the motion that the Bill as amended be passed shall not be moved on the same day on which the consideration of the Bill is concluded, unless the Speaker allows the motion to be made."

उपाध्यक्ष महोदय, मेरा निवेदन है कि आप मेरी दलीलें सुन लीजिये और उन को सुनने के बाद जो भी आप को निर्णय देना हो वह दे डालिये और आप के निर्णय के सामने हम हमेशा सिर झुकाते हैं। लेकिन अपना निर्णय देने के पहले मेरी प्रार्थना सुन लीजिये।

आखिर यह नियम क्यों बनाया गया इस को हम पहले समझने की कोशिश करें। वह इसलिये बनाया गया कि जब किसी भी विधेयक में संशोधन होता है तो उस के रूप में उस के मतलब में कुछ फर्क हो जाता है। इसलिये जब उस के बारे में यह सवाल पेश होता है सदन के सामने कि इस को पास किया जाय तो सदस्यों को गम्भीरता से इन संशोधनों पर सोचने का और उस से जो विधेयक का रूप बदला है उस पर सोचने का मौका मिलना चाहिये। कोई यह प्रक्रिया, नियम बनाने वाले बेवकूफ नहीं थे, बहुत सोच समझ कर किया है। अब हर नियम में आप यह पायेंगे कि अध्यक्ष को विशेषाधिकार है, सर्वाधिकार है लेकिन समझदार अध्यक्ष का यह कर्त्तव्य होता है और मेरे मन में शक नहीं है कि आप समझदार हैं, समझदार अध्यक्ष का यह कर्त्तव्य होता है कि ऐसे चंद अपवादात्मक जो मौके होते हैं उन्हीं मौकों पर वह अपने विशेषाधिकार का इस्तेमाल करें। यह ऐसा प्रश्न है, यह ऐसा मौका है कि जिस पर कम से कम 5 संशोधन गृह मंत्री जी ने स्वीकार किये हैं और सदन् ने स्वीकार किये हैं। इस तरह इस विधेयक में कुछ परिवर्तन हुआ है। इसलिए तीसरे वाचन पर जब यहां पर बहस होगी तो सदस्यों को मौका दिया जाय। इसलिये यह आप से विनम्र प्रार्थना है, करबद्ध प्रार्थना है कि इस को आप सोमवार को लीजिये। अगर विशेषाधिकारों का ही हमेशा इस्तेमाल करना है तो मैं समझता हूं कि एक ही नियम रहेगा कि सारे अधिकार अध्यक्ष को हासिल हैं और फिर इस रूल्स आफ़ प्रोसीज्योर की पुस्तक की भी कोई जरूरत नहीं रहेगी।

**श्री अटल बिहारी वाजपेयी** : अध्यक्ष महोदय, मेरा एक निवेदन है · · ·

**THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI)** : Sir on a point of order.

**श्री अटल बिहारी वाजपेयी** : जब एक प्वाएंट आफ आर्डर पर चर्चा हो रही तो दूसरा प्वाएंट आफ आर्डर उठाना क्या उचित है?

**SHRI MORARJI DESAI**: I am speaking on what he has spoken. The hon. Member said : जो समझदार स्पीकर हैं वह ऐसा करेंगे, Now, can ever such a reflection be made against the Speaker?

**श्री मधु लिमये** : कहां रिफ्लैक्शन है ? मैंने जो बाद में कहा है वह नहीं सुना। मैंने कहा था कि मेरे मन में शक नहीं है कि आप समझदार हैं ....

**SHRI MORARJI DESAI**: It is a reflection. Why is the hon. Member impatient with me? Am I not entitled to make my submission to the Chair? It is for the Chair, not for him, to decide. I personally consider that it is a reflection, because once you say that a sensible Speaker will decide, it does mean that the Speaker can also be insensible. That is what I think. I think it should not be used and it should not be there.

**SHRI MANOHARAN**: It is a qualification on the part of the Speaker; he never meant that.

**श्री अटल बिहारी वाजपेयी** : लिमये जी ने जो कुछ कहा है उस का मैं समर्थन करना चाहता हूं। इस विधेयक में कुछ संशोधन स्वीकार किये गये हैं। उन संशोधनों को शामिल करने के बाद विधेयक का रूप क्या बनता है उस पर हमको अपनी प्रतिक्रिया प्रकट करनी है। आपने स्वयं तृतीय वाचन के लिए दो घंटे का समय रखा है। इस का अर्थ होता है कि आप चाहते हैं कि तृतीय वाचन में भी इस विधेयक के स्वरूप के ऊपर सदस्य अपनी प्रतिक्रिया व्यक्त करें। लेकिन जब तक विधेयक पूरे रूप में हमारे सामने न हो यह बड़ा मुश्किल हो जाता है कि हम उसके बारे में अपनी प्रतिक्रिया रख सकें।

मेरा एक और निवेदन है। जितना समय आज आप देंगे उतना ही समय सोमवार को देकर इस विधेयक को स्वीकार किया जा सकता है। राज्य सभा में भी यह विधेयक आज जाने वाला नहीं है। कल की छुट्टी बीच में है। इसलिए मैं समझता हूं कि जो संशोधन किये गये हैं उनके कारण से इस विधेयक पर चर्चा आज स्थगित रखी जाए और सोमवार को इस पर चर्चा की जाए।

**श्री तुलशीदास जाधव** : उपाध्यक्ष महोदय, मैं जानना चाहता हूं कि उप प्रधान मंत्री जी ने जो आबजैक्शन उठाया है उस पर आपने क्या निर्णय किया है। ऐसी बातें यहां बार-बार होती हैं। चेयर की इज्जत रखने का सवाल हमेशा उठता रहता है। अभी जो आपत्ति श्री मोरारजी देसाई ने उठाई है, कृपा करके पहले उस पर निर्णय दे दें और फिर आगे चलें।

**MR. DEPUTY-SPEAKER**: I was going to say something about the point, a very valid point, made by the Deputy Prime Minister but I thought, instead of intervening in between, let them have their say and then I will say it. ... (*Interruption*).

**श्री स० मो० बनर्जी** : यह जो चीज प्वाइंट आफ आर्डर के रूप में आपके सामने आई है इस में जो कुछ कहा गया है, उसको आप देखें। मैं श्री मोरारजी देसाई साहब की बात को मानता हूं कि आपके ऊपर कोई रिफ्लैक्शन कास्ट नहीं होना चाहिये। लेकिन लिमये साहब ने कहा क्या है ? इन्होंने स्पीकर के बारे में कुछ कहा है। मैं समझता हूं कि जो भी इस सदन में बोलता है वह स्पीकर, वन हू स्पीक्स इज ए स्पीकर।

मैं एक बात कहना चाहता हूं। कल इतवार है। यह एक ऐसा विधेयक है कि जिस के महत्व को देखते हुए हमने तीस घंटे इस पर बिताये हैं और मैं समझता हूं कि यह हमने उचित ही किया है। मैं चाहता हूं कि एक दिन का मौका और दे दिया जाए, इतवार और दिया जाए ताकि हम लोग आपस में मिल कर सोच लें, एक दूसरे के दृष्टिकोण को समझ लें और देख लें कि इन संशोधनों के बाद इस विधेयक का रूप क्या बना है। इस विधेयक को आप सोमवार को लें।

**SHRI P. RAMAMURTI**: I just want to point out one thing. Shri Morarji Desai said that Shri Madhu Limaye has cast a reflection on the Chair. I would be the first to agree with him

[Shri P. Ramamurti]

if that were so. I have been hearing his Hindi remarks. He said, normally any sensible Speaker would do this and he had no doubt that you are a sensible Speaker. That he has said. It is quite possible that at some time there may be a Speaker who may not be sensible. What he said is no reflection on this Speaker. After all, the rules provide that the Speaker can be removed. If there is an insensible Speaker, he can be removed by the vote of the House. One cannot say that for ever the Speaker will always be sensible. He said, "A sensible Speaker will do this and I have no doubt that you are a sensible Speaker." There is no reflection cast on you. It is a totally wrong thing.

SHRI PILOO MODY (Godhra): It is not for any Member of the House to say whether the Speaker is sensible or otherwise once he occupies the Chair. If, in his own mind, he has come to the conclusion that the Speaker is not sensible, he may institute whatever proceedings he likes. But he cannot say it on the floor of the House.

SHRI SEZHIYAN: Regarding the point of order raised by Mr. Madhu Limaye, I would like to say that, previously also, on the occasion of the Gold Control Bill which was amended, after Mr. Masani and several other Members objected to that, was postponed to the next day. The rule clearly says:

> "Where a Bill has undergone amendments the motion that the Bill, as amended, be passed shall not be moved on the same day on which the consideration of the Bill is concluded....."

Ordinarily, it will not be allowed unless the Speaker so desires. The proviso can be operated only under extra-ordinary circumstances. The main provision is very clear. This is my contention.

MR. DEPUTY-SPEAKER: Mr. Ramamurti, the Deputy Prime Minister raised that point sensing certain insinuation on the Chair. It may not be a direct aspersion on the Chair. He said, "A sensible Speaker would do this and I have faith in you." That means, in case I do otherwise, I will not be sensible. That was the insinuation. I do not take it seriously. I do not want to deal with that now.

About the point of order raised, I want to give my ruling. Mr. Vajpayee and many of you have been here in the Second Lok Sabha and in the Third Lok Sabha. I have also been here. There were a number of occasions when the major amendments were introduced in the Finance Bill and in the Company Law Bill and even then, though on one or two occasions it was postponed, the motion that the Bill, as amended, be passed was allowed to be moved. I am giving you the past practice. So far as the present Bill is concerned, I have got to consider whether the amendments made have basically changed the structure of the Bill. Can anyone say that the Bill has basically changed?

SEVERAL HON. MEMBERS: No.

MR. DEPUTY-SPEAKER: It has not changed.

श्री मधु लिमये : नियम में कोई "बेसिकली" जैसी चीज़ नहीं है।

MR. DEPUTY-SPEAKER: The Bill has not been, basically, altered. There has been no major amendment which has altered the substance of the Bill. Therefore, your point of order does not stand here. We shall proceed with the Bill now.

SHRI SEZHIYAN: The rule does not say of any basic amendment. It simply says, where the Bill has undergone amendment..... (*Interruption*).

MR. DEPUTY-SPEAKER: I have got to apply my mind. You may consider even a verbal amendment as a basic one.

Dr. Govind Das. I have to fix time-limit now. There are only two hours.

**In fact, we have spent an additional day on this. I would request every Member to take only 5 minutes each.**

**डा० गोविन्द दास (जबलपुर)** : उपाध्यक्ष जी, आप ने मुझे दस मिनट देने के लिए कहा था। जब औरों को आपने आधे-आधे घंटे समय दिया है तो दस मिनट का समय तो मुझे मिलना ही चाहिए।

मैं जिन सुधारों के साथ यह विधेयक आया है इस विधेयक के उस रूप का भी उस के तृतीय वाचन में विरोध करने के लिये खड़ा हुआ हूं। आप ने स्वयं अभी कहा कि जो संशोधन इस में हुए हैं उन संशोधनों के कारण इस विधेयक में कोई ऐसा परिवर्तन नहीं हुआ है कि जिस को महत्वपूर्ण परिवर्तन कहा जा सके। इस लिए जिस समय यह विधेयक पेश किया गया था, उस समय भी मैं ने इस का विरोध किया था। जब इस पर विचार प्रारंभ हुआ तब भी मैंने इस का विरोध किया और जैसा आप स्वयं कहते हैं कि इस में इन संशोधनों के कारण कोई महत्वपूर्ण परिवर्तन नहीं हुआ इसलिए मैं फिर से इस का विरोध करना चाहता हूं। मैं एक छोटा सा सिद्धांतवादी व्यक्ति रहा हूं और मुझे यह दुख है कि सिद्धांत की दृष्टि से यह विधेयक हमारे संविधान की धारा और संविधान की भावनाओं, सब के विरुद्ध है। राष्ट्रपिता महात्मा गांधी ने स्वराज्य के पहले ही स्वराज्य के बाद यह देश किस प्रकार का बनेगा इस के बारे में एक चित्र खींचा था और इस चित्र में भाषा का सब से अधिक महत्व था। मैंने पहले भी कहा था, मैं फिर कहना चाहता हूं और गत 30 घंटों में उस विधेयक पर जो चर्चा हुई उस से भी यह सिद्ध होता है कि मानव के जीवन में भाषा का सब से बड़ा महत्व है। मनुष्य इस सृष्टि का सर्वश्रेष्ट प्राणी अपनी ज्ञान शक्ति के कारण है। उस ज्ञान शक्ति का आधार भाषा है। इसलिए भाषा का विषय सब से महत्वपूर्ण विषय है। गृह मंत्री जी से, जिन के प्रति मेरे मन में बड़ा आदर है, बड़ा स्नेह है, कहना चाहता हूं कि यह सदा के लिए अंग्रेजी इस देश पर लादने वाला बिल है। कहा जाता है कि सरकार की इस प्रकार की मंशा नहीं है। मैं सरकार की मंशाओं का बड़ा भारी समर्थक रहा हूं, इस सदन में रहा हूं, और सदन के बाहर भी उसी दल का हूं कि जिस दल के चव्हाण जी हैं लेकिन भाषा की दिशा में सरकार की जो मंशाएं थीं वह कभी पूरी नहीं हुई, आगे चल कर भी, मैं श्री गुप्ता जी से सहमत हूं, कि हमारे जो कर्मचारी हैं और जो हमारे दूसरे अफसरान हैं, उन के कारण सरकार की मंशाएं कभी पूरी होने वाली नहीं हैं और इस देश में सदा अंग्रेजी चलने वाली है। फिर कोई भी तो इस विधेयक से संतुष्ट नहीं है।

**14.53 hrs.**

[MR. SPEAKER *in the chair.*]

हम ने देखा कि डी० एम० के० ग्रूप ने भी जिनके संतोष के लिए यह विधेयक लाया गया, इस का विरोध किया। मैं जानना चाहता हूं कि सरकार आखिर किस के संतोष के लिए यह विधेयक ला रही है? हिन्दी भाषा-भाषी जनता क्या सोचती है यह भी हम को मालूम हो गया। तो किसी को भी तो इस विधेयक से संतोष नहीं है। इसलिए यह गुनाह बेलज्जत है और जब मैं इस पर विचार करता हूं मुझे एक बड़ी पुरानी कहानी याद आ जाती है। एक बैल वाले थे। बैल जा रहा था उन का। बाप और बेटा दोनों बैल के साथ जा रहे थे। कुछ लोग आये। उन्होंने कहा कि कैसे मूर्ख हैं दोनों? बैल खाली जा रहा है और यह लोग पैदल जा रहे हैं। बाप उस पर सवार हो गया। आगे बढ़े तब लोगों ने कहा कि बाप कितना जल्लाद है कि उस का लड़का तो पैदल चल रहा है और यह बैल पर बैठ कर जा रहा है। बाप उतरा। बेटा बैठ गया। फिर आगे चले। कुछ लोग मिले। उन्होंने कहा कि कैसा बदतमीज बेटा है। बूढ़ा बाप पैदल चल रहा है, और वह बैल पर चढ़ा हुआ है। अब दोनों उस पर चढ़

[डा० गोविन्द दास]

गए। फिर आगे बढ़े तो लोगों ने कहा कि कैसे निर्दयी हैं? दोनों बैल पर बैठ कर बैल की जान ही लेना चाहते हैं। दोनों उतर गए और उन्होंने बैल को एक बांस पर बांध कर अपने कंधों पर लाद लिया। नाला आया। उस में बैल गिर गया। यही हाल सरकार का और इस बिल का है। कोई भी तो इस से संतुष्ट नहीं हुए। बिलकुल गुनाह बेलज्जत है फिर आप एक ऐसी चीज कर रहे हैं जिस को कम से कम मैं एक अराष्ट्रीय काम मानता हूं। इसलिये किसी भी दृष्टि से मैं इस का समर्थन नहीं कर सकता।

मुझे सरकार में विश्वास है। अगर मुझे विश्वास नहीं होता तो मैं उस दल में अब तक कैसे रहता? लेकिन जहां तक भाषा का विषय है मेरे सारे विश्वास डगमगा गए हैं और मुझे इस बात का भय है कि जो पन्द्रह वर्ष तक होता रहा वही आगे भी होता रहेगा। लेकिन मुझे जनता में विश्वास है और जब मैं जनता की बात कहता हूं तो वाशिंगटन में वहां की चित्रशाला में मैंने एक चित्र देखा था, उस चित्र का स्मरण मुझे हो आता है। चित्र यह था कि पीछे की तरफ से समुद्र की लहरें उठ रही थीं। किनारे पर एक टूटी सी झोपड़ी थी। उस झोपड़ी के दरवाजे पर एक कमर झुकी बुढ़िया खड़ी थी और उस के हाथ में एक टूटा हुआ झाड़ू था। वह प्रयत्न कर रही थी उस टूटे झाड़ से समुद्र के पानी को पीछे फेंक कर झोपड़ी को बचाने का। अंग्रेजी का भी अब यहां पर एक टूटा झोपड़ा रह गया है और अंग्रेजी की रक्षा करने वाले उस बुढ़िया के समान हैं जो उस चित्र में थी। अंग्रेजी की रक्षा करने का उन का प्रयत्न उसी बुढ़िया के प्रयत्नों के समान है। इसलिए अंग्रेजी अब इस देश में ज्यादा देर नहीं रह सकती इस का मुझे विश्वास है। लेकिन अगर वह नहीं रहेगी तो जनता के कारण नहीं रहेगी।

मैं आज अपने दल में इस सम्बन्ध में प्रायः अकेला सा हूं। लेकिन जब मैं ऐसे अवसरों पर अकेला रह जाता हूं भाषा के सम्बन्ध में, गोरक्षा के सम्बन्ध में और भारतीय संस्कृति की दूसरी बातों के सम्बन्ध में तो मुझे महाकवि रवीन्द्रनाथ टैगोर का एकला चलो गीत याद आता है। उन्होंने उस गीत में कहा है, "यदि तोमार सुने केऊ आशो ना, तबे एकला चलो, एकला चलो, एकला चलो रे।" इस गीत से मुझे हमेशा बल प्राप्त होता रहता है। जब मैं बिलकुल अकेला भी रह जाता हूं तब भी वह गीत मुझे साहस देता है।

सब से अच्छी बात यह होती कि जनता के मत के लिए यह विधेयक प्रसारित कर दिया जाता। अगर आप गोवा में जनमत ले सकते हैं तो इस विधेयक पर भी जनमत लेते। या कम से कम एक गोलमेज़ परिषद् करते जिस में सब को बुलाते, उन की राय लेते, कोई न कोई रास्ता निकालते। मैं हिन्दी को किसी भी गैर-हिन्दी भाषी पर नहीं लादना चाहता। लेकिन जो विधेयक आप के सामने है उस के अनुसार एक राज्य भी अगर चाहेगा कि अंग्रेजी चलती रहे तो अंग्रेजी चलती रहेगी, और कोई समय का भी निर्धारण नहीं। उस के कारण मेरा विश्वास है कि यह अंग्रेजी चलाने के लिए ही सारा प्रयत्न है। हमारी सरकार का चाहे प्रयत्न न हो लेकिन उन कर्मचारियों का है जिन्होंने अब तक अंग्रेजी चलायी है और भविष्य में भी चलाते रहेंगे। इसलिए मैं चाहे अकेला ही क्यों न होऊं विधेयक का विरोध करता हूं और अन्त समय तक करता रहूंगा, यह मैं आप से कहना चाहता हूं।

MR. SPEAKER: Mr. Xavier.

SOME HON. MEMBERS *rose*

**अध्यक्ष महोदय**: हरएक पार्टियों ने मुझ-को नाम दिया है। मैं हरएक को बुलाऊंगा।

SHRI S. M. BANERJEE: On our side Mr. Indrajit Gupta will speak. Kindly write down, Sir.

SHRI S. XAVIER (Tirunelveli): Sir, when we have been facing so many other serious problems, we are engaged in a quarrel or discussion

over language question. Sir, Hindi was adopted as the official language not by national consensus. But, now the non-Hindi speaking people are being forced to adopt Hindi as the official language in spite of the wishes of Nehru. Perhaps the object of having Hindi as the official language seems to be that it will foster unity among the people in the entire country. But, Sir, I would just inform the Government that, instead of fostering unity in the country among the several sections of the people, it has led to disunity as is seen by the conduct of the Members who have been elected by people in the House itself and outside the House by the conduct of very responsible people like Ministers and students. By the introduction of this Bill Hindi has sown seeds of disunity instead of bringing about unity which is the objective of the Government. Hindi being the official language has deprived the people of the right to equality of status and opportunity for every person. Just as in a sports race some boys are given a start and they have the advantage of that initial start, likewise, the Hindi-speaking people have the advantage of starting with the Hindi language as their birthright or as their mother-tongue, where as the non-Hindi-speaking people have to study Hindi afresh. Therefore, we the non-Hindi-speaking people are in a very disadvantageous position and thus we are in a handicap. Thus there is discrimination between the Hindi-speaking people and the non-Hindi-speaking people. This will be against the principles enunciated in the Fundamental Rights Chapter of the Constitution guaranteeing to all citizens equality of status and equality of opportunity.

**15 hrs.**

I now come to para 4(a) of the Government resolution. What was the assurance of Nehruji? The object of this Bill is to give effect to the assurance of Nehruji, and that assurance was that as long as the non-Hindi-speaking people would like to have English associate official language they will have it and it will continue to be so till the non-Hindi-speaking people would like to have Hindi as the official language. The object of the Bill and the nature of the amendment in this Bill should have been only to introduce that sentence in the amendment, namely that English will continue to be an associate official language as long as the non-Hindi-speaking people would like to have English as the official language and till such time as they would like to have Hindi for that purpose. That was the assurance of Nehruji or Shri Lal Bahadur Shastri. So, it would have sufficed if that sentence alone had been incorporated in this Bill as an amendment to the Official Languages Act. More than this will be superfluous or unwarranted in the situation.

Just because the Hindi-speaking people agitated against the introduction of this amending Bill, perhaps Government felt nervous, and with a view to placate the various sections of people, especially the Hindi-speaking people, Government have brought forward so many clauses in this Bill and so many amendments to them and also the resolution. The resolution and the amendments in effect have completely defeated the intention behind Nehruji's assurance.

Para 4 (a) of the resolution reads thus :

"This House resolves—

> (a) that compulsory knowledge of Hindi shall not be required at the stage of selection of candidates for recruitment to the Union services or posts excepting any special services/posts for which a high standard of Hindi knowledge may be considered essential for the satisfactory performance of the duties of the service or post;".

I submit that the words 'excepting any special services/posts for which a high standard of Hindi knowledge may be considered essential' is another discrimination against the non-Hindi-

[Shri S. Xavier]

speaking people. Who is to decide that a special knowledge of Hindi is required for these posts and for which posts a special knowledge of Hindi is required? What are the posts? That has not been mentioned. Suppose on a future date some of the non-Hindi-speaking boys appear for IAS and IPS selection at the Centre; the Government may say that for these posts a special knowledge of Hindi is essential and indispensable. Therefore, they being non-Hindi-speaking boys and not having the requisite special knowledge of Hindi, are disqualified or ineligible on that account. In that case, we are difinitely in a disadvantageous position. This is discrimination. This defeats the intention of the assurance of Nehruji.

We have been basically affected in this. Our life and the welfare of our children have been affected adversely. That is why we are opposing this Bill and the amendments to clauses thereof. They say that Hindi is not being imposed us. There is objection by us, a very large section of the people of the country, not only of Madras State alone but of several other States, that in spite of our objection, in spite of our protest, we are asked to swallow this. What does that mean? It means that it is being imposd on us in spite of our wish and in spite of our desire.

Then they say that we are imposing English on them. There is no question of imposing English now on anybody. English has been there for so many years.

SHRI ATAL BIHARI VAJPAYEE: So what?

SHRI S. XAVIER: It has been there. It is not that non-Hindi States are introducing it for the first time into the Hindi non-English-speaking areas of the country. No.

Then they say that English is not wanted by some sections of people because it is foreign. What is not foreign? The parliamentary system which we have adopted is foreign. Our whole administrative set-up is foreign. We are following the British administrative set-up. We have not brought in anything new in our administrative pattern at all. Take electricity. Take the railway system. Take the telegraphs, telephones. Take our own medicines. What is not foreign?

SHRI ATAL BIHARI VAJPAYEE: They are modern, not foreign.

SHRI S. XAVIER: Everything is foreign. Our dress is foreign.....

SHRI RAJARAM: The loudspeaker itself.

SHRI S. XAVIER: Our culture is foreign.

SHRI MANOHARAN: We get foreign loans.

SHRI S. XAVIER: I thank Shri Manoharan. We are getting foreign loans. Even for our food, we are dependent on foreign sources.

SHRI RAJARAM (Salem): Everytime Ministers are going abroad.

SHRI S. XAVIER: Everything is foreign. So we need not feel shy of having English as the best language for our purposes.

When our Ministers go abroad, as Shri Rajaram has said, what do they do? They speak English. We have been noted for the beautiful English we speak in the UN Councils and so on. So we need not feel shy of having English. It is part of our life. We have to learn much from foreign countries. We need not feel delicate about it.

Lastly, I would say that we are not satisfied either with this Bill or the amendments or the Resolution. As the wisest person living in the country, Rajaji, has said, instead of having this controversy of this language or that language, let us call a halt to this and say: let both English and Hindi continue as in the present *status quo;* let the present position of the administrative set up and the official language continue as it is. We will have English. For the Hindi people, let them

have Hindi as the official language. There is no change necessary except to say that English will also continue. I am saying this because this has been introduced ostensibly for the purpose. But left to ourselves, we are not satisfied with this Bill at all, much less the amendments to clauses and the Resolution. It will, on the other hand, be very much against our life and the life and welfare of our children. Unless Government make up their mind and resolutely come forward with an amendment to the Constitution, our fears and fright will not be allayed. Let there be no notional or false idea of dignity or of pride in a national language. We accept, we want a national language, but the welfare of our people and our progeny, the life of our people, should be the uppermost point for consideration, not the language. The welfare of the people, the life of the people is more than, higher than, is much superior, to the language problem.

With these words I conclude. I would appeal to the Home Minister, the other Ministers and the Prime Minister to reconsider whether it is possible to amend the Constitution to accommodate the non-Hindi area, so that unity may be maintained, because unity in diversity is a fundamental principle in Indian history. Let that continue.

MR. SPEAKER : Shri Nitiraj Singh Chaudhary. He is not here. Shri Chengalraya Naidu.

SHRI HEM RAJ (Kangra) : Those who have not taken part should be given a chance.

MR. SPEAKER : I do not know which of the 520 members have not taken part. Every party gives me a list, and I follow it. There is no use complaining against me. I called Shri Nitiraj Singh Chaudhary because he was here just now, but now he is absent. Therefore, he loses his chance.

SHRI P. VENKATASUBBAIAH (Nandyal) : There is only one doubt. Seth Govind Das's time is to be allotted to the Congress Party or which party?

MR. SPEAKER : I do not know. He was speaking before I came.

SHRI KAMALNAYAN BAJAJ (Wardha) : This is such an important subject on which we would like to express our opinions.

MR. SPEAKER : Everybody wants to express, but we have imposed a restriction on ourselves. We have fixed a time and we have approved of it, and we have to finish the matter. It is not as though I am not anxious to allow members. I would be very happy if two more days we can spend and everybody speaks. Normally the lists of speakers are there chosen by the parties, I go by that. I do not want to go outside it as far as possible.

SHRI CHENGALRAYA NAIDU (Chittoor) : I come from a district which is bordering Mysore on the one side and Madras on the other. In Andhra there are some districts from old Hyderabad. They were learning Urdu from the beginning, and they were able to cope with Hindi, but in the other districts we were not able to cope with Hindi and get proficiency in Hindi-speaking.

Actually, when you were Chief Minister . . . .

MR. SPEAKER : So many things happened in those days.

SHRI CHENGALRAYA NAIDU : . . . you pursued a policy that every one in Andhra must learn Hindi, English and Telugu. These three languages you introduced, and for the last so many years our children have been learning Hindi, English and their mother tongue. There was no trouble, and everybody was willing to learn Hindi, and we were learning all these three languages. Now, the trouble started only when the pro-Hindi people started slogans. They are irritating South Indians and insulting South Indians. I have heard so many speeches for the last 30 hours here.

[Shri Chengalraya Naidu]

Seeing the speeches they have made, the demonstrations they staged, the ministers breaking the law and courting arrest—after seeing all this—if we learn Hindi, if we are going to get this type of civilisation, I am afraid we do not want to learn Hindi. (*Interruptions*). All these days we used to think of Hindi as a very good language and our leaders have selected this Hindi to be the national language ..

AN HON. MEMBER : Official language.

SHRI CHENGALRAYA NAIDU : .. official language, and the people thought that it is very good all these days, but after coming here and seeing this type of demonstration and the people talking in an uncivilised way in this Parliament about the other people, I am not able to understand whether Hindi has got any civilisation. Even if it had any civilisation, it has lost it now on account of these speakers, and by their speeches these people have harmed the cause.(*Interruption*).

AN HON. MEMBER *rose*—

SHRI CHENGALRAYA NAIDU : Please take your seat. (*Interruption*). So, Sir, these people, like him, have damaged and harmed the propagation of Hindi.

I remember one thing; you told us a story in the Andhra Legislative Assembly. Sir, one day, two merchants went to the market to purchase some merchandise. One man purchased salt and loaded the salt bags in the bullock-cart. Another man purchased coconuts and loaded them in the bullock-cart. They were both travelling in the same cart. Unfortunately, there was rain and the bullock-cart was stuck up in the stream. Water overflowed it and the salt was melting away. The man who purchased the salt was weeping; then somebody wanted to help him. But the man who had purchased coconuts also started weeping, saying that if the other man got anything "I also will get something."

So, here, we are grateful to the Prime Minister and the Home Minister. The Home Minister has introduced the Bill to assure the South Indians about the language problem and the Government wanted to implement what Pandit Nehru had said by way of assurances. Pandit Nehru said that Hindi may be the official language and that English also will be existing for some time till the others were able to learn Hindi. But, instead of assuring us like that,—the original Bill was all right—some people who were interested in watering it down have introduced so many amendments and moved so many amendments and actually, instead of helping the South Indians, it is only helping the pro-Hindi people. It is not at all helping us.

Even if all these amendments are helping the Hindi-speaking people, Seth Govind Das, our party-man, said he was opposing this Bill. Why? Anyhow they are happy with the amendments, but still, they oppose them. They think some more amendments will be agreed to by the Government. So, it is like the story which I narrated: just as the man who had purchased the coconuts was also weeping, our Hindi men also are weeping.

On account of this Bill, I am afraid that in Andhra Pradesh, instead of continuing the three-language formula, the people may think twice now, whether to continue this formula or to discontinue Hindi. I am afraid that will happen. In Madras also, though the DMK people were against Hindi, there are so many people who are learning Hindi in Madras State also. There are so many people in the colleges and in the Hindi Prachar Sabha; they have all been learning Hindi. But actually, on account of these pro-Hindi people their behaviour, the DMK people and others are now going back and they do not want to learn Hindi. This is not the way the country wanted to be united. The pro-Hindi people should keep quiet for some time and allow the South Indians and non-Hindi people to learn Hindi. Let them be given another 10 or 20 years so that everybody may

acquire proficiency in speaking and writing Hindi.

If this Bill and the Resolution are passed, there is a fear amongst the non-Hindi people that they will suffer in the matter of appointments. As it is, if we learn both Hindi and English, we will not suffer. But in Madras they have said that they are changing over to Tamil as medium of instruction even in colleges. In Andhra also the Education Minister has said a few months back that they are changing over to Telugu as medium of instruction in colleges. If that is done, a little knowledge of Hindi or English will not help them to appear in the examinations and get jobs. Therefore they should be allowed to write the examinations in all the 14 languages. After selection, they can be asked to have a working knowledge of Hindi or English as the case may be. I request the Home Minister to consider this aspect. If the Government is not going to change, the non-Hindi people cannot agree with the Government's Resolution and the amendments that have been introduced now, allowing only Hindi and English for examinations and appointments.

**श्री बलराज मधोक** (दिल्ली दक्षिण) : जिस रूप में यह विधेयक इस समय हमारे सामने है भारतीय जनसंघ इसका समर्थन नहीं कर सकता और यदि वे संशोधन जो मेरे दल की ओर से पेश किए गए थे उनके ऊपर विचार किया गया होता और उन्हें मान लिया गया होता तो यह विधेयक अधिक लाभदायक हो जाता और इस समस्या का हल भी निकल आता। लेकिन मुझे दुख है कि उनको माना नहीं गया है।

मैं जब इस विधेयक का विरोध करता हूं तो इसलिए नहीं करता कि मैं हिन्दी वाला हूं या हिन्दी भाषी हूं। मेरी मातृभाषा पंजाबी है और मैं भी उसी प्रकार नान-हिन्दी वाला हूं जैसे कई और हैं। इसलिए यह कहना कि जितने नान-हिन्दी वाले हैं वे सारे के सारे हिन्दी के विरुद्ध हैं, मैं समझता हूं कि यह उन लोगों से एक प्रकार का द्रोह करना होगा, उनके साथ अन्याय करना होगा। सवाल हिन्दी या गैर-हिन्दी भाषा भाषियों का नहीं है। सवाल देश के हित का है। इस समस्या को हम आज हल करने नहीं जा रहे हैं। इस समस्या का हल तो आज से पंद्रह वर्ष पहले निकाल लिया गया था जब हमने संविधान बनाया था और हिन्दी को देश की राजभाषा स्वीकार किया था राष्ट्र भाषा तो यह है ही। लेकिन राष्ट्र भाषा तमिल भी है, पंजाबी भी है, कन्नड़ भी है, जितनी देश की भाषायें हैं सभी राष्ट्र भाषायें हैं। लेकिन इस देश की राज भाषा हिन्दी है, इस में कोई दो मत नहीं हैं। अगर उस फैसले को कार्यान्वित नहीं किया गया तो उसके लिये अगर कोई जिम्मेदार है, अगर कोई वास्तव में क्रिमिनल है तो ये हमारे कांग्रेस के मंत्री हैं। इन्होंने पिछले बीस साल में हमारे संविधान की अवज्ञा की है, हमारे संविधान के साथ खिलवाड़ की है। अगर ये लोग दयानतदार होते, अगर ये लोग संविधान के प्रति वफादार होते तो यह स्थिति आज पैदा नहीं होती। पंडित नेहरू हिन्दी नहीं चाहते थे। उन्होंने कोशिश की कि इस देश में अंग्रेजी लदी रहे और अपने पीछे उसी आशय के आश्वासनों को छोड़ गए हैं। लेकिन मैं उन दिनों भी कहा करता था कि जब तक पंडित नेहरू हैं तब तक इस देश से अंग्रेजी नहीं जाएगी और जब नेहरूजी नहीं रहेंगे फिर इस देश में कोई अंग्रेजी नहीं रख सकेगा। मुझे खुशी है कि नेहरूजी के आश्वासनों के नाम पर यह जो विधेयक लाया गया है। इसने अंग्रेजी के अन्त की शुरुआत कर दी है। **इट इज बिगनिंग ऑफ दी एंड**। इस दृष्टि से नेहरूजी के आश्वासनों से अंग्रेजी खत्म हो इससे कुछ न कुछ मैं समझता हूं कि नेहरूजी को तो शायद सांत्वना नहीं मिलेगी लेकिन जो नेहरूजी का नाम ले कर कुछ अपने आपको संतोष देना चाहते हैं उन्हें भले ही कुछ सांत्वना मिल जाए।

मुझे अंग्रेजी से विरोध नहीं है। मैंने अंग्रेजी के अन्दर दर्जनों पुस्तकें लिखी हैं।

[श्री बलराज मधोक]

हजारों आर्टिकल लिखे हैं। हिन्दी से मेरा विरोध नहीं है। हिन्दी में भी मैंने बहुत सी पुस्तकें लिखी हैं। मैं हिन्दी का केवल मात्र नारा नहीं लगाता हूं। मैं हिन्दी की सेवा करना चाहता हूं। हिन्दी में लिट्रेचर तैयार हो यह मैं चाहता हूं। अंग्रेजी हिन्दी का झगड़ा नहीं है। अंग्रेजी इस देश में चलेगी। विदेशी भाषाओं में सब से अधिक महत्वपूर्ण स्थान इस देश के अन्दर अंग्रेजी का रहने वाला है। इसके ऐतिहासिक कारण हैं। लेकिन जिस रूप में आज अंग्रेजी इस देश में है इसका यह रूप कायम नहीं रह सकता है और मैं अपने भाइयों से कहूंगा कि बेशक मैं भी अंग्रेजी बोलता हूं तथा दूसरे भाई भी अंग्रेजी बोलते हैं लेकिन न मुझे और न उन्हें अंग्रेजी बोलनी आती है और न ही अंग्रेजी मेरी या उनकी अपनी भाषा है। हम अंग्रेजी बोलते हैं ऐतिहासिक कारणों से। परन्तु उसको हम अपनी भाषा मान लें यह गलत बात होगी। अभी कुछ देर और अंग्रेजी चले इस पर हमें आपत्ति नहीं है। इस बिल में सब से बड़ी आपत्तिजनक बात यह है कि इस में अवधि कोई निश्चित नहीं की गई है कि कब तक अंग्रेजी चलेगी। अगर अवधि रख दी गई होती, दस, पन्द्रह या बीस साल तो अच्छा होता। किसी भी राष्ट्र के जीवन में दस बीस साल का समय कोई बड़ा समय नहीं होता। एक अनिश्चित काल के लिए एक विदेशी भाषा को हम देश के ऊपर थोपें यह उचित नहीं है। इसके अन्दर अवधि तय हो जानी चाहिये थी।

इसके अन्दर एक और चीज रख दी गई है और वह किसी एक प्रदेश को वीटो का अधिकार देने के बारे में है। कल गृह मंत्री जी ने कहा था कि हमारा मंशा यह नहीं है। लेकिन बात यह है कि यदि आप किसी को कोई अधिकार दे देते हैं तो अधिकार एक ऐसी चीज है कि जिस को ले कर निहित स्वार्थ पैदा हो जाते हैं, वैस्टिड इंटिरेस्ट पैदा हो जाते हैं और वे उन अधिकारों को छोड़ना नहीं चाहते हैं। काश्मीर की मिसाल हमारे सामने है। जब आर्टिकल 370 के बारे में हमने काश्मीर को ढील दी तब श्री गोपालास्वामी अय्यंगार ने कहा था कि यह थोड़े दिनों की चीज है। लेकिन आप जानते हैं कि वहां पर कुछ निहित स्वार्थ पैदा हो गए हैं और वे उस दफा 370 को छोड़ने के लिये तैयार नहीं हैं। आज आप कोई गलत बात मत कहिये। उस गलत बात को जस्टिफाई करने से भी काम नहीं चलेगा। किसी भी एक राज्य को वीटो का अधिकार नहीं दिया जाना चाहिये। मैं जानता हूं कि मद्रास वाले भी अंग्रेजी छोड़ देंगे। वहां तमिल आ जाएगी। इसका मुझे पूरा विश्वास है। लेकिन नागालैंड में जो विदेशियों के सिर पर पलने वाले दो तीन लाख लोग हैं, मेरी यह पक्की मान्यता है कि वे अंग्रेजी भाषा को शायद छोड़ने वाले नहीं हैं। दो तीन लाख आबादी वाले प्रदेश को अगर हम यह अधिकार देंगे कि वह चाहे तो सारे देश पर अंग्रेजी लदी रहे तो गलत बात होगी। हम नहीं चाहते हैं कि किसी पर हिन्दी लादी जाए लेकिन इसके साथ-साथ हम यह भी नहीं चाहते हैं कि अंग्रेजी किसी पर लादी जाए।

SHRI MANOHARAN: Why not?

SHRI BAL RAJ MADHOK: I try to understand your feelings and ideas sympathetically. You should also try to understand our feelings and ideas sympathetically. Let there be some kind of an understanding.

इस प्रकार काम नहीं चलेगा कि आप अपनी मर्जी करते चले जाओ। आपकी भावनायें हैं, आपकी कठिनाइयां हैं लेकिन हमारी भी कठिनाइयां हैं और हमारी भी भावनायें हैं। उनका आप विचार करें। हम कोई विदेशी नहीं हैं। हम लोग अगर एक दूसरे की भावनाओं का विचार करेंगे तो मैं समझता हूं कि इस देश में कुछ समय तक अंग्रेजी भी चलेगी और हिन्दी भी चलेगी लेकिन अनादिकाल तक हम अंग्रेजी को चलते रहना नहीं दे सकते हैं। कुछ देर के लिए अंग्रेजी भी चलेगी।

उसके रास्ते में रुकावटें हम डालना नहीं चाहते हैं।

इस बिल में एक प्राविजन है कि पब्लिक सर्विस कमिशन की जितनी परीक्षायें हैं वे सभी भाषाओं में हों। यह एक ऐसा प्राविजन है जो सिद्धान्त रूप में तो मान लिया गया है परन्तु इस के ऊपर अमल कब होगा इस चीज को देखना है। अगर दयानतदारी से इस पर तुरन्त अमल हो तभी इसका फायदा है। लेकिन जो प्रस्ताव लाया गया है उस में कहा गया है कि इस को पब्लिक सर्विस कमिशन तय करेगा। लेकिन मैं कहना चाहता हूं कि:

It is a political decision and a political decision has to be implemented by political people. It is not to be implemented by the Public Service Commission which has got members who have got vested interests in English.

वे न हिन्दी चाहेंगे, न तमिल चाहेंगे, न बंगला चाहेंगे हमें इसके बारे में निर्णय करना होगा और तुरन्त इस चीज को वहां कार्यान्वित करना होगा। जब तमिलनाड वाले तमिल में परीक्षा दे कर केन्द्रीय सरकार की सेवाओं में आ सकेंगे, तेलेगु में दे कर आंध्र वाले आ सकेंगे, कन्नड़ में दे कर मैसूर वाले आ सकेंगे और इसी तरह से सभी लोग अपनी-अपनी भाषाओं में परीक्षा दे कर आ सकेंगे तो बहुत सारा जो मनमुटाव है या बहुत सी जो अपोजीशन है वह खत्म हो जाएगी। कुछ माननीय सदस्यों ने कहा है कि हमारी प्रोजनी का, हमारे बच्चों का क्या बनेगा। मैं कहूंगा कि गवर्नमेंट सर्विस से ही केवलमात्र बच्चों का फ्यूचर बनने वाला नहीं है। परन्तु अगर फ्यूचर गवर्नमेंट सर्विस ही है तो उस अवस्था में वह भी आश्वस्त हो जाएगा, वह भी निश्चित हो जाएगा अगर यह जो फैसला है, जिस को सिद्धान्त रूप में माना गया है उसको हम शीघ्र से शीघ्र कार्यान्वित कर दें। अन्त में मैं एक बात कह देना चाहता हूं—यह बिल तो पास हो जायेगा, लेकिन मुझे खुशी है कि इस बिल के लाने से इस देश की दबी हुई देश भक्ति की भावना, राष्ट्र भक्ति की भावना, आत्माभिमान की भावना जग उठी है। स्काट ने लिखा था—"Breathes there the man with soul so dead who never hath to himself said this is my own native Land." यह मेरा देश है, यह मेरी भाषा है—यह भावना देश के अन्दर पिछले 20 सालों में कांग्रेस वालों ने दबा दी थी, मगर इस बिल की वजह से वह भावना जागी है। जो कुछ यहां पर उदण्डता हुई है, गड़बड़ हुई है, मैं उसका समर्थन नहीं करता, मैं उसकी निन्दा करता हूं लेकिन जो जन-भावना जागी है, उस के कारण अब उत्तर भारत में, महाराष्ट्र में, गुजरात में, आन्ध्र में जो अंग्रेजी लदी हुई थी, वह अब चलने वाली नहीं है। इस बात को सरकार भी समझ ले और जो अंग्रेजी के भक्त हैं, वे भी समझ लें। इस लिये आवश्यक है कि जो चीज हम ने आज से 15-16 साल पहले तय की थी, दयानतदारी से उस को स्वीकार करें, उस को कार्यान्वित करने की कोशिश करें—केन्द्रीय स्तर पर भी और प्रदेशों के स्तर पर भी। केन्द्रीय सरकार इस मामले में पहल कर सकती है। केवल बिल पास करने से काम नहीं होगा। हमें तुरन्त केन्द्रीय यूनीवर्सिटीज खोलनी होंगी सभी अहिन्दी प्रान्तों में, जिनमें हिन्दी को उच्चतम शिक्षा दी जा सके और एक मोटिवेशन पैदा करना होगा, जिस प्रकार का कि मोटिवेशन आज अंग्रेजी के लिये है। मैं मानता हूं कि संविधान में हिन्दी को स्थान दिया गया है लेकिन फिर भी उस को वह दर्जा व्यवहार में नहीं मिला। इस बिल में भी उस का वह स्थान माना गया है, लेकिन फिर भी वह उस स्थान को प्राप्त नहीं कर सकेगी, जब तक जनता के हृदय में उसके प्रति मोटिवेशन पैदा नहीं होता। यदि आप ऐसा करेंगे तो हमारा दल आपके साथ होगा। जो चीज राष्ट्र के हित में है, राष्ट्र की एकता को बनाये रखने के लिये है, उस में हमारा पूरा-पूरा समर्थन आपके साथ है। लेकिन परमात्मा के लिये दलगत स्वार्थों के लिए ऐसा कोई

[श्री बलराज मधोक]

काम न कीजिये, जिसका अस्थाई तौर पर कुछ लाभ हो, लेकिन स्थाई रूप से उस से देश को नुक्सान हो।

**श्री काशीनाथ पाण्डे** (पदरौना) : अध्यक्ष महोदय, इस विधेयक पर मैं शुरू में कुछ नहीं बोला, क्योंकि आज देश का हित इस में नहीं है कि हम हिन्दी की तरफ रहकर लड़ें या अंग्रेजी की तरफ रहकर । इतिहास यह बताता है कि हिन्दुस्तान हमेशा आपस की फूट से गुलाम हुआ है, अगर फूट के बीज इस देश में रहे, तो वह खतरा हम से दूर नहीं है। इस लिये मैं इस बिल पर चुप रहा। लेकिन साथ ही साथ इस बीच में जो बहुत सी स्पीचें हुई, उन को मैंने बड़े गौर से सुना । बहुत से लोगों ने यह बात भी कही कि हिन्दी का एक साम्राज्यवाद लादा जा रहा है। मेरी समझ में यह नहीं आया कि—आया वे लोग साम्राज्यवाद के मायने भी समझते हैं या नहीं समझते हैं । हिन्दी अगर सारे देश की भाषा हो गई तो फिर साम्राज्यवाद कहां रहा। अभी तो कुछ प्रान्तों में बोली जाती है, इस लिये आप कह सकते हैं कि उनकी भाषा है और सारे देश पर लादी जा रही है, लेकिन जब यह सब की भाषा हो जायेगी तो फिर साम्राज्यवाद कहां रहा।

मैं इतिहास की बात बताता हूं—जब जब हमारे देश में नया राज आया भाषा में तभी चेन्ज या तब्दीली हुई इस बात को आप नोट कर लें। हमारी भाषा कई बार बदली है और आज हमारी भाषा कई भाषाओं का मिश्रण है। किसी जमाने में हमारे देश पर पश्चिम से बहुत आक्रमण हुए, नतीजा यह हुआ कि हमारे देश की भाषा में उर्दू का बहुत गहरा स्थान हो गया और हम खुद जो बोलते हैं वह शुद्ध हिन्दी नहीं बोलते हैं बल्कि उर्दू मिश्रित भाषा बोलते हैं। उसी तरह से अंग्रेज जब आये तो हमारे यहां अंग्रेजी चली आई। इस लिये नहीं, कि हम को अंग्रेजी से प्रेम था। मुझे सुन कर आश्चर्य हुआ जब हमारे पीलू मोदी साहब बोल रहे थे—कि हम लोगों ने अंग्रेजों से रिक्वेस्ट की कि हम को अंग्रेजी सिखाओ। वे क्यों इतने इच्छुक थे अंग्रेजी सीखने के लिये—इसलिये कि अंग्रेजों से आपका सम्पर्क हो जाय इसलिये कि आपको नौकरी मिले। आर्थिक कारणों से ही आपने अंग्रेजी सीखी और मैं आपको बताता हूं कि आर्थिक कारण ऐसे होते हैं जब आदमी अपने धर्म का भी परिवर्तन कर देता है, भाषा तो अलग चीज है।

मैंने देखा कि हमारे विभूति मिश्र जी ने एक बात कही कि हिन्दी सीखने वालों को थोड़ा पैसे का प्रोत्साहन दीजिये। तो कई आदमी बिगड़ गए। एक जमाना था कि ए० बी० सी० डी० जानने वाले लोग स्टेशन मास्टर के रूप में एप्वाइन्ट हुआ करते थे, लेकिन बहुत से हिन्दी और संस्कृत के विद्वान नौकरी नहीं पाते थे। तो आर्थिक कारणों से ही तो आज अंग्रेजी का बोलबाला है। लेकिन मैं कहना चाहता हूं कि क्या अभी भी हम समझते हैं कि हमारा देश दूसरे के अधीन है। अब तो हम आजाद हो गये हैं—अब तो हमारी अपनी भाषा होनी चाहिये। मैं इस बात को समझता हूं कि अभी अंग्रेजी को पूरी तरह से हटने में थोड़ी देर लगेगी, इसलिये कि कहीं-कहीं पर उस की जड़ें बहुत नीचे तक चली गई हैं। साथ ही साथ विज्ञान की दृष्टि से हिन्दी शब्दावली का उतना विकास नहीं हुआ है। टैकनोलौजी के लिये कुछ समय तक इस को रखना होगा, लेकिन मैं एक बात बता दूं । जापान में टैकनोलौजी और विज्ञान अंग्रेजी के माध्यम से नहीं सिखाया जाता, जापानी भाषा के माध्यम से सिखाया जाता है। आप चीन को ले लीजिये—क्या चीन आज अंग्रेजी के माध्यम से शिक्षा दे रहा है? चीन का विज्ञान आज इतना उन्नत है, लेकिन वहां पर वे लोग चीनी भाषा में काम कर रह हैं। इस लिये यह हमारा स्वाभिमान कहता है कि हमारे देश में बच्चों की शिक्षा अपनी भाषा के माध्यम से होनी चाहिए। अब जो भी भाषा

हो—मैं नहीं कहता कि हिन्दी हो, लेकिन विधान बनाने वालों ने आज से 17 साल पहले, 20 साल पहले बहुत सोच विचार कर इस बात का निश्चय किया कि इस देश की राजभाषा हिन्दी होनी चाहिये। अगर उस समय यह निश्चय होता कि बंगाली होनी चाहिये तो 20 साल में हम बंगाली सीख सकते थे, हमें बंगाली स्वीकार करने में कोई एतराज नहीं है लेकिन एक भाषा तो हो—

जिस को नहीं निज देश का गौरव तथा अभिमान है,

वह नर नहीं नर-पशु निरा है और मृतक समान है।

वह आदमी नहीं है, जिस के अन्दर अपने देश का स्वाभिमान न हो, देश की भाषा का स्वाभिमान न हो, वह नर रूपी पशु है और मरे हुए आदमी के समान है।

आज मुझे अपनी केन्द्रीय सरकार से शिकायत है। राजभाषा का प्रचार केन्द्र के माध्यम से हो सकता है, लेकिन केन्द्रीय सरकार ने हिन्दी के लिये क्या किया? मुझे आश्चर्य होता है कि हमारे बहुत से मिनिस्टर लोग, जो पूरी तरह से फ्लूएन्टली अंग्रेजी बोल नहीं सकते, उनके सामने मजबूरी थी कि अंग्रेजी में बोलें, इसलिये कि कुछ लोगों को खुश करना चाहते थे। मैं कहना चाहता हूं कि यह तरीका हमारी भाषा को उन्नत बनाने का नहीं है। नीति में आज परिवर्तन आना चाहिये। मैं चह्वाण साहब से कहना चाहता हूं कि आज इस विधेयक में बहुत से परिवर्तन ला कर आप ने अपने ऊपर एक बहुत बड़ी जिम्मेदारी ली है—एक जिम्मेदारी तो यह कि राजभाषा हिन्दी को अपनाना होगा और दूसरे यह कि केन्द्रीय सरकार के कर्मचारियों में भी हिन्दी का प्रचार करना होगा। केवल एक्ट की किताबों में यह चीज रखी रह जाय, इस से हिन्दी का प्रचार नहीं हो सकता, इस के लिये आपको काम करना होगा। इस बिल में बहुत से लैकुना हैं, दिल से हम इस बिल को स्वीकार नहीं करते, लेकिन हम वोट नहीं देंगे, जहां पार्टी के लोग देंगे। इस में गुंजाइश छोड़ी गई कि केन्द्रीय कर्मचारी जब तक हिन्दी सीख न जांये, तब तक उन के पास ट्रांस्लेशन भेजा जायेगा—यह इस बात का प्रतीक है कि वे अपने आप हिन्दी सीखें। लेकिन वे अपने आप हिन्दी नहीं सीखें, जब तक कि उन के सामने कोई रेस्ट्रिक्शन नहीं होगी।

मैं एक बात आपको और बताऊं—मुझे सुन कर आश्चर्य हुआ, जब हमारे हनुमतैया जी ने कहा कि यह हिन्दी सामाज्यवाद का प्रतीक है। उन्होंने दूसरे प्रसंग में कहा था लेकिन बात ऐसी कही, जो खल गई। उन्होंने यह कहा कि इलाहाबाद से ही तीन प्राइम मिनिस्टर हुए हैं। ठीक है, यह भारद्वाज की भूमि है, तीन प्राइम मिनिस्टर हुए—यह भी संजोग की बात है, लेकिन मैं कहना चाहता हूं कि बावजूद इस के कि यू० पी० के तीन प्राइम मिनिस्टर हुए, आज आर्थिक दृष्टि से यदि कोई पिछड़ा हुआ प्रान्त है—तो यू० पी० है। मैं आपको बताना चाहता हूं कि पिछले 10 साल के जमाने में जब कि तमाम लोगों की पर-कैपिटा इन्कम काफ़ी बढ़ी, है, हमारे प्रदेश में केवल 8 रुपये बढ़ी है। जवाहर लाल नेहरू की कांस्टीचूऐन्सी, जहां से इस समय विजय लक्ष्मी जी आती हैं, वहां की हालत जा कर देखिये। यू० पी० के लोग जब बोलते हैं तो ऐसा मालूम पड़ता है जैसे आसमान से बोल रहे हैं। समझते हैं कि सारा देश हमारा है और इसी वजह से यू० पी० पिछड़ता चला गया। केवल हिन्दी आने से ही संतोष नहीं हो सकता, आर्थिक दृष्टि से यू० पी० का विकास होना चाहिये। मैं इस बात से खुश नहीं हूं कि यू० पी० का ही प्राइम मिनिस्टर हो लेकिन यह तो प्रजातान्त्रिक ढांचा है, जो चुनाव में आ जाय, वह हो जायेगा लेकिन किसी भी प्राइम मिनिस्टर की सफलता इस बात से जांची जाती है कि देश का आर्थिक स्तर किस हद तक बढ़ा है। यू० पी० में जिस तरह की उन्नति हुई है, उस के लिये मेरे दिल

[श्री काशी नाथ पाण्डेय]

में बहुत रोष है और मैं समझता हूं कि इस तरफ ध्यान दिया जाना चाहिये।

मैं चाह्वाण साहब से यह भी अर्ज करना चाहता हूं कि पालियामेन्ट के बहुत से मेम्बर हिन्दी सीखना चाहते हैं, उनके लिये यह सुविधा प्रदान करें। यहां पर जो कम्यूनिकेशन का काम होता है, उस में भी हिन्दी का समावेश हो इसकी कृपा करें।

SHRI MANOHARAN (Madras North): Mr. Speaker, Sir, I have been watching with great interest, without interrupting anybody, what has been going on in this House in the name of the Official Languages (Amendment) Bill Prejudices and passions were introduced, heat generated, strong words exchanged and so many other things happened. Right from the burning of the Bill down to the passing stage of the Bill today, I have observed certain speeches made by top-ranking leaders of political parties in this House. The constitutional pundits went on racking their brains to establish their claim as a genuine one. The legal arguments were advanced, the procedural wrangles were on, the rules and regulations were profusely quoted to establish their respective claims. But, Sir, so far as may party is concerned, beyond the constitutional contemplation, beyond the legal arguments, beyond the rules and regulations, we believe in one thing that there is something noble and sublime, that is, human understanding. Unfortunately, I am sorry to say that, the human understanding was conspicuous by its absence in this House.

SOME HON. MEMBERS: No, no.

SHRI MANOHARAN: What is required today is not the emotional outburst. But what is required today is, according to me, fusion of minds. But so far, after having listened with rapt attention to all the speeches made, my understanding is that the Hindi-speaking brothers here have conveniently come to the conclusion as if they are the chosen lot to rule this country eternally with the wretched language—I am sorry to say ....

SOME HON MEMBERS: No, no.

SHRIMATI TARKESHWARI SINHA (Barh): Sir, I take objection to the words that he has used, the "wretched" language ...(*Interruptions*).

SHRI MANOHARAN: I am not yielding; I am on my legs.

SHRIMATI TARKESHWARI SINHA: I take strong objection to the word "wretched". You would appreciate that the word that he has used should not be used and, I think, you take proper action to see that the word "wretched" does not find place in the records.

MR. SPEAKER: You cannot tolerate one word?

SHRIMATI TARKESHWARI SINHA: There is a limit to patience. We cannot tolerate this...(*Interruptions*).

MR. SPEAKER: Let us not have any outburst now.

SHRIMATI TARKESHWARI SINHA: Why should he use such words?

MR. SPEAKER: Order, order. Will you kindly sit down? All sorts of words are used. Let us get on.

SHRI MANOHARAN: These people are thinking of ruling the country ... (*Interruptions*) I am prepared to amend myself. (*Interruptions*).

MR. SPEAKER: You cannot tolerate one word?

SHRI RANDHIR SINGH (Rohtak): It is the official language of the country.

DR. SUSHILA NAYAR (Jhansi): He pleads for human understanding. Then, he should use words which promote understanding.

MR. SPEAKER: It does not mean that it is unparliamentary. It is hundred per cent parliamentary.

SHRIMATI TARKESHWARI SINHA : I would like to know from you, Sir, whether the word "wretched" is parliamentary or not.

MR. SPEAKER : It is cent per cent parliamentary.

SHRIMATI TARKESHWARI SINHA : Do you mean to say that it should be allowed to be used ? We strongly protest. This cannot be tolerated, that the Official language of the country should be called a wretched language.

SHRI MANOHARAN : Who says it is the official language of the country ? (*Interruptions*)

SHRIMATI TARKESHWARI SINHA : We certainly exercise patience. But this kind of a thing cannot be tolerated. They do not realise what reaction it will cause outside. I would like to submit, whatever ruling you have given that the word "wretched" is a parliamentary word, that the use of this word is not proper. The use of this word by the hon. Member, I may submit, carries very dangerous implications. ...(*Interruptions*)

MR. SPEAKER : She may please sit down.

SHRI MANOHARAN : I am on my legs. I am prepared to say....

SHRI A. K. SEN (Calcutta-North-West) : May I rise on a point of order ?

SHRI MANOHARAN : If that particular expression offends her mind, I am prepared to replace it by. "a beautiful, flourishing and noble language".

SHRI A. K. SEN : That is very nice. I belong to a linguistic group which is not Hindi. But I am proud of Hindi at the same time just as I am proud of Tamil..... (*Interruptions*)

MR. SPEAKER : Let him have his say. Later on, he can be contradicted. In the middle, he should not be disturbed. The hon. Member may continue.

SHRI MANOHARAN : I have heard some important leaders of the political parties speaking on the official language of the country. I think, it is high time for me to explain and reiterate the stand taken by the DMK in this matter. Rethinking on the official language policy and reappraisal of the Constitution is a must and the situation demands it. This is our demand and I am reiterating that.

Arguments have been advanced that Hindi has been accepted as the official language in the Constituent Assembly and so, we must stick to that. I think that was the argument advanced by my hon. friend Mr. Vajpayee. So many friends here, good friends of mine, Hindi friends, are pointing out, "Don't you know that there is a provision in the Constitution ? Article 343 states specifically that Hindi shall be the official language of the country with the Devanagiri script". But my, submission is this If anybody intimidates me and threatens me by saying, "Don't you know that there is a provision in the Constitution ?" my reply to them is, "Don't you know the bulky document of this Country ? The Constitution of this land has been amended twenty times according to the fleeting fortunes of the ruling Party without any sense of compunction. If that is possible, I think, the Constitution is to be amended to suit, to meet, the demands and aspirations of the people of non-Hindi-speaking areas."

In 1963, while introducing the Official Languages Bill, late Shri Lal Bahadur Shastri said this :

> "I was just now going to say that there were two or three things which the Prime Minister had suggested. One was that English should continue beyond January 1965. The second thing he said was that there should be no time limit prescribed for the purpose. Thirdly, he had said that the views of the non-Hindi-speaking people should be taken into consideration before arriving at any final decision."

[Shri Manoharan]

Now, in this House, I could feel the behaviour of my Hindi brothers...

AN HON. MEMBER: And sisters.

SHRI MANOHARAN: ... and sisters like Mrs. Tarkeshwari Sinha. She is very aggressive. But, of course, to me personally she is very sweet, Arrogance and intolerance have been displayed on the floor of this House by the Hindi-speaking people of this, the late Prime Minister Pandit Nehru had his own apprehensions even in 1949.

I want to quote that 1949 Constituent Assembly. This is his speech:

> "So to come back to the basic approach to this problem..."

He is asking the Hindi friends;

> 'Is your approach going to be a democratic approach or what might be termed as authoritarian approach? I venture to put this question to the enthusiasts of Hindi because in some of the speeches I have listened here and elsewhere there is very much a tone of authoritarianism, very much a tone of the Hindi speaking areas being the centre of things in India, the centre of gravity, and others being just fringes of India."

He says:

> "That is not only an incorrect approach but it is a dangerous approach. If you consider the question with wisdom, this approach will do more injury to the development of Hindi language than the other approach. You just cannot force any language down the people or group who resist that. You cannot do it successfully. You know that it is conceivably possilbe that a foreign conquerer with the strength of the sword might try to do so. But history shows that even he has failed. Certainly in the democratic context of India it is an impossibility. You have to win through the goodwill of these people, these groups in India in the various provinces whose mother tongue is not Hindi."

This diagnosis...

MR. SPEAKER: This is the third reading I would like to point out, Mr. Manoharan.

SHRI MANOHARAN: I did not speak so far.

MR. SPEAKER: I know, but this is not first reading.

SHRI MANOHARAN: Within ten minutes, I will finish.

Sir, this is the caution given by Prime Minister Nehru. Even in the Constituent Assembly, Shri Vajpayee was telling, while the national official language was discussed, some South Indian representatives like Mr. T. T. Krishnamachari, and Mr. Gopalaswamy Ayyangar suported it, so it has been supported and ably assisted by non-Hindi-speaking leaders. My answer to that question is: blunder has been committed in the past by some people, we are not expected to swallow all this blunder and bunglings done by those people in the Constituent Assembly.

SHRI D. C. SHARMA (Gurdaspur): He is speaking for the second time.

SHRI MANOHARAN: The second thing is: each and every State resented terribly and reacted forcibly against the introduction of Hindi. For example, let me quote, with your permission—you are to learn:

> "We can hope that our posterity will be more tolerant and wiser and hence they may be able to find an agreed solution for this problem. Our intolerance has already divided India. Let us not divide it again. Instead of imposing a language on posterity I believe it will be better for us if we leave this problem to be decided by posterity themselves."

This has been explained by Mr. P. T. Chacko, an ex-Minister of Kerala. Then, Mr. Ramalingam Chettiar representing Tamilnad, reacted sharply. He said, 'while I was in Delhi I felt absolutely as a stranger . . .

AN HON. MEMBER: 'as a foreigner'.

SHRI MANOHARAN: '. . . as a foreigner because of these people's intolerance and arrogance, lack of accommodation and lack of a spirit of compromise.' Everything has been pointed out even in the Constituent Assembly. Let us not forget. I thought after 18 years (*Interruptions*). I thought that after the march of 18 years, these people would have been mellowed and, to a certain extent, reformed. (*Interruptions*) I wish they should.

Now another question is—I am going to finish very fastly—the present Bill. I think, is nothing but an imposition completely. You know there are three kinds of marriages.

SHRI D .C. SHARMA *rose*—

SHRI MANOHARAN: Mr. Sharma, you forget about it. You are in the evening of life.

Sir, there are three kinds of marriages. One is arranged marriage. Second is scintillating, exciting love marriage. The third one is the compulsory marriage. The imposition of Hindi comes under the third category. It is a compulsory marriage and it can never deliver the goods.

SHRIMATI TARKESHWARI SINHA: Sir, under what category did he marry? It was very much an impossition, Sir.

MR. SPEAKER: He is a bachelor.

SHRIMATI TARKESHWARI SINHA: Then it is free for him.

SHRI MANOHARAN: Let her not be frightened please. (*Interruptions*).

AN HON. MEMBER: He is a bachelor.

SHRI MANOHARAN: I shall prove that separately.

Now, the problem is this. So far as my party is concerned, the proposition that Hindi alone will be the official language of the country will never be accepted. That is my first humble submission.

Secondly, I find that here all are against English. Let me categorically declare that I have neither conjugal devotion nor filial piety towards English; English is not my mother-tongue, but English is a language of knowledge. English is an international language. So, while I approach English, my basic approach is from the utility point of view. I think English could serve a lot. So, let us not lose English, because it will serve our cause and serve our purpose.

Regarding English I want to say one thing. Systemtically, people are talking that it is a foreign language. But so far as my party is concerned, we never accept the proposition that English is a foreign language. The simple reason is this. We have got the Anglo-Indian community in our country, and this community has already been accepted as being Indian nationals. English is their mother-tongue. Automatically, logically, any sensible man can accept this proposition that their mother-tongue should be included as one of the national languages of the country.

SHRI BAL RAJ MADHOK: What about French and Portuguese also?

SHRI MANOHARAN: They are our Indian nationals, after all. English can be accepted as one of the finest languages which can serve us. Certain people have been characterising English as a language of oppression, a language of coercion, a language of tyranny and what not. Shri A. B. Vajpayee was suggesting personally to me 'Don't you know that English is a master's language?'. That was true; it was a master's language, but after August, 15, 1947, let me say that it is no longer a master's language, but the fact remains that it is a master language. For the information of the House, here is a quotation which I have read somewhere. This was said in 1963 by a prominent citizen of this country. Of late, he has become a dominant man. He said:

> "English is no longer a foreign language. It is more or less like a national language of the country. It is not at all a foreign language.".

SOME HON. MEMBERS : Who said it ? Rajaji ?

SHRI MANOHARAN : It was our Home Minister who had said it, and I shall presently give the place where he said it.

SHRI Y. B. CHAVAN : I am not denying it. But what was the context in which I said it ?

SHRI MANOHARAN : He said it when he was our Defence Minister. Since he is not denying it, he is with me. But, unfortunately, while he is with the Congress people, he speaks something different.

SHRI Y. B CHAVAN : Now let the hon Member be with me.

MR. SPEAKER : The hon. Minister may be with the hon. Member or *vice-versa*, but I am with the House now.

SHRI MANOHARAN : It was a friendly chat.

Now, let me come to the conclusion of my speech. Finally, we are being accused and we are told that the DMK Government is the only Government which is opposing Hindi tooth and nail and they are rejecting lock, stock and barrel the proposition that Hindi alone can be the sole official language.

AN HON. MEMBER : Nobody has said that.

SHRI SEZHIYAN : What about Bengal ?

SHRI MANOHARAN : Here is a quotation which is pertinent on this occasion. and I shall read it out. It reads thus :

> "There is no Rashtrabhasha for India Gandhiji committed the biggest blunder by calling Hindi the Rashtrabhasha of India. There are over a dozen Rashtrabhashas for our Country. Having recognised that and having recognised each as equal to the rest, the practical expedient should be to leave it to the historical development to decide which is to be used for inter-State Communication."
>
> Referring to the Hindi *versus* non-Hindi conflict...".

—that famous man described—

> "with the aid of statistics compiled by the National Council of Applied Economic Research on the *per capita* income in the various States of the country, that the most backward States were the Hindi States. Uttar Pradesh which had a *per capita* income below the all-India level had produced all the Ministers.".

The last statement is beside the point. What I am saying is that Krala is with us. You may ask me 'What aobut Shri Nijalingappa and what about Shri Brahmananda Reddy ?

SHRIMATI TARKESHWARI SINHA : Solve your border problem and other problems with Kerala and then talk about Kerala being with you.

16 hrs.

SHRI P. RAMAMURTHI : We have no border problem with Kerala.

SHRI MANOHARAN : Send these people to the borderline.

Ultimately, what I say is this. Let us not sow the seeds of disintegration in the name of language. So far as the DMK is concerned, we have already given our philosophy of separation. Once it is buried deep, it will never be revived. It is a categorical declaration. But my warning to the Home Minister is this. In case Hindi is imposed like this, I am sorry to remind you that these people will create conditions wherein integration is an impossibility'.

With your permission, let me conclude by qouting a poem of Poet Laureate Tagore cited in Gitanjali, of which I am reminded now :

> "Where the mind is without fear
> And where the head held high,
> Where knowledge is free, and the
> words come from the depth of truth,
> where the world has'not been

broken into narrow domestic walls where tireless striving stretches its aim towards perfection, into that Heaven of freedom, my father, let my country awake".

That was his dream. If that dream is to be realised, I request the hon. Minister to drop that fantastic proposition that Hindi alone can be the official language of India and embrace and accommodate all the languages listed in the Eighth Schedule as the official languages of the country.

MR. SPEAKER: Shri Bhola Nath.

SHRI J. B. KRIPALANI (Guna): My hon. friend has forgotten one thing. He must remember that English is also a language in which every educated person speaks to his dog.

श्री भोला नाथ (अलवर): अध्यक्ष महोदय, मेरे डी० एम० के० के भाई ने एक पोयेट्री के साथ अपना भाषण समाप्त किया था। मैं भी एक बात आप से कहना चाहता हूं—

हकीकत खुल ही जाती है,
बनावट के उसूलों से ।

डी० एम० के० के सदस्य कह रहे थे कि यूटिलिटी के लिये अंग्रेजी है। यूटिलिटी का मतलब, अध्यक्ष महोदय, सब लोगों के दिमाग में है और हम भी जानते हैं—इस लिये, अध्यक्ष महोदय, मैं आपसे कहना चाहता हूं कि यह जो भाषा विधेयक है, इस को राजभाषा के नाम से पुकारने की वजह से ही इतना बड़ा झगड़ा है, हमारे लिये यह इतनी बड़ी तकलीफ बन गया है, अगर इस को प्रजातन्त्र की भाषा कहा गया होता तो इतनी तकलीफ नहीं होती।

"राज" के नाम से दक्षिण भारतवालों का हम कितना स्वागत करते हैं, मैं राजस्थान के स्टैटिस्टिक्स दे कर आप को बतलाऊंगा। राजस्थान को बने हुए 20 वर्ष हो गये, इन 20 वर्षों में हम एक भी सैक्रेटरी वहां पर पैदा नहीं कर पाये, जो कि किसी हिन्दी प्रदेश का गया हो। सब से पहले वहां पर राधाकृष्णन आये, वी० जी० राव आये, सदा शिवम आये, कृप आये, सामानी आये, मुखर्जी आये, मैनन आये, और आज भी वहां पर मैनन चीफ सैक्रेटरी बने हुए हैं। मैं बड़े अफसोस के साथ अपने डी० एम० के० के फ्रेन्डस को सुनाना चाहता हूं—आप यूटिलिटि प्वाइन्ट पर लड़े, मगर जिस समय "शल" का प्रस्ताव चल रहा था, उस समय मुझे गुस्सा आ रहा था, क्योंकि एक बहुत बड़े षड़यन्त्र का इस बिल से भण्डाफोड़ हो गया। हमारे राजस्थान में आज तक जितने आई० सी० एस० गये, वे सब अंग्रेजी के पढ़े हुए गय, राजस्थान के दो तीन आदमियों के अलावा अन्य किसी का सिलैक्शन नहीं हुआ। मैं सन् 1952 में राजस्थान की मिनिस्ट्री में था, हम उस समय पांच-छः आदमी रखना चाहते थे लेकिन जितने आदमी भी उन्होंने हम को दिये, उन में राजस्थान का एक भी आदमी नहीं था, ज्यादातर दक्षिण भारत के थे। यहां तक कि कलैक्टर्स भी, एस० डी० ओ० भी, वी० डी० ओ० भी—जिसको वहां जाकर बीज और खाद के बारे में बात करनी पड़ती है—सब उधर के थे। इस लिये यह कहना कि हमारे दक्षिण के लोग इस भाषा को नहीं समझते, यह गलत बात है। मैं आपसे अर्ज करना चाहता हूं कि हमारे राजस्थान के अन्दर हमारे केरल की तरफ से बहुत सी नर्सें आई हुई हैं और वे गांवों में जा कर बहुत अच्छा काम करती हैं। हमारे यहां सैनिटरी इंस्पैक्टर्स भी केरल से आये हैं—वे गांवों में हिन्दी में बात करते हैं—लेकिन आज यहां पर हिन्दी का इस तरह से विरोध किया जाता है, इस को रेचेड भाषा बताया जाता है। आप वहां पर उन से हिन्दी में क्यों बात करते हैं, इस लिये करते हैं कि वहां पर यह आपके लिये यूटिलिटी भाषा है और इस के सहारे से आप उन से काम लेते हैं। मेरे भाई यह हमारे लिये यूटिलिटी भाषा है। अगर राजस्थान का कोई आदमी आई० ए० एस० में मद्रास के लिये एलाट किया जाय, तो उस को वहां जा कर तमिल सीखनी पड़ेगी, वह वहां पर तभी काम कर सकेगा जबकि वह वहां की भाषा को जानता होगा और तभी वह अपना फैसला लिख सकेगा।

[श्री भोला नाथ]

मैं तो अध्यक्ष महोदय, यह महसूस करता हूं कि आजाद होनें के बाद से, राजस्थान बननें के बाद से अगर हमारे यहां सब से ज्यादा गड़बड़ हुई है, तो केन्द्रीय सरकार की तरफ से हुई है और इस तरह से हुई है कि हमारे राज्य में पहले हाई कोर्ट तक के फैसले हिन्दी में लिखे जाते थे। आज भी नीचे की कई अदालतों में, सेशन जज की कोर्ट में हिन्दी में लिखे जाते थे, लेकिन आपनें एक ऐसा उल्टा तरीका निकाला कि हाई कोर्ट का फैसला अंग्रेजी में लिखा जाय, तब से अंग्रेजी में लिखे जाने लगे। हमारे यहां पहले वकीलों की तरफ से भी वकालत हिन्दी में होती थी—अगर किसी को कोई रूल पेश करना हो—मान लीजिये कि अशोक सेन जी को नाइजेरिया का या फ्रांस का या अमरीका का या कैनेडा का कोई रूल पेश करना है, तो वह अंग्रेजी में पेश करें, लेकिन इस का यह मलतब नहीं है कि वहां की कार्यवाही हिन्दी में न चलनें दी जाय।

तो मैं यह कहना चाहता हूं कि एक षड़-यन्त्र था, जिसका भण्डाफोड़ हुआ। हम अभी हाल में यू० पी० में गये थे—डा० सुशीला नैयर हम को हापुड़ ले गई थीं, हमारे साथ तुलसी दास जी दासप्पा गये थे, एरिंग साहब थे, हम लोगों ने वहां पर विद्यार्थियों को एड्रेस किया। हम से पहले राज नारायण जी वहां पर बोले, उन्होंनें विद्यार्थियों को निमन्त्रण दिया कि सब चलो और पार्लियामेन्ट को घेर लो। हम लोग बाद में बोले, दासप्पा साहब भी बोले और आप यह देख लीजिये कि हापुड़ से कोई भी विद्यार्थी यहां पर नहीं आया यह बहुत बड़ा काम हुआ।

इस में कोई सन्देह नहीं कि इस आन्दोलन के जरिये एक बहुत बड़ा काम हुआ कि अंग्रेजी की जितनी नेम-प्लेटस थी, साइन बोर्ड थे, वे सब हट गये—यह बहुत खुशी की बात हुई—क्योंकि हमारे दक्षिण भारत वालों को यह बहाना था कि अगर हम हिन्दी चाहते हैं तो इस साइन बोर्ड का अंग्रेजी में क्यों इस्तेमाल करते हैं।

यहां पर कामराज जी के हारने का भी जिक्र हुआ—कामराज जी क्यों हारे? मैं आपको बतलाना चाहता हूं कि कामराज जी के हारने का कारण यह था कि वहां के डी० एम० के० के विद्यार्थी गांव-गांव में गये और जाकर लोगों से कहा कि अगर कांग्रेस की सरकार बन गई तो तुम लोगों को रोजगार मिलनेवाला नहीं है। मैं आपको बतलाना चाहता हूं कि आज यह जो एक्ट बननें जा रहा है इस से हमारे दिलों को काफी तसल्ली हुई है आज हमारे विद्यार्थियों को यह सन्तोष हुआ है कि अब कोई भी हिन्दी भाषी इम्तिहान दे सकता है, वह भी आई० ए० एस० में जा सकता है और आगे बढ़ सकता है।

मैं साइन बोर्डों की बात कह रहा था—जब हम हापुड़ जाने के लिये गाजियाबाद में दाखिल हुए तो हम ने देखा कि सब साइन बोर्ड हिन्दी में बदले हूए थे—एरिंग साहब मिनिस्टर हैं, उन की गाड़ी में झण्डा लगा हुआ था, हम लोगों नें सोचा कि कहीं ऐसा न हो कि उनकी गाड़ी को भी कोई तोड़-फोड़ दे, इस लिये हम ने कागज चिपकाया और तब वहां गये और अपनी बात ईमानदारी के साथ उन विद्यार्थियों के सामने रखी, उन को समझाया जिसका बहुत अच्छा नतीजा निकला।

आज उत्तर प्रदेश, बिहार और अनेक राज्य सरकारों ने यह निश्चय कर लिया है कि हम अपने यहां हिन्दी को आफिशियल लैंग्वेज बनाये रखना चाहते हैं, फिर क्या वजह है कि आप हमारे ऊपर अंग्रेजी को लादना चाहते हैं। हम दक्षिण भारत के ऊपर हिन्दी नहीं लादना चाहते, लेकिन आप हमारे ऊपर अंग्रेजी को बनाये रखने के लिये क्यों दबाव डाल रहे हैं—इस लिये कि इस में आपका यूटिलिटि प्वाइन्ट आफ व्यू है, इस लिये कि मेनन, सदाशिवन, ऋुप, रामानी, मुखर्जी, ये सब के सब राजस्थान सरकार की सेवा में छाये रहें। इस लिये सवाल यह नहीं है कि लोगों पर हिन्दी का साम्राज्यवाद लद रहा है, बल्कि आप अपनें युटिलिटि प्वाइन्ट आफ

व्यू से लड़ रहे हैं और हम अपने यूटिलिटि प्वाइन्ट आफ व्यू से बात कर रहे हैं। हमारे विद्यार्थियों को भी आगे आने का मौका दीजिये। आपने हम पर काफी राज्य कर लिया है, बहुत बड़ा साम्राज्य आपने बनाया, आपके शंकराचार्य ने हमारी कल्चर पर अपना साम्राज्य फैलाया, आपने हमारे ऊपर यूटिलिटि के जरिये बड़ा भारी साम्राज्यवाद फैलाया—लेकिन अब मैं आपसे कहना चाहता हूं कि अब हम को हमारी हिन्दी में काम करने दीजिये। आपको अंग्रेजी पसंद है तो अपने यहां अंग्रेजी चलाइये, लेकिन मेहरबानी कर के उत्तर भारत पर अंग्रेजी मत लादिये।

**श्री स० मो० बनर्जी** (कानपुर) : अध्यक्ष महोदय, सब से पहले मैं आज अपने दल की ओर से एक ऐसी तरमीम, एक ऐसे संशोधन को, जिसे सारा सदन मानना चाहता था और जो किसी खास कारण से हमारे गृह मंत्री जी ने स्वीकार नहीं किया वह संशोधन यह था :

"Provided that English and all the languages mentioned in the Eighth Schedule to the Constitution shall be used for the transaction of business in Parliament."

अध्यक्ष महोदय, हम यह नहीं चाहते थे कि इस लोकसभा के जो सदस्य हों जो किसी क्षेत्र से आये हों, चाहे वह उर्दू बोलना चाहें, बंगला बोलना चाहें, तामिल, तेलगु, जो भी भाषाएं शैडयूल में हैं, उन को कम से कम मौका मिलना चाहिए कि वह अपनी बात सही तरीके से यहां पर कह सकें।

अध्यक्ष महोदय, मैं आप को फिर बधाई देना चाहता हूं कि आज जिस ऊंची कुर्सी पर बैठ कर आपने अपनी भाषाओं का आदर किया है, आपने मौका दिया है यहां पर बोलने का, आप ने यह भी आश्वासन दिया कि आप कोशिश करेंगे कि कम से कम ऐसा इंतजाम हो जिसमें एक ट्रांसलेशन, तजुमे का इंतजाम हो जाय ताकि वे लोग जो आज बोलना चाहते हैं अपनी भाषा में वह बोल सकें।

अध्यक्ष महोदय, आज वह जमाना नहीं है कि लोकसभा का सदस्य कौन बने ? सौफिस्केटैड इंटैलेक्चुएल्स, जोकि पहले यहां कैम्ब्रिज और आक्सफोर्ड के पढ़े हुए आते थे, आज उन का जमाना लद चुका है आज तो यहां खेत का जागा हुआ किसान और फैक्टरीज से आया हुआ मजदूर, आज वह आयेंगे। वह जो एक अपनी भाषा में बोलना चाहते हैं मैं दुबारा कहना चाहता हूं गृह मंत्री जी को कि अब भी समय है कि आप सोचें कि आखिर एक भी संशोधन इस तरीके का मान लिया जाय तो उस से काफी फायदा होगा।

दूसरी चीज जो मैं कहना चाहता हूं वह यह है कि हमारे दल की ओर से नेशनल कौंसिल का जो प्रस्ताव था उस में हम लोगों ने क्या कहा था :

"One State will communicate with another State in Hindi or in its own State language or English as it may choose..."

और यह प्रस्ताव आज हमारे सामने है उस के बारे में भी अमैंडमैंट हम लोगों ने दिया और कहा :

"Members of Parliament shall be free to speak in their mother-tongue and the Parliamentary Office will provide official record and simultaneous translation in all the languages so spoken."

"The Central Public Service Examinations will be held in all the languages of the Union States; each State will get its quota in the Central Services in proportion to its population."

"All the languages included in the Eighth Schedule to the Constitution shall become the media of All-India/Central Services Examinations within a year from the adoption of this resolution."

अध्यक्ष महोदय, मैं यह नहीं चाहता या मेरा दल कभी यह नहीं चाहता कि आज

[श्री स० मो० बनर्जी]

कोई एक भाषा, हिन्दी जो लोग बोलते हैं उन पर अंग्रेजी लादी जाय या हिन्दी उन के ऊपर लादी जाय जो आज अंग्रेजी बोलते हैं ; मैं दक्षिण के भाइयों को फिर यक़ीन दिलाना चाहता हूं इस का, लेकिन इस देश की भाषा क्या हो, राज भाषा क्या हो, आफिशिएल लैंग्वेज क्या हो यह हमें मानना पड़ेगा। आज जो भाई कहते हैं कि मैं खुद उर्दू पढ़ा हुआ हूं, फ़ारसी मैं ने पढ़ी है, हिन्दी, थोड़ी बहुत जानता हूं, मैं बंगाली हूं लेकिन यह मैं महसूस करता हूं कि हमारे देश की भाषा एक विदेशी भाषा नहीं हो सकती है। अध्यक्ष महोदय, आज मगरबी या वैस्टर्न सिविलीज़ेशन को अटैक करते हुए एक बहुत पुराने कवि जो बाद में शायद पाकिस्तान चले गये थे उन डा० इकबाल ने यह कहा था :

'तुम्हारी तहजीव अपने खंजर से आप ही
खुदकशी करेगी,
जो शाखे नाजुक पे आशियाना बनेगा
नापायेदार होगा।'

किस तरीके की बात उन्होंने कही थी ? आज अगर कोई नौन हिन्दी भाषी मेम्बर के साथ किसी जगह उत्तर प्रदेश का किसी भी जगह पर कोई घटना घटी हो उस के लिए मैं माफी चाहता हूं। आज मैं बधाई देना चाहता हूं मद्रास के मुख्य मंत्री अन्नादुराई साहब को कि उन्होंने एक बयान दिया है कि कोई भी एजिटेशन तामिलनाड में नहीं होना चाहिए। इसलिए अध्यक्ष महोदय, मैं दुबारा यह कहूंगा कि आज भाषा के आधार पर देश का बंटवारा न हो यह हम लोग चाहते हैं। हमें याद रखना चाहिए कि हम लोग हिन्दुस्तानी हैं और इस हिन्दुस्तान को अगर वाकई में हमें समाजवादी दिशा में ले जाना है तो हमें एक ऐसी भाषा में काम करना है ताकि हम एक दूसरे को समझ सकें। मैं उन्हीं शायर इकबाल के शैर पर अपनी बात खत्म करूंगा :

"मजहब नहीं सिखाता आपस में वैर रखना,
हिन्दी हैं हम वतन हैं हिन्दोस्तां हमारा।"

SHRI B. SHANKARANAND (Chikodi): Sir, I was very much surprised when I listened to the speeches in this House. I have heard members from both sides speaking for and against Hindi. I should say that we should talk and act in such a way that there would be no repercussions outside which would be in any way dangerous to the unity of the country.

I come from Mysore, but in my mind I have no doubt that we should have a language of the nation in the interests of the nation and for the unity of the nation. Though my mother-tongue is not Hindi,

मैं हिन्दी अच्छे तरीके से बोल सकता हूं। लेकिन यहां पर मैं अपने हिन्दी बालों को यह अवश्य कहूंगा कि वह जो हिन्दी के बारे में इतना कह रहे हैं तो वह यह क्यों भूल जाते हैं कि आज से 17 साल पहले ही संविधान में हिन्दी को राज भाषा मान लिया गया है। हिन्दी हमारी राष्ट्रभाषा और आफिशयल लैंग्वेज हो चुकी है। नौन हिन्दी बालों को मैं यह कह सकता हूं कि अब हिन्दी के बारे में रोना अच्छा नहीं है। कांस्टीटुएंट असेम्बली में हिन्दी के बारे में डिसीज़न हो चुका है। हम सब ने हिन्दी को माना है तो फिर आज हिन्दी के खिलाफ बोलना अच्छी बात नहीं है। मैं यही कहना चाहता हूं कि हिन्दी वाले ऐसा मत सुनायें कि दक्षिण वाले हिन्दी के खिलाफ़ हैं और अगर दक्षिण वाले हिन्दी के खिलाफ़ हैं ऐसा कुछ आप की समझ में आया है तो वह आप के विहेवियर से हुआ है।

The Hindiwalas are speaking in such a way that they are going to impose Hindi on the other people that is not good. In their enthusiasm, they want to change overnight, is it possible? They have not given thought to the problem of knowledge in science, medicine, engineering, etc. Where have you the books on these subjects? Where have you the money to have the books translated into Hindi? Again, the qusetion of administration of law and order is the

greatest problem in this country. Our Constitution is in English. The language in the law courts is in English. There is a plethora of case-law on which all the law courts, including the Supreme Court are deciding cases on the basis of decisions they have taken earlier. Have you all those books translated in Hindi so that the Constitution and the other laws of the land can be administered in the law courts in Hindi? Can it be done overnight? You are forgetting all these things.

We are talking of the official language, link language, regional language and so on, but we are not talking of the language of the heat. (*Interruption*). What I saw yesterday was really very annoying. The students have been made instrumental tools in the hands of the politicians. It is not in the interest of the nation or in the interest of the unity of the nation. Hindi is being used as an instrument to disintegrate this country whereas Hindi is going to integrate this country.

Therefore, I appeal to the people from the south. I also come from the south. We are not opposed to Hindi. I can give an instance. The Madras Hindi Prachar Sabha has done yeoman service in the propagation of Hindi. The Hindi scholars coming from the south are far superior to scholars from the north. Please do not think that southerners are in any way inferior in the matter of competing with northerners in Hindi. Do not have that inferiority complex in your mind that we are going to be put to some disadvantages by accepting Hindi as the official language. In the interest of the nation, in the interest of the unity of the nation, at least in this factor of language, let us all be united, when there are other factors which are going to disintegrate this country. Therefore, please do not oppose this Bill.

SHRI P. RAMAMURTI (Madurai): Mr. Speaker, Sir, I am extremely unhappy over the entire debate. Passions have been roused. After all, Sir, when we fought the British, in that period we did not speak in one language, we spoke in all the languages. During the time when we were fighting the British—I remember those days in 1930 and 1932, in the jails in Tamilnad, in Madras, Vellore, Tiruchirappali, Madurai and all those places at that time you were also there and you know it—we were singing Tamil songs from Bharati, we were singing songs of Vallathol, we were singing wonderful Telugu songs — I remember it was *Ma kodira ei valla dorathanamu* — we were singing Canarese songs and we were singing the Hindi song *Sarferoshi ki tamanna ab hamare dil me hai*. Those were the days when the question of language did not divide us. On the other hand, those were the days when in spite of the fact that we were speaking and singing in different tongues, although the tongues were different the contents were the same, the contents were directed against the British imperialists.

16.23 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

Those songs seethed with the desire to fight the British. Why cannot we today adopt the same attitude when we have attained freedom? At that time, although we desired that Hindi should become the common link language in this country, we did not think that Hindi could be imposed. On the other hand, by flowering, encouraging and giving encouragement to every language, literature and poets and writers in every language we encouraged those languages. As a result of that there was a tremendous amount of unity of feeling that came from the fact that all of us were united on the one desire, namely, to fight British imperialism. We were all united on the struggle against British imperialism. Today, why should it be that 20 years after independence we should be fighting over this language issue? If that same approach had been brought to bear upon the affairs of the State, if that same approach had been

[Shri P. Ramamurti]

brought to bear upon all the problems that we were facing all these years, I say that this problem would not have arisen. I have dealt with it in my earlier speech. I am not dealing with it again. What I am pointing out is that everyone of the languages, not only in this country but everyone of the languages in the world produced by human beings is a good language and it is capable of advancement provided it is given the opportunity. We have no quarrel with any particular language. All that I want to point out here is, even today, after 20 years of freedom, these troubles have arisen. Does the government, at least today, exhibit that understanding that the languages of this country must be given equal status and equal opportunities to flourish, because on that basis alone better feelings will grow among the people so that we will not have any quarrel with regard to the language of administration? Unfortunately, I do not find that approach even today. That is my quarrel with the government. I do not want to go into the old question again, but I will take one or two questions.

This Bill is linked up with the Resolution. What does this Resolution say? For the first time, I am glad that the government is coming forward, the Central Government is now coming forward accepting its responsibility to develop not only Hindi but also the other regional languages. So far so good. I wish this is translated into action.

What is the other thing? The other thing is that the three-language formula is now brought in. I want to point out that this three language formula is going to be a fraud. That is why I say that let us not pass a resolution which is not going to be implemented. I do not think that today in Bihar, Uttar Pradesh, Bombay or other north Indian State, they are going to force the boys to study a South Indian language. Neither do I want them to learn that. I do not want to compel them to learn a language from the South. Why should they do it? If out of one's own volition one wants to learn all or many of the languages of this country, well and good; we would encourage them. But why should we compel a boy or student of the 4th, 7th or 8th class in North India to study Tamil for two years when it is not going to be of any use to them afterwards? Naturally, they will not be interested in learning that language. So, what is the fun of compelling them?

I remember that a few years back in this Parliament a number of members from the Congress Party took a solemn pledge that they would learn one South Indian language. I am sure Dr. Govind Das knows it. Some classes were conducted and, I believe, the Government of India also sanctioned some money. May I know what has happened to that? How many people learnt South Indian languages as a result of that class. Some members came and had a chit-chat for some time for a few days and, afterwards, the whole thing collapsed. This is the position. I do not blame anybody for that. Because, a person learns a language when he feels the necessity for it.

That is why I say that the three-language formula will not work in practice. Even in the South I do not think it will work. Therefore, why do you force a man in the south to learn, in addition to his mother tongue, English or Hindi? In all probability, he will have better facilities later on to go from Tamilnad to Andhra, so that learning Telugu would be to his advantage. Similarly, a man from Tamilnad may learn Malayalam because there is greater communication between those two States. Similarly, those who want to go to Bangalore or Mysore would like to learn Kanarese and *vice versa*. Therefore, to compel a person, a student who has no interest, to learn Hindi or English or any other language is not going to be of any use. It is meaningless. It is not going to work well. Also, as a sop, telling the people in the South,

the DMK, "we are compelling the students in North India to learn a South Indian language; therefore, accept the three-language formula" is not going to work. I do not want to compel anybody, because it is not going to work.

The learning of a language depends upon its utility and usefulness. People will learn a language the moment they know it is necessary or useful. There are hundreds of people from Gujarat in Madras who have learnt Tamil. Similarly, there are Marwaris all over the country, who speak fluently in Tamil, Telugu or Malayalam, depending upon the area they live. No law was required to make them learn those languages. They felt the need and, therefore, they have learnt it. Similarly, a Tamilian coming here and staying here inevitably learns Hindi after some time. A language is learnt not by reading some books but by using it. If a man comes here and stays here for six months, he will be able to learn the language far better than a person who lives in a different place for 15 years and only reads text books. The language is learnt by speaking and not by mere reading. That is the experience. Therefore, I would say that the three-language formula is an absolutely unnecessary formula. Flowing from that I want to point out that by the amendment that is sought to be proposed to the last part of the Resolution which is now going to be placed before the House after this, there is a feeling created—a Congress Member from there has already given expression to that—that you are creating two classes of citizens. As far as the non-Hindi boys are concerned, it is not enough if they learn their language. They will be compelled to learn one other language, that is, English, whereas a Hindi-speaking boy has to learn only his language and there is no necessity for him to learn an additional language; without that he can get a job.

These, after all, are psychological factors. I want you to understand the psychology of the students and of the people. Do not try to divide this country. Do not try to create divisions. I would appeal to the Home Minister and the Government even now to accept an amendment that a knowledge of English and any other languages in the Eighth Schedule will be enough for getting a job. Later on by administrative methods, if it is necessary for him to learn either English or Hindi, you can provide for it, but at this very stage do not create a division among the students. Do not say that for one set of boys one language is enough.

SOME HON. MEMBERS : Why English?

SHRI P. RAMAMURTI : For the simple reason that fortunately or unfortunately the position in this country is that as far as the Tribal people in Nagaland and other places are concerned we did not develop them and unfortunately they have learnt the English language and they use it; today they have made it their language. What am I to do?

AN HON. MEMBER : Only 1 per cent.

SHRI P. RAMAMURTI : It may be 1 per cent or 2 per cent. But the people have made it their language and I respect the people, whatever decision they have taken. I am now concerned with the people and I respect them, whatever be their decision.

That is why I say, if you accept that amendment it is well and good; if you do not accept that, for heaven's sake try to create a consensus on that Resolution. Do not try to rush with that Resolution. Take your time. Take one or two days, consult the Chief Ministers of various States, bring all the parties together and try to have some understanding. Do not rush with it and do not create a terrific problem in other parts.

Therefore my final appeal to the Government is, at least even now awaken betimes; wake up, do not try to rush things simply because you have got a majority. Majority or minority is not the problem. We are

[Shri P. Ramamurti]

dealing with the question of emotions of the people, particularly of the younger generation. Therefore, let us respect their feelings; let us give them the feeling that they are equal in this country and that every language will be respected; that if you are proficient in any Indian language that is sufficient for the purposes of the Government of India; that the Government of India holds the scales even between people speaking different languages. Let that understanding come to the Government of India at least now; if not, the consequences will be serious and for that no body except the Government will be responsible.

**श्री कमलनयन बजाज** (वर्धा) : उपाध्यक्ष महोदय, मुझे यह देख कर बड़ा दुख हुआ है कि इस विधेयक पर चर्चा के दौरान माननीय सदस्यों ने इतने जोश और उग्र भावना के साथ और एक दूसरे के प्रति अविश्वास और कटुता के साथ बातचीत की है। मैं मानता हूं कि देश के लिए भाषा का बड़ा महत्व है, लेकिन हम को समझना चाहिए कि भाषा का उपयोग क्यों किया जाता है, क्यों किया जाना चाहिए ? भाषा का मुख्य उद्देश्य यह है कि हम एक दूसरे के बारे में जानें, विचारों का आदान-प्रदान करें और परस्पर आत्मीयता, प्रेम तथा भ्रातृभाव बढ़ायें। यदि भाषा के मसले को ले कर हम में अविश्वास, कटुता और वैमनस्यता पैदा हो, तो इस का मतलब है कि हम कहीं न कहीं बड़ी गलती कर रहे हैं। हम देश में एकता और पारस्परिक प्रेम चाहते हैं, लेकिन भाषा को ले कर देश में वैमनस्यता तथा और अविश्वास बढ़ता जा रहा है। भ्रातृत्व और कटुता दोनों साथ नहीं चल सकते हैं। आखिर भाषा साधन है, साध्य नहीं है।

मैं यह भी बताना चाहता हूं कि सरकार के जो नेता है, अर्थात् प्रधान मंत्री, वह तो समझौते के साथ, लोगों को साथ ले कर ही आगे बढ़ सकते हैं, लेकिन जो देश के नेता है, जो जन-नायक हैं, उन को किसी प्रश्न पर काम्प्रोमाइस करने की जरूरत नहीं है, वह देश को सही मार्ग बता सकते हैं। इस लिए सरकार को मजबूर करने से कोई लाभ नहीं है कि चूंकि अमुक मार्ग सही है, इस लिए वह उस को अपना ले, क्योंकि सरकार वह नहीं कर सकती है, उस में उस की लाचारी है। जैसा कि मैं ने अभी कहा है, सरकार को तो आपसी समझौते से, काम्प्रोमाइस कर के, मैक्सिमम कामन फ़ैक्टर को ले कर चलना पड़ता है।

हिन्दी का प्रचार दक्षिण भारत में पिछले पचास साल से हो रहा है। उस के साथ किसी न किसी रूप में मेरा सहयोग, या कम से कम उस के बारे में जानकारी, पिछले चालीस साल से है। मैं दक्षिण भारत हिन्दी प्रचार सभा का एक ट्रस्टी भी हूं। हिन्दी का जितना प्रचार अहिन्दी प्रदेशों में उस संस्था ने किया है, किसी और ने नहीं किया है। लेकिन हिन्दी पर हमारे आग्रह के तरीके की वजह से अब वहां पर एक प्रकार का अविश्वास पैदा हो गया है, इस के लिये मुझे बड़ा दुख है।

आज से पच्चीस, तीस साल पहले की बात है, जब पिताजी जिन्दा थे, कि राजर्षि टंडन, बापूजी और पिताजी में कुछ चर्चा हुई थी। मैं वहां पर मौजूद था। मैं उस चर्चा का कुछ सारांश बताना चाहता हूं। टंडन जी का आग्रह था कि हिन्दी राष्ट्र-भाषा हो और साथ ही हिन्दी शुद्ध भी उतनी ही रहे, जितनी कि वह हिन्दी-भाषी प्रदेशों में है। उन का कहना था कि अगर बंगला और तमिल शुद्ध रह सकती हैं, तो हिन्दी भी शुद्ध क्यों न रहे। बापू जी और पिता जी का आग्रह था कि हिन्दी को हिन्दी-भाषी प्रदेशों में तो शुद्ध रखा जा सकता है, लेकिन अगर वह राष्ट्र-भाषा बनेगी, तो उस का प्रभाव प्रादेशिक भाषाओं पर पड़ेगा और प्रादेशिक भाषाओं का प्रभाव झेलने की शक्ति राष्ट्र-भाषा में होनी चाहिए, यदि यह नहीं होगा, तो वह राष्ट्र भाषा के स्थान पर सुरक्षित नहीं रह सकती है। इन दो विचारों के भेद की वजह से ही हिन्दी और हिन्दुस्तानी का नामकरण हुआ। उस की वजह से आज हिन्दुस्तानी

को जो स्थान दिया जाना चाहिए था, उस को वह स्थान हम हिन्दी वालों ने नहीं दिया। यह भी एक कारण है कि दक्षिण में गलत-फहमी पैदा हुई है।

मैं हिन्दी वालों से हाथ जोड़ कर कहना चाहता हूं कि वे इस बात का आग्रह छोड़ दें कि साउथ वाले हिन्दी पढ़ें, हिन्दी में जबाव दें, आदि। वे हमारे भाई हैं, पहले हमें उन का प्रेम, सम्पर्क, और विश्वास प्राप्त करना चाहिए। यदि वे हमारी भाषा, या राष्ट्र भाषा, नहीं सीखना चाहते हैं, तो न सीखें। हिन्दी वालों ने, हम लोगों ने, भी बातें तो बहुत की हैं, लेकिन हम ने अपने प्रदेशों में भी हिन्दी के लिए कुछ भी काम नहीं किया है। अगर उत्तर प्रदेश, बिहार, राजस्थान, हरियाणा और मध्य प्रदेश में ही हिन्दी में काम-काज अच्छी तरह से होने लग जाये, तो उस का काफ़ी प्रभाव पड़ेगा। मैं नहीं मानता कि उस स्थिति में दूसरे प्रदेश बिना हिन्दी सीखे रह जायेंगे।

आज हिन्दी की जो ख़िलाफ़त दक्षिण में, और ख़ासकर तामिलनाड में हो रही है, उस के बारे में मैं नम्रता के साथ कहना चाहता हूं कि जो लोग दिन में हिन्दी की ख़िलाफ़त करते हैं, वे रात को हिन्दी सीख रहे हैं और बड़ी ख़ुशी से सीख रहे हैं। आज से दस साल बाद पता लगेगा कि दक्षिण के लोगों ने जितनी अच्छी तरह से हिन्दी सीख ली है, उतनी उत्तर के लोगों ने नहीं सीखी है, क्योंकि वे लोग जो भी भाषा सीखना चाहते हैं, वे उस को उत्तम और शास्त्रीय तरीके से सीख सकते हैं।

SHRI RAJARAM: You visit Madras only at night time, not in the morning time.

SHRI KAMALNAYAN BAJAJ: During day time, you sleep or shout slogans in the streets.

SHRI RAJARAM: You are visiting Madras only at night time to exploit our place.

**श्री कमलनयन बजाज :** जहां तक हिन्दी पुस्तकों को छापने का प्रश्न है, मैं दावे के साथ कह सकता हूं कि जितनी अच्छी और सस्ती पुस्तकें मद्रास में छपती हैं, उतनी दिल्ली, इलाहाबाद, बनारस, लखनऊ आदि में नहीं छप सकती हैं। मैं चैलेंज देने के लिए तैयार हूं कि कोई छपवा कर दिखाए। मद्रास में प्रकाशित होने वाले बच्चों के मासिक "चन्दा मामा" का जितना सर्कूलेशन है, हिन्दी-भाषी प्रदेशों में प्रकाशित होने वाली किसी भी बच्चों के मासिक का उतना सर्कूलेशन नहीं है।

हमें इस सारी स्थिति को समझना चाहिए और भावनाओं और झूठी प्रतिष्ठा में नहीं जाना चाहिए। हिन्दी-भाषी क्षेत्रों में ही हिन्दी के लिए अभी बहुत ज्यादा काम करना बाकी है, हम उस काम को करें और दक्षिण के लोगों पर विश्वास करें और प्रेम सम्पादन करें। उन के विश्वास और प्रेम से हिन्दी उन के पास जायेगी, अन्यथा नहीं जा सकेगी। आज हिन्दी के सिनेमा जितने प्रचलित हैं दक्षिण में और उत्तर में उतने दूसरे सिनेमा नहीं हैं। यहां पर पीलू मोदी ने कुछ आंकड़े दिए कि अंग्रेजी सीखने वाले कितने हैं और हिन्दी पढ़ने-लिखने वाले कितने हैं? मैं कहना चाहूंगा कि लिंक लैंग्वेज के लिए पढ़ने लिखने वालों की जरूरत नहीं, खाली समझने वालों की जरूरत है और मामूली बोलने वालों की। पीलू मोदी जैसे विद्वान होने की जरूरत नहीं है और मैं पीलू मोदी से कहूंगा कि आज अंग्रेजी का सिनेमा जितने ज्यादा से ज्यादा देखने वाले हैं उन की पिछले दस सालों की संख्या देख लीजिये और किसी भी अंग्रेजी के सिनेमा को ज्यादा से ज्यादा देखने वाले कितने हैं और हिन्दी के सिनेमा को देखने वालों की संख्या देख लीजिए। उससे मालूम हो जायेगा कि हिन्दी ज्यादा अच्छी तरह चलती है या अंग्रेजी ज्यादा चल सकती है।

एक बात और कहूंगा। यह कहा जाता है कि हिन्दी भाषा उतनी रिच नहीं है, उतना बड़ा साहित्य उस में नहीं चाहे भले ही तुलसी-

**[श्री कमलनयन बजाज]**

दास और कई और बड़े-बड़े संत, कवि और महाकवि हो गए। लेकिन मैं मानने को तैयार हूं कि आज तामिल जितनी रिच है उतनी हिन्दी नहीं। मराठी, तेलुगू या बंगाली के इतना साहित्य शायद हिन्दी में न हो . . .

**एक माननीय सदस्य :** नहीं यह बात नहीं है।

**श्री कमलनयन बजाज :** खैर, मैं उस झगड़े में नहीं जाता। एक बार हम यह मानने को तैयार हैं। लेकिन फिर भी यदि वह रिच लैंग्वेज है तो विद्वानों के लिए है। रिच लैंग्वेज पेड़े और कलाकंद की तरह है। यह बीमार को, बूढ़े को और बच्चे को नहीं खिलाया जा सकता। हिन्दी अगर दूध की तरह है, उस को बूढ़े, बच्चे, बीमार सभी ले सकते हैं। यह सरल भाषा है। इसलिए इसका महत्व अलग है। हम रिच लैंग्वेज का गर्व नहीं करते हैं। उसकी सरलता का हमें ममत्व है। उस को हर एक को सिखा सकते हैं। और हम चाहते हैं कि हिन्दी को कोई भी अपनाये वह प्रेम और विश्वास के साथ अपनाये और हिन्दी वालों की इच्छा भी है कि हम प्रेम और विश्वास का वातावरण देश में पैदा करेंगे। हिन्दी रुक नहीं सकती है यह डी० एम० के० वाले भी जानते हैं और सब लोग जानते हैं। लेकिन राजनीति की वजह से अलग-अलग तरह से इस बात को देखते हैं। यह राष्ट्र का दुर्भाग्य है।

**श्री राम सेवक यादव** (बाराबंकी) : अध्यक्ष महोदय, 20 वर्ष का आजादी के बाद का जो इतिहास है और जो आज उपलब्धियां सामने रखी जा रही हैं उससे सचमुच देश को शर्म आनी चाहिए, इस सदन को भी और सबको। 20 वर्ष में हमने क्या हासिल किया कि नागा प्रदेश की सरकार की भाषा अंग्रेजी मानी गई और अब अंग्रेजी अनिश्चित काल के लिए संपर्क भाषा, राजकाज की भाषा, नौकरी की भाषा के तौर पर चलती रहे उसके लिये यह कानून बन रहा है। जब हम आजादी की लड़ाई लड़ रहे थे तब अंग्रेजी और अंग्रेज दोनों से लड़ रहे थे। और आज जब हम स्वतंत्र हैं तो अंग्रेजी से अधिक चिपकते जा रहे हैं। लेकिन मैं बताना चाहता हूं, इस सदन को और माननीय गृह मंत्री को भी कि जब हम आजादी की लड़ाई लड़ रहे थे और हम को स्वतंत्रता मिली थी तो उसका कोई कानून यहां बैठ कर के पास नहीं किया गया था। न तो इन आई० सी० एस० अधिकारियों के द्वारा न यहां बैठे हुए उस समय के मंत्री या सदस्य जो भी कहे जाते थे उन के द्वारा कोई कानून पास किया गया था। वह हासिल हुई थी लड़ कर, संघर्ष कर और मैं कहना चाहता हूं कि अब वह समय आपने इस विधेयक को प्रस्तुत कर के ला दिया है कि उसी तरह से अंग्रेजी को भी लड़ कर के भगाया जायगा। इसमें मुझे कोई शक नहीं है। आप चाहे जितनी कोशिश करो अंग्रेजी को लादने के लिए अंग्रेजी यहां चल नहीं सकती।

मैं कहना चाहूंगा यह संशोधन जो पास हुए वह सिर्फ थोड़ी सी तुष्टि दिलाने के लिए जो कांग्रेस के अन्दर असन्तोष था उस को दबाने के लिए । लेकिन वह संशोधन है क्या? किसी आदमी को फांसी दे दी जाय फांसी का मतलब है मृत्यु और मृत्यु की सजा हटा कर के आजीवन कारावास दे दिया जाय। फांसी नहीं होगी लेकिन संसार के सभी मतलबों के लिये वह मर ही जाता है। ठीक वही हालत आज हिन्दी की और जनभाषाओं की, अंग्रेजी के रहते होती है। चह्वाण साहब कितना ही कहें कि अंग्रेजी जायेगी, भारतीय भाषाएं आयेंगी, लेकिन इस तरह का कानून बना लिया जाये अंग्रेजी चालू रखने की सुविधा दे कर के और यह संशोधन का बताशा हमारे कुछ सहज बुद्धि वाले कांग्रेसियों को दे कर के उनको भले ही संतुष्ट कर लें लेकिन देश की जनता को संतोष नहीं होगा और न ही वह आप को क्षमा करेगी।

अध्यक्ष महोदय, मैं सुनता रहा। इधर के भी सदस्य और कुछ उधर के भी सदस्य कहते

**[श्री राम सेवक यादव]**

रहे कि हिन्दी से द्वेष नहीं, जनभाषा से द्वेष नहीं, अंग्रेजी हम नहीं चाहते, लेकिन इस विधेयक का पास होना जरूरी है। यह मेरठ में एक कहावत चलती है, मेरठ, दिल्ली के पास है, कि पंचों की राय सिर पर लेकिन परनाला यहीं गिरेगा। हिन्दी आयेगी। हिन्दी आनी चाहिये। आ कर के रहेगी। लेकिन अंग्रेजी वाला कानून पास हो जाना चाहिए। इस तरीके के तर्क आज दिए जा रहे हैं और कहा जाता है कि दक्षिण के लोग इसके दुश्मन हैं। मैं कहना चाहता हूं कि दक्षिण से अधिक उत्तर के लोग दुश्मन हैं। उत्तर के लोग नहीं चाहते कि अंग्रेजी जाए क्योंकि जब हम दिल्ली के अन्दर दाखिल होते हैं तो क्या पाते हैं कि दिल्ली में भी अंग्रेजी चारों तरफ चल रही है। पापा, डैडी, मम्मी, और टा-टा बढ़ता जा रहा है। अपने बच्चों को अंग्रेजी माध्यम से शिक्षा दिलाने का एक फैशन बन गया है। जब वह जन-सभाओं में भाषण करते हैं तो देसी भाषा में बोलते हैं और जब खुद प्रयोग करते हैं तो अंग्रेजी चलाते हैं। साथ ही साथ जो यह उत्तर के द्विवेदी, शुकुल और कौल हैं, जिनको आई० सी० एस०, आई० पी० एस० की बड़ी नौकरियां मिल गई हैं और उन्होंने जो एकाधिपत्य कायम कर लिया है वह भी नहीं चाहते कि अंग्रेजी हटे। क्योंकि हटने का अर्थ होगा कि सरकारी नौकरियों में उन का एकाधिपत्य खत्म होगा। तो यह कहना कि केवल दक्षिणी इलाके के लोग अंग्रेजी चाहते हैं गलत है। मैं कहता हूं कि उत्तर भारत के लोग भी अंग्रेजी चाहते हैं और उसके पीछे एक ही मंशा है कि देश की राजनीति पर, देश की अर्थ-व्यवस्था पर, देश की बड़ी-बड़ी सरकारी नौकरियों पर एकाधिपत्य दो सैंकड़ा अंग्रेजी गिटपिट करने वाले लोगों का सदैव के लिये बना रहे। यह है मंशा, यह है भावना इसके पीछे। दक्षिण की इस बात को मैं समझ सकता हूं कि वह हिन्दी नहीं चाहते। मैं भी नहीं चाहता कि हिन्दी लादी जाय। लेकिन क्या मैं विनम्र निवेदन कर सकता हूं अपने मित्र मनोहरन से, अपने मित्र नम्बियार से, अपने मित्र रंगा से और दूसरे साथियों से कि आखिर आज तक तामिलनाड में वहां की विधान सभा की कार्यवाही, वहां के कायदे कानून, विधान सभा के सरकारी कामकाज, वहां की मातृभाषा में क्यों नहीं चलाए जा रहे हैं? क्यों अंग्रेजी कायम किए हुए हैं। मैसूर में क्यों अंग्रेजी चलायी जा रही है? ····(व्यवधान)·····केरल में मुझे मालूम हुआ कि वहां असेम्बली में जो कानून पास होते हैं वह अंग्रेजी में पेश होते हैं, मलयालम में पेश नहीं होते। जब वही करना था तो क्यों देश में भाषा के आधार पर सूबों का विभाजन किया गया? क्यों केरल बना? क्यों तामिलनाड बना? क्यों बम्बई और गुजरात बने? भाषा के नाम पर जनता को उभाड़ कर तो आपने राज्यों का बटवारा किया, लेकिन उन भाषाओं का वहां कहीं दर्शन नहीं होता। अभी कल ही पंजाब और हरयाने का निर्माण हुआ। पंजाब बना पंजाबी के नाम पर और हरयाना बना हिन्दी के नाम पर। लेकिन हरयाना और पंजाब में भी हिन्दी और पंजाबी नहीं दिखाई देती। गुरमुखी पंजाब में भी नहीं दिखाई देती। अंग्रेजी का ही साम्राज्य है।

तो आज यह प्रश्न नहीं है जनभाषा और हिन्दी का। आज प्रश्न है कि अंग्रेजी रहेगी या जायगी, क्योंकि अंग्रेजी जब तक रहेगी तब तक यहां न तो जनभाषाएं चलेंगी न हिन्दी चलेगी, न उर्दू चलेगी। इसलिए सब से पहला प्रश्न है अंग्रेजी को हटाने का। आज हिन्दुस्तान के आई० सी० एस० और बड़े अफसरों पर अंग्रेज लोग बहुत प्रसन्न हो रहे हैं, चेस्टर वाउल्ज साहब भी आये हुए थे, गैलरी में खुश बैठे थे कि आज हम लोगों के बनाये हुए आई० सी० एस० अफसर बड़े सफल हो रहे हैं, हमारी कल्चर और सभ्यता को हिन्दुस्तान की पचास करोड़ जनता पर लादने के लिये प्रयत्न कर रहे हैं। मैं चाहता हूं कि इन सब चीजों पर अच्छी तरह से ध्यान दिया जाये।

[श्री राम सेवक यादव]

कहा जाता है कि भाषा भावना से सम्बन्ध रखती है, देश की एकता से सम्बन्ध रखती है। भावना के लिये एकता मत तोड़ें, अंग्रेजी से एकता कायम होगी-सम्पर्क भाषा भी इन को चाहिये और अंग्रेजी भी चाहिये। मैं कहना चाहता हूं कि हिन्दुस्तान की सम्पर्क भाषा कोई भी भारतीय भाषा हो सकती है, लेकिन अंग्रेजी नहीं हो सकती और अगर अंग्रेजी सम्पर्क भाषा रहेगी तो फिर अपनी कोई भी भाषा सम्पर्क भाषा नहीं बन पायेगी। इस लिये मैं कहना चाहता हूं कि क्यों आखों में धूल झोंक रहे हैं। यह भावना का सवाल नहीं है, क्योंकि जिन लोगों ने भाषा पर विचार किया है, सोचा है, समझा है, उन्होंने भावना से काम नहीं लिया था, बहुत ठण्डे दिमाग से सोचा है और ऐसा जानबूझ कर किया था। क्या जनतन्त्र हम ने भावना के कारण बनाया? समाजवाद की कस्म क्या भावना के कारण ली? भाषा का निर्णय क्या भावना के कारण किया? हरगिज नहीं, जानबूझ कर निर्णय लिया था। जनतन्त्र का अर्थ है सारे देश के लोगों को राजकाज में शामिल करना और उनको सुविधायें देना—यह तभी सम्भव होगा जब भाषा अपनी होगी, अंग्रेजी के जरिये सम्भव नहीं होगा और आज जो दो-सैकड़ा लोगों का घेरा बनाया हुआ है, हर चीज में घेरा बनाया हुआ है, जो अपना अधिपत्य जमाये हुए हैं, यह तोप टूटेगी, जब अंग्रेजी यहां से जायेगी, अंग्रेजी के रहते कोई भाषा पनप नहीं सकती है। इस मर्म को अच्छी तरह से सदन के लोगों को समझ लेना चाहिये।

इस लिए, उपाध्यक्ष महोदय, मैं कहूंगा कि इस अंग्रजी जैसी गुलामी को सिर पर लादने वाले विधेयक को वापस लिया जाय, इसका खात्मा किया जाय और मैं बताना चाहता हूं कि अगर दक्षिण के लोग जागेंगे तो उत्तर भारत की जनता भी जागेगी तथा मुट्ठी भर अंग्रेज परस्त लोगों को, जिस तरह से अंग्रेजों को खत्म किया था, उसी तरह से इन अंग्रेज परस्त लोगों को भी खत्म कर देगी। ये दो-सैकड़ा लोग जो तमाम जगहों पर कब्जा जमाये बैठे हैं, उन की गद्दी खिसकेगी और फिर यहां सही मानों में जनता का राज कायम होगा। अब ये आपके अंग्रेजी के कायदे कानून चलने वाले नहीं हैं। हिन्दुस्तान की जनता जाग उठी है, विद्यार्थियों को कितना ही दबाओ, कितना ही उन को सदुपदेश दो, लेकिन समय की पुकार है इन की शक्ति उनकी आत्माओं को अब दबा नहीं सकती। आज हिन्दुस्तान का नौजवान जाग उठा है, वह आगे बढ़ चुका है, वह इस कानून को बरदाश्त नहीं करेगा। यह कानून—जैसे दूसरे कानून आप के दफ्तरों में बने हुए रखे हैं, उसी तरह रखा रह जायगा और जनता इसका विरोध करेगी।

मैं एक बात और कह दूं—जब अंग्रेजी सब से पहले हटाने का निर्णय हुआ, तो उस समय इन नाम-पटों को पोतने का निर्णय हुआ—उस वक्त लोगों ने हमारा मजाक उड़ाया, हंसी उड़ाई, लेकिन एक मामले में मैं चह्वाण साहब को धन्यवाद देना चाहता हूं—इस विधेयक को लाकर आपने हमारी जनता में ऐसी गर्मी पैदा कर दी—आप चले जाइये लखनऊ, चले जाइये कानपुर, चले जाइये गोरखपुर, प्रधान मन्त्री जी के जन्म स्थान-वाले शहर इलाहाबाद में जाकर देखिये एक भी अंग्रेजी का नाम-पट्ट आपको दिखाई नहीं देगा। यह सेवा की है—इस आन्दोलन ने और एक तरह से इस काले कानून को लाकर अंग्रेजी को दफन करने का जो रास्ता दिखला दिया है उस के लिये मैं आपको धन्यवाद दूंगा। लेकिन देश की भाषा के साथ जो यह गद्दारी की जा रही है, उसके लिये जितनी भी भर्तस्ना आपकी की जा सकती है वह मैं अवश्य करूंगा और चाहूंगा कि यह काला कानून वापस हो।

MR. DEPUTY-SPEAKER: The Home Minister.

श्री प्रकाशवीर शास्त्री: उपाध्यक्ष महोदय, हमारे जो इण्डीपेन्डेन्ट मेम्बर्ज हैं, उन की

ओर से श्री शिव कुमार जी शास्त्री को पांच मिनट अवश्य दीजिये।

MR. DEPUTY SPEAKER: I have already called the Home Minister.

SHRI Y. B. CHAVAN: I have heard with patience and interest the speeches made at the third reading stage, but I must say at the outset that I have not heard any new point being made. Naturally, the points made were important no doubt, but there was nothing new said to which I should reply taking the time of the House.

श्री मोलहू प्रसाद (बांसगांव): नाम पट्ट जो पोते गये हैं, क्या वह नई बात नहीं है।

SHRI Y. B. CHAVAN: I would, like to make only two points. One is that the amendments we have accepted have not in any way watered down, as some Members have said, the force of the Act and the spirit of the Act. The spirit of the legislation was to give assurance to the non-Hindi-States that Hindi would not be imposed on them and that there would not be any change in the policy on official language till all the non-Hindi States agreed to the proposition. This assurance was given by our two Prime Ministers, and I have the privilege of piloting a Bill which embodies that assurance.

I would make an appeal to every member here. They have every right and privilege to express their views on the problem of language here in the severest possible language. But now that this House is putting its seal on that legislation, after we leave this House, let us forget this controversy and try sincerely for the unity of the people and try and see that this unity is further strengthened by our speeches, our actions and everything that we say and do.

Ultimately, language is certainly an instrument that we are trying to evolve for the benefit or our people. Let us not make it an instrument to divide them. That is the only request and appeal I would make.

I commend the Bill, as amended, to the acceptance of the House.

**16.57 hrs.**

[MR. SPEAKER *in the Chair*]

MR. SPEAKER: The question is:

"That the Bill, as amended, be passed".

श्री अटल बिहारी वाजपेयी: अध्यक्ष महोदय, हम इस विधेयक के खिलाफ़ हैं। हम इस मतदान में भाग नहीं लेंगे। हम नहीं देख सकते कि हमारे सामने यह बिल पास हो, हमारी पीठ पीछे आप जो चाहें करें।

श्री मधु लिमये: हम इस के खिलाफ़ वोट दे कर जा रहे हैं।

*Shri Atal Bihari Vajpayee and some other hon. Members then left the House.*

*The Lok Sabha divided:*

**AYES**

**Division No. 19]** **[17·02 hrs.**

Achal Singh, Shri
Ahirwar, Shri Nathu Ram
Aga, Shri Ahmad
Ahmed, Shri F. A.
Amersey, Shri M.
Anirudhan, Shri K.
Ankineedu, Shri
Anthony, Shri Frank
Arumugam, Shri R. S.
Awadesh Chandra Singh, Shri
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bajaj, Shri Kamalnayan
Bajpai, Shri Shashibhushan
Bajpai, Shri Vidya Dhar
Barua, Shri Bedabrata

Barua, Shri R.
Barupal, Shri P. L.
Basu, Dr. Maitreyee
Baswant, Shri
Bhagat, Shri B. R.
Bhakt Darshan, Shri
Bhanu Prakash Singh, Shri
Bhargava, Shri B. N.
Bhattacharyya, Shri C. K.
Bhola Nath, Shri
Bohra, Shri Onkarlal
Brahm Prakash, Shri
Brahma, Shri Rupnath
Buta Singh, Shri
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandra Shekhar Singh, Shri
Chandrika Prasad, Shri
Chatterji, Shri Krishna Kumar
Chaturvedi, Shri R. L.
Chavan, Shri Y. B.
Choudhary, Shri Valmiki
Choudhury, Shri J. K.
Dalbir Singh, Shri
Damani, Shri S. R.
Das, Shri N. T.
Dasappa, Shri Tulsidas
Dass, Shri C.
Deb, Shri D. N.
Deo, Shri R. R. Singh
Deoghare, Shri N. R.
Desai, Shri Morarji
Deshmukh, Shri B. D.
Deshmukh, Shri K. G.
Dhuleshwar Meena, Shri
Dinesh Singh, Shri
Dixit, Shri G. C.
Dwivedi, Shri Nageshwar
Ering, Shri D.
Esthose, Shri P. P.
Gajraj Singh Rao, Shri
Gandhi, Shrimati Indira
Ganesh, Shri K. R.
Gautam, Shri C. D.
Gavit, Shri Tukaram
Ghosh, Shri Bimalkanti
Ghosh, Shri Parimal
Girja Kumari, Shrimati
Gupta, Shri Lakhan Lal
Hazarika, Shri J. N.
Heerji Bhai, Shri
Hem Raj, Shri
Iqbal Singh, Shri
Jadhav, Shri Tulshidas
Jadhav, Shri V. N.
Jagjiwan Ram, Shri
Janardhanan, Shri C.
Kalita, Shri Dhireswar
Kamala Kumari, Kumari
Karan Singh, Dr.
Kasture, Shri A. S.
Katham, Shri B. N.
Kavade, Shri B. R.
Kesri, Shri Sitaram
Khadilkar, Shri
Khanna, Shri P. K.
Kinder Lal, Shri
Kripalani, Shrimati Sucheta
Krishna, Shri M. R.
Kureel, Shri B. N.
Kushok Bakula, Shri
Lakshmikanthamma, Shrimati
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Mahadeva Prasad, Dr.
Maharaj Singh, Shri
Mahida, Shri Narendra Singh
Malimariyappa, Shri
Mandal, Dr. P.
Mandal, Shri Yamuna Prasad
Mane, Shri Shankarrao
Manukya Bahadur, Shri
Masuriya Din, Shri
Mehta, Shri Asoka
Mehta, Shri P. M.
Melkote, Dr.
Menon, Shri Govinda
Menon, Shri Vishwanatha
Mirza, Shri Bakar Ali
Mishra, Shri Bibhuti
Misra, Shri Srinibas
Mondal, Shri J. K.
Mrityunjay Prasad, Shri
Murthy, Shri B. S.
Nahata, Shri Amrit
Naidu, Shri Chengalraya
Naik, Shri G. C.
Naik, Shri R. V.
Nambiar, Shri
Nayar, Dr. Sushila
Oraon, Shri Kartik
Pandey, Shri K. N.
Pandey, Shri Sarjoo
Pandey, Shri Vishwa Nath
Pant, Shri K. C.
Parmar, Shri D. R.
Partap Singh, Shri
Parthasarathy, Shri
Patil, Shri A. V.
Patil, Shri Deorao
Patil, Shri S. D.
Patil, Shri T. A.
Poonacha, Shri C. M.
Pramanik, Shri J. N.

Qureshi, Shri Mohd. Shaffi
Radhabai, Shrimati B.
Raghu Ramaiah, Shri
Raj Deo Singh, Shri
Rajani Gandha, Kumari
Ram, Shri T.
Ram Dhani Das, Shri
**Ram Kishan, Shri**
Ram Sewak, Shri
Ram Subhag Singh, Dr.
Ram Swarup, Shri
Ramamurti, Shri P.
Ramani, Shri K.
Ramshekhar Prasad Singh, Shri
Rana, Shri M. B.
Randhir Singh, Shri
Rane, Shri
Rao, Shri Jaganath
Rao, Shri J. Ramapathi
Rao, Shri Thirumala
Rao, Dr. V. K. R. V.
Raut, Shri Bhola
Reddi, Shri G. S.
Reddy, Shri Ganga
Reddy, Shri P. Antony
Reddy, Shri R. D.
Reddy, Shri Surendar
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Roy, Shrimati Uma
Sadhu Ram, Shri
Sanghi, Shri N. K.
Sankata Prasad, Dr.
Sapre, Shrimati Tara
Sen, Shri Dwaipayan
Sen, Shri P. G.
Sethi, Shri P. C.
Sethuramae, Shri N.
Shah, Shrimati Jayaben
Shah, Shri Manabendra
Shah, Shri Shantilal
Shambhu Nath, Shri
Shankaranand, Shri
Sharma, Shri D. C.
Sharma, Shri M. R.
Shastri, Shri B. N.
Shastri, Shri Ramanand
Sheo Narain, Shri
Sheth, Shri T. M.
Shinde, Shri Annasahib
Shiv Chandrika Prasad, Shri
Shukla, Shri S. N.
Shukla, Shri Vidya Charan
Siddayya, Shri
Siddeshwar Prasad, Shri
Singh, Shri D. V.
Sinha, Shri Mudrika
Sinha, Shri R. K.
Sinha, Shri Satya Narayan
Sinha, Shrimati Tarkeshwari
Sonavane, Shri
Sudarsanam, Shri M.
Supakar, Shri Sradhakar
Swaran Singh, Shri
Tarodekar, Shri V. B.
Tiwary, Shri K. N.
Tula Ram, Shri
Uikey, Shri M. G.
Venkatasubbaiah, Shri P.
Verma, Shri Balgovind
Verma, Shri Prem Chand
Virbhadra Singh, Shri
Vyas, Shri Ramesh Chandra
Yadab, Shri N. P.
Yadav, Shri Chandra Jeet

**NOES**

Anbazhagan, Shri
Anbuchezhian, Shri
Banerjee, Shri S. M.
Chittybabu, Shri C.
Deiveekan, Shri
Dhandapani, Shri
Durairasu, Shri
Fernandes, Shri George
Govind Das, Dr.
Kamalanathan, Shri
Kameshwar Singh, Shri
Khan, Shri Zulfiquar Ali
Kirutinan, Shri
Krishnamoorthi, Shri V.
Kuchelar, Shri G.
Kushwah, Shri Y. S.
Limaye, Shri Madhu
Manoharan, Shri
Maran, Shri Murasoli
Mayavan, Shri
Molahu Prasad, Shri
Nihal Singh, Shri
Patel, Shri J. H.
Patodia, Shri D. N.
Puri, Dr. Surya Prakash
Rajaram, Shri
Ramamoorthy, Shri S. P.
Ramabadran, Shri T. D.
Sambandhan, Shri S. K.
Saminathan, Shri
Sen, Shri Deven

Sequeria, Shri
Sezhiyan, Shri
Shastri, Shri Prakash Vir
Shastri, Shri Raghuvir Singh
Shastri, Shri Shiv Kumar

MR. SPEAKER: The result of the division is: Ayes: 205; Noes: 41.

*The motion was adopted.*

**श्री मधु लिमये** : अध्यक्ष महोदय, इस विधेयक को पेश करने का आज शर्मनाक काम कांग्रेस पार्टी ने किया है उस की हम आलोचना करते हैं और उन को चेतावनी देते हैं कि हिन्दुस्तान की जन भाषाओं को समाप्त करने का यह जो काम आप ने किया है उस का जवाब जनता द्वारा सरकार को मिलेगा, प्रधान मंत्री को भी मिलेगा और दूसरे मंत्रियों को मिलेगा।

(*Shri Madhu Limaye and some other members then left the House*).

**श्री शिव चरण लाल** : यह राजभाषा संशोधन विधेयक सरकार की हठधर्मी और बहुमत से किया गया है और यह लोकसभा में शासक दल द्वारा जनता की छाती पर मूंग दली गई है और उस के माथे पर कलंक का टीका है।

(*Shri Shiv Charan Lal then left the House*).

**श्री प्रकाश वीर शास्त्री** : मेरा आप से यह निवेदन है कि आज जो यह काला विधेयक पारित हुआ है यह जनतंत्र के माथे पर एक बहुत बड़ा कलंक है। इसलिए मैं भी इस सदन् का परित्याग करता हूं।

(*Shri Prakash Vir Shastri then left the House*).

**17.05 hrs.**

RESOLUTION RE: OFFICIAL LANGUAGES—*contd.*

MR. SPEAKER: We take up the Resolution now.

Shiv Charan Lal, Shri
Sivasankaran, Shri
Subravelu, Shri
Yadav, Shri Ram Sewak

SHRI D. N. PATODIA (Jalore): Regarding the resolution, firstly, the amendments to the resolution were not separately discussed. Secondly, while replying to the debate, the hon. Home Minister did not account for the amendments which were moved on the resolution.

MR. SPEAKER: The amendments are coming now.

SHRI D. N. PATODIA: They will be discussed.

MR. SPEAKER: I shall go one by one.

SHRI D. N. PATODIA: Therefore, they will be discussed and replied to

SHRI S. M. BANERJEE (Kanpur): My submission is this. When the hon. Minister replied to the debate, he did not say anything about the resolution. We have not been able to send our amendments also. The speeches were all on the Bill, for 30 hours. Therefore, I would beg of you to give at least five minutes to each party to say something on the resolution. We have our amendments. We beg of you to allow some time to discuss them.

MR. SPEAKER: It is not a question of allowing time. I was under the impression that we were discussing both the Bill and the resolution together that was the impression that I had.

SHRI ANBAZHAGAN (Tiruchingode): I would like to point out to the hon. Speaker that according to the opinion expressed on behalf of so many Opposition parties here, we are not satisfied with the resolution and the content of it and all that. Especially for the last few days, the development is, even the Congress Members from the South are not satisfied with the resolution and the debate (*Interruption*) It may be that for the convenience of the party they may not

come out openly. I congratulate them for the sincerity of the party, but, at the same time, the opinion in this House as well as among the non-Hindi area is very strong against the resolution. Mr. Ramamurti, when he spoke here, had requested the hon. Home Minister as well as the Government, to reconsider the whole thing so as to satisfy the wishes of the non-Hindi speaking people. Therefore, I would request the hon. Minister to consider the suggestion given and give a fair resolution on Monday so that it can be discussed. (*Interruption*) It has not been given a fair consideration. If the resolution is going to be passed in this House, even the DMK cannot be a party to pass such a resolution here.

SHRI P. RAMAMURTI (Madurai) : I am sorry that the Home Minister was not present here when I made the suggestion while I was speaking on the third reading of the Bill. Unfortunately he was not present here.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : But I have heard his speech

MR. SPEAKER : Yes; I have also heard it. Of course, I was not here then.

SHRI P. RAMAMURTI : After all, we are not *ashtavadhanis*, to go outside the House and yet hear what is said here. He must be an *ashtavadhani*. Anyway. I am not going into that question. He may be a *dasavadhani*. After all, what I say is, in our anxiety, with a view to seeing that on this question emotions are not unnecessarily roused, some solution which is acceptable can be found. I appeal to them, and I would even now appeal to them not to rush it and at least give some time. Let them think over it for a few minutes and let them not take the position, "We are not prepared to do it either."

SHRI CHENGALRAYA NAIDU (Chittoor): Sir, we are not against the resolution but we must have some time to speak about the amendments proposed to the resolution. We want you to give us some time, to discuss them. The Government can take it up on Monday. It is a most important thing. It is a life and death question for our people in the South. It cannot be rushed like this.

SHRIMATI SUCHETA KRIPALANI (Gonda) : The resolution and the Bill were taken up together for discussion. Throughout the discussion, Members have been freely giving their opinion about the resolution as well as the Bill. Therefore, at this late stage, to say that the Bill should be passed but the resolution should not be passed is something which we cannot understand.

If the resolution is not taken up, many of us here have got very serious objection to that procedure.

SHRI Y. B. CHAVAN : I will certainly deal with some of the doubts raised here, within 5 or 7 minutes. Firstly, I am accepting three amendments Nos. 61, 62 and 63.

Amendment No. 61 is about what I have indicated in my first introductory speech itself. This amendment is to para 1 of the Hindi translation—

*instead of* "संघ की राजभाषा हिन्दी होगी"

*substitute* "संघ की राजभाषा हिन्दी रहेगी"।

Amendment No. 62 is that instead of an annual report, it should be an annual assessment report, so that the progress and advance in respect of Hindi can be given.

The third amendment needs some explanation. The original resolution was that compulsory knowledge of Hindi shall not be required at the stage of selection of candidates for recruitment to the Union services. The whole argument was that Hindi should not be imposed on candidates appearing for the UPSC examination and if it is made compulsory, it is going to be a sort of handicap for them. So, this was indicated in the resolution. Naturally, there was a feeling in the north—is it the intention to impose English on them? Let us try to understand it. If the people in the south want that they need some assurance, it is also our duty to give some assurance to the north also.

SHRI RAJARAM (Salem) : Not assurance; you are obeying the north.

SHRI S. XAVIER (Tirunelveli) : Mr. Nehru never wanted to give an assurance to the north; he wanted to give an assurance only to the non-Hindi people and he gave that assurance.

SHRI Y. B. CHAVAN : If an assurance is given to the north without detracting from the assurance given to the south, why should there be any objection to that? The basic thing we have accepted is bi-lingualism for the Union official work. When a candidate wants to join the Union services, is it not reasonable to expect that he should know one of the two languages? He should know.

I will come to the point made by Mr. Ramamurti. The point he made is that it is going to be a sort of unequal burden on the candidates. For that matter, the resolution also says that the medium of examinations would be the regional languages. To that extent, the burden of appearing for the examination is substantially reduced. You say that English will have to continue. But if knowledge of English is compulsory, you are against it. I do not understand how you can have the cake and eat it too. I understand that there should be less burden on those people whose mother-tongue is not Hindi. Therefore, we have accepted that for the UPSC examinations, all the languages would be the medium.

**श्री अटल बिहारी वाजपेयी** (बलरामपुर): कब से होगा जल्दी करिये ।

SHRI Y. B. CHAVAN : Really speaking, the Resolution says that we will consult the UPSC. But we have given them instructions that these examinations will be held in the regional languages and they will have to make the preparations. Preparations have been undertaken, but it is a very long and complex process. It is a question of securing the necessary examiners, moderators, etc. I can say with certainty that this process will begin from October, 1968 onwards. My effort is, it should begin as early as possible. In March, it is not possible. I have had long discussions with those who are in charge of it. We can certainly begin the process in 1968. I am sure in 1969 we will probably cover all the languages.

It is not a very long period. The basic question before this country is not a question of this resolution or the Bill. The question is, are we going to have a link language in this country or not? If we are going to have a link language, is that link language going to be the official language of the Union Administration. That is the basic question. Whatever our other difficulties may be, we have to face this question and face it rather courageously. I have no doubt in the matter. Therefore, even though there will be some handicaps—I also come from a non-Hindi-speaking State and as they are careful about their own candidates, their children and all that, so am I and I have also to go back and face my people about this problem—I think the compulsions of unity of this country are so great that these small handicaps would not really speaking matter seriously.

Shri Ramamurti has raised some doubts about the three-language formula. I can understand that. I agree it is a sort of a moral challenge. Those whose mother-tongue is Hindi will also have to sincerely and honestly implement the three-language formula. I have no doubt about it. That also will have to be done and they will have to do that.

AN HON. MEMBER : It is an eye-wash.

SHRI Y. B. CHAVAN : In practice if we see that the three-language formula is not implemented, then all of us will have to sit and think about it. At this stage I have no doubt that the present resolution is the only answer that can be given to the present situation and I commend that it should be accepted and unanimously passed.

SHRI P. RAMAMURTI : Can't you think about it for one day and take it up on Monday?

SOME HON. MEMBERS : No.

SHRI THIRUMALA RAO (Kakinada) : Mr. Speaker, Sir, after this amendment was accepted by Government some doubts arose as to the exact position of the non-Hindi-speaking States. What are the handicaps that are faced by them if this resolution is adopted? In the first instance, I want to draw the attention of the House to the fact that this is not a Bill or an Act of this legislature but this is only a resolution in which direction is given to the Central Government and the Home Ministry to implement the wishes of this House as expressed in this resolution. In the beginning it was said that Hindi knowledge was not required. In the amendment it is said that compulsory knowledge of Hindi or English is required for our boys to enter Public Service Commission examination. I thought for a moment whether it was not better to have a positive way of putting it instead in a negative way. All the while we have been agitating that English should not be taken away as a medium of examination for entering the central services. The whole of the southern States have got a stake in this because they have been following English as the medium of instruction in all the universities. Our local languages have not yet completely taken the position of replacing English. Therefore, after further consideration and discussion with a number of my friends who had a genuine misgiving or fear that the local languages would be given a go-by and perpetually our boys will have to depend on English and Hindi for entering central services I have come to this conclusion that because there was not sufficient clarification or a complete and full understanding of the problem by those hon. friends and even by some of the hon. Ministers who are running this department the fears expressed were genuine. Therefore, there was second thought about these things. But, when I had a discussion with these people concerned, I was given to understand that in the Public Service Commission examination, for about 9 subjects out of the 12 or 13 subjects, each candidate can write in his own local language, be it Tamil, Telugu or Marathi. They can pass the examination, they can attain a certain status and qualification in that examination which will qualify them to enter the Central Services. But, once you have accepted Hindi as the link language for this country, as the official language for the country in the Constitution, a time must come when Hindi will have to occupy its accepted place or intended place in the scheme of things in the running of the administration of the whole country . . . (*interruptions*). You may not accept it. But those who have accepted the Constitution have to accept it because the Constitution is binding.

There is a natural fear in the south that if the three-lauguage formula is not implemented with any enthusiasm in the Hindi areas the people in the south will be having a handicap. But, I am told, there are three more examinations for the public service commission in which English and Hindi will be the medium of examination. If a boy secures the highest mark in these examinations, that will decide his fate for admission to the Central services. It is pointed out that English should remain for some more time until the whole country can take to Hindi. This is the position, as explained to me. Therefore, sooner or later, while using the local language for the entrance examination of the public service commission, any boy, whether from the Hindi area or non-Hindi area, has to appear for papers in Hindi as time goes on, or in English for some time to come, as long as it is guaranteed. It is the entrance examination which qualifies him. It is the three papers that will decide his final fate. This is the point which has influenced me in accepting this amendment.

SHRI ANBAZHAGAN (Tiruchengode) : I have a genuine doubt

[Shri Anbazhagan]

which I feel that the hon. Home Minister is bound to explain. He said that the difference of burden between the Hindi student and the non-Hindi student is made more or less the same. I wish to submit that the non-Hindi students are studying in their own regional languages up to SSLC or even in the colleges. They have to write a paper in English to compete for the examination, while it is not the same for the Hindi students, who can answer all the subjects, as well as the language paper, in Hindi. They need not learn, or answer question in, a language which is not their own. They need not study a second language at all. Therefore, the burden is different. So, I want a clarification from the hon. Home Minister. Which is the second language that they are going to study to appear in the examination? Will they learn, in addition to Hindi, one of the other national languages of this country? Will they attempt to write one paper in the examination in such a language? Is the government prepared to come forward and state that the students from the north should learn one of the South Indian languages? If the North Indian friends are not willing to accept any South Indian language for that purpose, are they going to take up any other language? If the hon. Minister is not in a position to give us an assurance that the students in the north will learn an additional language it will be a discrimination against the people of South India. If necessary, let the hon. Home Minister take some time to consider this proposal. But, if he is not willing to consider this, the DMK will not be a party to pass this Resolution. So, as a protest against this Resolution, we are walking out of the House.

MR. SPEAKER: The Minister has not yet replied. Why should he walk out before that?

SHRI ANBAZHAGAN: I know that the Minister is not willing to give that assurance. Is he willing to say that now?

SHRI Y. B. CHAVAN: If the hon. Member has carefully listened to my speech, the unequality of burden was tried to be equalised by introducing the element of study of the three languages. If we see ultimately that the three-language formula is not implemented, we will have to sit and think very seriously about it. Therefore, at that stage, we will have to think of introducing a compulsory paper on another subject, if it comes to that. But I do not want to start with suspicion in these matters. We will have to give some trial to these matters. Then we will see what should be done.

SHRI ANBAZHAGAN: Then, to the passing of this Resolution the DMK will not be a party and we are walking out.

*Shri Anbazhagan and some other hon. Members then left the House.*

SHRI PILOO MODY (Godhra): He has not clarified the point that has been made by the DMK Member at all. The DMK Member has said that a person from the south taking an examination would be required to pass the examination in his own mother tongue plus qualify in either English or Hindi, whereas a person from the Hindi-speaking areas would pass the examination in Hindi and as a second language will only have to qualify in Hindi. This is the inequality.

SHRI Y. B. CHAAN: May I tell Shri Mody that he will have to study what is India. Even for most of the North Indians the mother tongue is not Hindi. There is Bhojpuri, Maithili and so many other languages. They learn their own mother tongue and also learn Hindi. Therefore do not go by the impression that Hindi is the mother tongue of the people of the north.

SHRI PILOO MODY: Is he now admitting that Hindi is not the mother tongue of all the people who claim it as their language? And then when I quote statistics, everybody gets excited about it!

SHRI P. RAMAMURTI : After all, I did not want the Resolution to be held up for even; I only made an appeal. Let them think about it a bit. Only within a few hours the heavens are not going to fall. But unfortunately I find that he is not prepared to listen to any argument. He has closed his mind. Under the circumstances I do not feel that any useful purpose is going to be served by arguing with people who have closed their mind. Therefore let them pass it as they like.

*Shri P. Ramamurti and some other hon. Members then left the House.*

SHRI J. H. PATEL : *Spoke a few words in Kannada.*

MR. SPEAKER : That is not the question today. Your question is : What happens to those people who do not know Hindi and English ? That we will discuss separately.

SHRI J. H. PATEL : *Spoke a few words in Kannada.*

MR. SPEAKER : I cannot say anything now, whether it will be done or not done. From the Chair I cannot give any assurance. I am not a technical man nor do I have the capacity. Therefore nothing can be said.

**श्री सरजू पाण्डेय** (गाजीपुर) : अध्यक्ष महोदय, इस प्रस्ताव में श्री मधु लिमये और मेरे दल की ओर से संशोधन रखे गए हैं, जिनका उद्देश्य यह है कि एक वर्ष के अन्दर केन्द्रीय सर्विसिज की परीक्षाओं का माध्यम क्षेत्रीय भाषाओं को बना दिया जाये। हमारा संशोधन इस प्रकार है :

"that all the languages included in the Eighth Schedule to the Constitution shall become the media for the All India and Higher Central Services examinations within a year from the adoption of this Resolution."

मैं गृह मंत्री से यह जानना चाहता हूं कि इस संशोधन के बारे में उनकी क्या राय है। इस संशोधन को स्वीकार करने में उन्हें क्या कठिनाई है ? जैसा कि मैंने अभी कहा है, बजाये इसके कि उत्तर भारत और दक्षिण भारत में झगड़े खड़े किये जायें, यह व्यवस्था कर दी जाये कि एक वर्ष के भीतर अखिल-भारतीय सेवाओं की परीक्षाओं का माध्यम संविधान में दी गई सब भाषायें बना दी जायें।

MR. SPEAKER : The Home Minister has already explained that from March next year he wanted to do it but it is not possible and that from October he is going to attempt it; if not, in 1969 definitely he is going to do it. But if you want him to repeat it, I have no objection. Shri Madhu Limaye.

**श्री सरजू पाण्डेय** : अध्यक्ष महोदय, हमें तो खत्म कर लेने दीजिये। मैं यह कहना चाहता हूं कि कठिनाइयां हैं जैसे स्वयं गृह मंत्री ने कहा है कि हमारे सामने बाधाएं हैं। मगर इन बाधाओं को देखते हुए देश में एक भाषा बनेगी जो अपने देश की है। तो यह तैयारी इस तरह से हो सकती है कि क्षेत्रीय भाषाओं में लोगों की पढ़ाई हो और यह कम्यूनिस्ट पार्टी की नीति भी है। हमने अपने प्रस्ताव में भी कहा है। तो एक ऐसा संशोधन स्वीकार करने में आपको आपत्ति क्या है ? जितने संशोधन आये हैं। उनमें यह सब से अच्छा संशोधन है। मैं माननीय मंत्री से अपील करूंगा कि इस बात को आप स्वीकार कर लें और देश में जो गड़बड़ी हो रही है उसका कारण यह है कि आज तक आपने देश में एक राष्ट्रभाषा बनाने में मदद नहीं की और जो हिन्दी बनी उसे अपना कर देश के लिए उसे चालू नहीं किया। इसलिए मेरा यह कहना है कि इस संशोधन को आप स्वीकार करें।

**श्री मधु लिमये** (मुंगेर) : मैं गृह मंत्री जी से एक सवाल का जवाब और स्पष्टीकरण चाहता हूं। अभी-अभी द्रविड़ मुनेत्र कड़गम के भाई ने कहा कि पांच राज्यों की प्रादेशिक भाषा और केन्द्र की भाषा एक है बाकी

[श्री मधु लिमये]

राज्यों की प्रादेशिक भाषा अलग है और उनके लिए संपर्क भाषा या केन्द्र भाषा अलग रहेगी। तो इसलिए कुछ असमानता तो जरूर है। उसको कबल करना चाहिए। इसलिये मैं मंत्री महोदय से जानना चाहता हूं कि क्या तीन सुधार वह अपने प्रस्ताव में करेंगे जिससे बहुत कुछ हद तक यह शिकायत दूर हो जायगी? एक मैं यह चाहता हूं कि जब उम्मीदवार परीक्षा देंगे तो उस वक्त न हिन्दी का ज्ञान अनिवार्य रखिए न अंग्रेजी का रखिए। परीक्षा के समय इन दोनों भाषाओं में से किसी का भी ज्ञान अनिवार्य न किया जाय। दूसरी बात—जहां परीक्षाएं आठवें परिशिष्ट में जो भाषाएं हैं उनमें करने जा रहे हैं तो फिर इसमें अंग्रेजी आपने क्यों रखी? और फिर तीसरी बात—अगर नौकरियों के बारे में संदेह है तो क्या मंत्री महोदय कोटा के बारे में भी सोच सकते हैं राज्यवार.... (व्यवधान).... आज यह हंसेंगे। लेकिन देखिये, मैं आपको ताकत के साथ कहना चाहता हूं कि आज आप हंसी उड़ा रहे हैं मगर अंततोगत्वा लोगों के संदेहों को दूर करने के लिए कुछ समय के लिए आपको ऐसा करना पड़ेगा। तो क्या मंत्री महोदय इस तरह के तीन सुधार इस प्रस्ताव में करने के लिये तैयार हैं?

**श्री अटल बिहारी वाजपेयी** (बलरामपुर): अध्यक्ष महोदय, जब यह प्रस्ताव मूल रूप में पेश किया गया था तो इसमें कहा गया था कि हिन्दी की जानकारी अनिवार्य नहीं होगी। अब इसमें संशोधन लाया गया है और जिसे गृह मंत्री मानने के लिये तैयार हैं कि हिन्दी या अंग्रेजी की जानकारी अनिवार्य नहीं होगी। दोनों में से अगर एक भी भाषा की जानकारी हुई तो काम चलेगा। मेरा निवेदन है कि जब सभी प्रादेशिक भाषाओं को परीक्षा का माध्यम बनाया जा रहा है तो क्या हमारे लिए यह व्यवस्था करना संभव नहीं है कि परीक्षार्थी अपनी मातृ भाषा में परीक्षा दे और चुनाव के बाद और नौकरी में नियुक्त होने के पहले उन्हें हिन्दी और अंग्रेजी जानना जरूरी किया जाय? .... (व्यवधान).... हल्ला क्यों मचाते हो? चुपचाप रहो, जरा सुनो ... (व्यवधान) ..... अध्यक्ष महोदय, मैं अपनी बात कहूं या न कहूं? आप कहें तो मैं बैठ जाऊं? अगर वह नहीं सुनना चाहते तो मैं बैठ जाऊं।

गृह मंत्री महोदय ने कहा कि अगर तीन भाषाओं का फारमूला ठीक तरह से नहीं चला तो उन्हें इस बात पर विचार करना पड़ेगा कि हिन्दी भाषी परीक्षार्थियों के लिए वह एक अन्य भारतीय भाषा का ज्ञान अनिवार्य करें। इस संबंध में मैं उन्हें याद दिलाना चाहता हूं कि जब पार्लियामेंट्री कमेटी बिठाई गई थी और राजर्षि टंडन और सेठ गोविंद दास उस के सदस्य थे तो उन्होंने कहा था कि अगर बोझ बराबर करना है तो हिन्दी प्रदेश के जो परीक्षार्थी आते हैं उन के लिए एक अन्य भारतीय भाषा का परचा अनिवार्य किया जा सकता है, हम इस प्रकार का किसी व्यवस्था का विरोध नहीं करेंगे। हम दक्षिण के मित्रों की तुलना में कोई अधिक सुविधा नहीं चाहते। लेकिन मेरा निवेदन है कि गृह मंत्री विचार करें कि जब परीक्षा का माध्यम भारतीय भाषाएं होने जा रही हैं तब क्या अंग्रेजी या हिन्दी का ज्ञान पहले करना जरूरी है? क्या सेलेक्शन के बाद और नियुक्ति के पहले वह चाहे तो हिन्दी सीखें चाहे अंग्रेजी इस तरह की व्यवस्था नहीं की जा सकती?

**श्री प्रकाश वीर शास्त्री** (हापुड़): श्रीमन्, आप के द्वारा मैं गृह मंत्री जी से एक जानकारी चाहता हूं और साथ-साथ उन को, इस प्रस्ताव के संबंध में एक सुझाव भी देना चाहता हूं। अगर वह उपयुक्त समझें प्रस्ताव के शब्दों में न सही अपने भाषण में उसको स्वीकार कर सकते हैं। इस प्रस्ताव में एक स्थान पर यह शब्द आये हैं त्रिभाषा फारमले का जहां जिक्र है:

"हिन्दी भाषी क्षेत्रों में हिन्दी तथा अंग्रेजी के अतिरिक्त एक आधुनिक भारतीय भाषा के"

दक्षिण भारत की भाषाओं में से किसी एक को तरजीह देते हुए ...."

मेरा कहना यह है कि आप भारत को दो भागों में मत बांटिए । अहिन्दी-भाषी चाहे वह असमिया हों, चाहे बंगाली हों, चाहे मराठी हों, गुजराती हों, कोई भी हों उनको आप एक रूप में रखिए कि हिन्दी के अतिरिक्त वह एक भाषा सीखें । दूसरी बात मैं विशेष रूप से कहना चाहता हूं, शायद गृह मंत्री उसको स्वीकार करें। इसी सदन में पहले प्रधान मंत्री श्री जवाहर लाल नेहरू ने सभी राज्यों के मुख्य मंत्रियों का सम्मेलन बुलाने के बाद यह घोषणा की थी कि सभी भारतीय भाषाओं के लिए सामान्य वैकल्पिक लिपि के रूप में देवनागरी लिपि को स्वीकार किया जाय। हिन्दी साहित्य सम्मेलन की परीक्षाओं में आवश्यक है कोई दूसरी भारतीय भाषा लेना लिपि की सुविधा से वह मराठी लेते हैं। . . . (व्यवधान) . . . यहां पर स्थिति यह है कि यहां के बच्चे इसलिये दूसरी भाषा नहीं सीख सकते कि उनको लिपि की कठिनाई होती है । इसलिए मेरा कहना यह है कि गृह मंत्री शिक्षा मंत्रालय को इस प्रकार का भी निर्देश दें कि देवनागरी लिपि के माध्यम से दूसरी भारतीय भाषाओं के साहित्य तैयार किए जायंगे जिस से दूसरी भारतीय भाषाओं को सीखने में नये बच्चों को कठिनाई न हो।

SHRI D. N. PATODIA : I moved an amendment, No. 38, suggesting.....

MR. SPEAKER : It will come now. Dr. Maitreyee Basu.

DR. MAITREYEE BASU (Darjeeling) : *Spoke a few words in Bengali.*

MR. SPEAKER : May I request her to resume her seat?

SHRIMATI SUCHETA KRIPALANI: *Spoke a few words in Bengali. (Interruptions).*

MR. SPEAKER : Now this is just for my clarification. Unfortunately the Speaker is nowhere in the picture; he cannot express his opinions; but there was one clarification which they asked, and Mr. Mody also emphasized again, and on that they walked out.

SHRI PILOO MODY : I want to emphasize it again.

MR. SPEAKER : You have done it so effectively. That is : whether the Hindi people will have all these subjects in Hindi and the non-Hindi people will have it in Hindi and some other language and English, the three language formula whether you want it or not, will be enforced because if they want to enter the service, they must learn their mother tongue. Hindi and English. (*Interruptions*) But, as you say the link language can only be Hindi. There is absolutely no doubt. On this question, I am sure, all of you agree. Therefore, that point will be there which DMK asked before they went out which Mr. Mody again emphasized. May I hear the Home Minister on this point because I have some doubts in my mind.

SHRI KANWAR LAL GUPTA *rose—*

MR. SPEAKER : Would you not allow the Speaker? 26 hours I have allowed you. Would you not allow me even one minute?

श्री कंवर लाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, मैं एक क्लारिफिकेशन चाहता हूं। जैसे यहां पर तीन भाषा फार्मूले के लिये कहा गया कि यह इम्पलीमेन्ट नहीं हुआ था यह स्टेट सब्जैक्ट है। मैं जानना चाहता हूं कि क्या इस प्रस्ताव के पास होने के बाद आप कुछ ऐसा करने वाले हैं कि स्टेट गवर्नमेंट्स को कहें कि यह तीन भाषा-फार्मूला इम्पलीमेन्ट हो।

MR. SPEAKER : That does not come under the Resolution.

SHRI Y. B. CHAVAN : I am glad you have given me another opportunity to explain. I can only explain, I cannot convince everybody.

[Shri Y. B. Chavan]

Three or four people have raised four points. Sir, I would like to reply to Mr. Madhu Limaye. He raised three points. He says 'Why do you make it compulsory the knowledge of either Hindi or English'. So his proposition is that if anybody knows his own regional language, it should be enough for him to come and join the Central Services. Sir, it is not merely a question of passing a Resolution or passing an Act. It is a question of running the administration.

AN HON. MEMBER: Nobody is interested in that.

SHRI Y. B. CHAVAN: Nobody is interested in that? But ultimately the result will be that.

Shri Vajpayee incidentally made a suggestion about that: 'You can make that compulsion after the selection, but not before the appointment'. I really do not know what exactly it means. Can anybody be expected to know both the link languages after the selection but before the appointment which is a period of one month or two months.

SHRI BAL RAJ MADHOK (South Delhi): This is exactly what you have provided in the Resolution.

SHRI Y. B. CHAVAN: Quite right. During the probation period he is supposed to know the other language. I must make that clear. Suppose, somebody who does not have knowledge of Hindi appears for the examination and gets into the Service, in the probation period he will learn Hindi to have working knowledge, that is very clear.

Then the other point that he raised was about quota. Sir, I will give my personal opinion and, to that extent, some discussions had taken place in the Government also and in the Congress Party also. I have got grave misgivings about this idea of quota. Once you start the quota distribution on the basis of language, it will ultimately go to caste and community. There will be then quotas for this community, that minority and this minority. That would be beginning, I may say personally. I am very clear about it in my mind.

The third question which you also, Sir, raised, and which coincides with that of Mr. Madhu Limaye, this is really a question to which you have to apply your mind. (*Interruptions*).

MR. SPEAKER: Now the others have gone out, let us hear him and try to understand the problem.

SHRI Y. B. CHAVAN: As you rightly raised the question that a Hindi-speaking person or candidate will appear with the knowledge of his own mother tongue while the other person coming from other regions will have to learn more than one language, to that extent there is certainly inequality of burden. It is a fact, but, Sir, by introducing other policies we are trying to reduce that burden. Once we accept the position that one of the Indian languages has to be the link language, this is an inherent difficulty. It is not merely showing any favour to Hindi group or non-Hindi group. Suppose tomorrow we decide not to have Hindi but have some other language as link language, those people will have the advantage. Therefore, we are trying to reduce that disadvantage. We are trying to reduce that burden by introducing the policy of learning three languages and also making it possible for other people to appear for the examination in their own languages. You have to approach this question in a practical sense. It is no use merely taking some sort of a dogmatic position about it.

This is a fact. Whether it convinces anybody or not is a different matter. As I said, after this three-language formula is accepted, the suggestion that is made or the question that is asked is whether it should be made compulsory for a Hindi-speaking man to know the other languages as a compulsory subjects.....

SHRI PILOO MODY: One of the 15 languages.

SHRI Y. B. CHAVAN: That certainly will have to be considered. I am not keeping in out.....

SHRI PILOO MODY : The onus of bringing about integration should be as much on the Hindi-speaking people as on the others.

SHRI Y. B. CHAVAN : This is one of the things that the Hindi area will have to think about very seriously. Shri A. B. Vajpayee has himself said that he will support such a move. Therefore, I would like him to do that if he can.

Then, I was asked 'What is the sanctity of this resolution'. Naturally, it is a resolution of Parliament, and a resolution of Parliament is binding on the Central Government. It is not in that sense, strictly speaking, legally binding on the State legislatures, but certainly as far as the Government of India are concerned, it is binding on the Government of India. It lays down the approaches towards this problem of language, official languages and examinations by the UPSC etc Thereby, we are undertaking three or four things. Firstly, we are undertaking the responsibility of developing the Hindi language. Secondly, we are undertaking the responsibility of helping the development of all other languages. Then, we are accepting the principle of the introduction of the three-language formula in the educational system. Fourthly, we are allowing the people to appear for examinations in their own languages, as far as the UPSC examinations are concerned.

These are the approaches that we are accepting, and the acceptance of this resolution means the acceptance by the Government of India of these approaches for their own purposes.

MR. SPEAKER: Now, I shall put the amendments to vote. I shall put them to vote in the regular order.

श्री प्रेम चन्द वर्मा (हमीरपुर) : जैसे आप कहते हैं वैसे ही चलेगा ।

MR. SPEAKER : I am doing exactly what I did in the morning. How can the Members know which amendments Government are accepting and which they are not accepting. In between also they may change their mind and accept something else, as Shri A. B. Vajpayee has said, because it may appear reasonable.

Let us try to understand what was done in the morning. Shri Prem Chand Verma was here in the morning and voted also. Therefore, he should not have passed that kind of unfortunate remark. Let him remember what we did in the morning. He should not expect me to do something which may be convenient to the Congress Party just now. How can I do something different from what I did in the morning? Therefore, such type of uncharitable remark should be avoided. The Opposition and the Congress may throw stones at each other, but at least as far as the Chair is concerned, such a thing should not be done.

Now, I shall put amendment No. 1 standing in the name of Shri Mrityunjaya Prasad to vote.

SHRI MRITYUNJAYA PRASAD (Maharajganj) : I beg leave of the House to withdraw it.

*Amendment No. 1 was by leave, withdrawn.*

MR. SPEAKER : I shall now put amendment No. 2. The question is :

'That in the resolution, *for* first part of para 2, *substitute* :

"2. WHEREAS the Eighth Schedule to the Constitution specifies to date only 15 of the languages in use in India, and this House is of the opinion that all remaining languages should be placed on this Schedule, and that concerted measures should be taken for the full development of all these languages' ".(2)

*The Lok Sabha divided.*

## AYES

**Division No. 20 ]** **[ 17.54 hrs.**

*Awadesh Chandra Singh, Shri
Basu, Dr. Maitreyee
*Choudhury, Shri J. K.
Khan, Shri Zulfiquar Ali
*Misra, Shri Srinibas
Mody, Shri Piloo
Mohamed Imam, Shri J.
Naik, Shri G. C.
Naik, Shri R. V.
Sequeria, Shri

## NOES

Achal Singh, Shri
Ahirwar, Shri Nathu Ram
Aga, Shri Ahmad
Ahmed, Shri F. A.
Ankineedu, Shri
Arumugam, Shri R. S.
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bajpai, Shri Shashibhushan
Barua, Shri Bedabrata
Barua, Shri R.
Barupal, Shri P. L.
Baswant, Shri
Bhagat, Shri B. R.
Bhakt Darshan, Shri
Bhanu Prakash Singh, Shri
Bhargava, Shri B. N.
Bhattacharyya, Shri C. K.
Bhola Nath, Shri
Bohra, Shri Onkarlal
Brahma, Shri Rupnath
Bramhanandji, Shri
Buta Singh, Shri
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandrika Prasad, Shri
Chatterji, Shri Krishna Kumar
Chaturvedi, Shri R. L.
Chaudhary, Shri Nitiraj Singh
Chavan, Shri Y. B.
Choudhary, Shri Valmiki
Dalbir Singh, Shri
Damani, Shri S. R.
Das, Shri N. T.
Dasappa, Shri Tulsidas
Dass, Shri C.
Deoghare, Shri N. R.
Desai, Shri Morarji
Deshmukh, Shri B. D.
Deshmukh, Shri K. G.
Dhuleshwar Meena, Shri
Dinesh Singh, Shri
Dwivedi, Shri Nageshwar
Gajraj Singh Rao, Shri
Gandhi, Shrimati Indira
Ganesh, Shri K. R.
Gavit, Shri Tukaram
Ghosh, Shri Bimalkanti
Ghosh, Shri Parimal
Gupta, Shri Lakhan Lal
Hari Krishna, Shri
Hazarika, Shri J. N.
Heerji Bhai, Shri
Hem Raj, Shri
Iqbal Singh, Shri
Jadhav, Shri Tulshidas
Jadhav, Shri V. N.
Jagjiwan Ram, Shri
Kamala Kumari, Kumari
Karan Singh, Dr.
Kasture, Shri A. S.
Katham, Shri B. N.
Kavade, Shri B. R.
Kesri, Shri Sitaram
Khanna, Shri P. K.
Kinder Lal, Shri
Kripalani, Shrimati Sucheta
Krishna, Shri M. R.
Kureel, Shri B. N.
Kushok Bakula, Shri
Kushwah, Shri Y. S.
Lakshmikanthamma, Shrimati
Laskar, Shri N. R.
Mahadeva Prasad, Dr.
Maharaj Singh, Shri
Malimariyappa, Shri
Mandal, Dr. P.
Mandal, Shri Yamuna Prasad
Mane, Shri Shankarrao
Manikya Bahadur, Shri
Masuriya Din, Shri
Mehta, Shri Asoka
Mehta, Shri P. M.
Melkote, Dr.

*Wrongly voted for "AYES".

Menon, Shri Govinda
Mishra, Shri Bibhuti
Mondal, Shri J. K.
Mrityunjay Prasad, Shri
Murthy, Shri B. S.
Nahata, Shri Amrit
Naidu, Shri Chengalraya
Nayar, Dr. Sushila
Oraon, Shri Kartik
Pandey, Shri K. N.
Pandey, Shri Vishwa Nath
Panigrahi, Shri Chintamani
Pant, Shri K. C.
Parmar, Shri D. R.
Partap Singh, Shri
Parthasarathy, Shri
Patil, Shri A. V.
Patil, Shri Deorao
Patil, Shri S. D.
Poonacha, Shri C. M.
Pramanik, Shri J. N.
Puri, Dr. Surya Prakash
Qureshi, Shri Mohd. Shafi
Radhabai, Shrimati B.
Raghu Ramaiah, Shri
Raj Deo Singh, Shri
Rajani Gandha, Kumari
Ram, Shri T.
Ram Dhan, Shri
Ram Dhani Das, Shri
Ram Kishan, Shri
Ram Sewak, Shri
Ram Subhag Singh, Dr.
Ram Swarup, Shri
Ramshekhar Prasad Singh, Shri
Rana, Shri M. B.
Rane, Shri
Rao, Shri Jaganath
Rao, Shri J. Ramapathi
Rao, Shri Thirumala
Rao, Dr. V. K. R. V.
Raut, Shri Bhola
Reddi, Shri G. S
Reddy, Shri Ganga
Reddy, Shri P. Antony
Reddy, Shri R. D.
Reddy, Shri Surendar
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Roy, Shrimati Uma
Sadhu Ram, Shri
Saha, Dr. S. K.
Saleem, Shri M. Y.
Sanghi, Shri N. K.
Sankata Prasad, Dr.
Sapre, Shrimati Tara
Sen, Shri A. K.
Sen, Shri Dwaipayan
Sen, Shri P. G.
Sethi, Shri P. C.
Sethuramae, Shri N.
Shah, Shrimati Jayaben
Shah, Shri Manabendra
Shah, Shri Shantilal
Shambhu Nath, Shri
Shankaranand, Shri
Sharma, Shri D. C.
Shastri, Shri B. N.
Shastri, Shri Prakash Vir
Shastri, Shri Raghuvir Singh
Shastri, Shri Ramanand
Shastri, Shri Shiv Kumar
Sheo Narain, Shri
Sher Singh, Shri
Sheth, Shri T. M.
Shinde, Shri Annasahib
Shiv Chandika Prasad, Shri
Shukla, Shri S. N.
Shukla, Shri Vidya Charan
Siddeshwar Prasad, Shri
Singh, Shri D. V.
Sinha, Shri Mudrika
Sinha, Shri R. K.
Sinha, Shri Satya Narayan
Sinha, Shrimati Tarkeshwari
Sonavane, Shri
Sudarsanam, Shri M.
Supakar, Shri Sradhakar
Suraj Bhan, Shri
Swaran Singh, Shri
Tarodekar, Shri V. B.
Tiwary, Shri K. N.
Tula Ram, Shri
Uikey, Shri M. G.
Venkatasubbaiah, Shri P.
Verma, Shri Balgovind
Verma, Shri Prem Chand
Virbhadra Singh, Shri
Vyas, Shri Ramesh Chandra
Yadab, Shri N. P.
Yadav, Shri Chandra Jeet

MR. SPEAKER : The result of the division is Ayes 10; Noes* 185.

*The motion was negatived.*

MR. SPEAKER : I shall now put amendments Nos. 3-4 to the vote of the House.

*Amendments Nos 3 and 4 were put and negatived.*

SHRI MRITYUNJAY PRASAD : I seek leave of the House to withdraw my amendment No. 5.

*Amendment No. 5 was, by leave, withdrawn.*

SHRI AMRIT NAHATA (Barmer): I also seek leave of the House to withdraw my amendment No. 6.

*Amendment No. 6 was, by leave, withdrawn.*

MR. SPEAKER : I shall now put amendments Nos. 7 to 42 to the vote of the House.

*Amendments Nos. 7 to 42 were put and negatived.*

MR. SPEAKER : I shall now put amendments Nos. 43 and 44. The question is :

That in the resolution,—

*for* para 3, *substitute*—

"WHEREAS it is necessary for promoting a climate of tolerance and unity and also mutual understanding between people in different parts of the country;

"This House resolves that neither English nor Hindi shall be a compulsory subject of study nor a compulsory medium of instruction or examination throughout the country and that the State Governments and the students in the non-Hindi-speaking States shall have the freedom to choose between Hindi and English as an additional language;"(43).

That in the resolution,—

*for* parts (a) and (b) of para 4 *substitute*—

"(a) that compulsory knowledge of Hindi or English shall not be required from the candidates for the Union Services or posts excepting the post of translators and interpretors for which a high standard of Hindi and English knowledge may be considered essential from the non-Hindi-speaking and Hindi-speaking States respectively; and

(b) that all the languages included in the Eighth Schedule to the Constitution shall be the media for all the All India and Higher Central Services examinations within a year from the passing of this resolution."(44).

*The Lok Sabha divided :*

## AYES

**Division No. 21 ]** **[ 18.02 hrs.**

| | |
|---|---|
| Fernades, Shri George | Molahu Prasad, Shri |
| Kameshwar Singh, Shri | Nihal Singh, Shri |
| Kushwah, Shri Y. S. | Patel, Shri J. H. |
| Limaye, Shri Madhu | Yadav, Shri Ram Sewak |

*NOES : The following Members also voted for 'NOES' :

Sarvashri Vidya Dhar Bajpai, Srinibas Misra, G. C. Dixit, D. Ering, Awadesh Chandra Singh, M. R. Sharma, J. K. Choudhury, Kamalnayan Bajaj, K. Suryanarayana, Randhir Singh and Shrimati Laxmi Bai.

## NOES

Achal Singh, Shri
Ahirwar, Shri Nathu Ram
Aga, Shri Ahmad
Ahmed, Shri F. A.
Amersey, Shri M.
Ankineedu, Shri
Arumugam, Shri R. S.
Awadesh Chandra Singh, Shri
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bajaj, Shri Kamalnayan
Bajpai, Shri Vidya Dhar
Barua, Shri Bedabrata
Barua, Shri R.
Barupal, Shri P. L.
Baswant, Shri
Bhagat, Shri B. R.
Bhakt Darshan, Shri
Bhanu Prakash Singh, Shri
Bhargava, Shri B. N.
Bhattacharyya, Shri C. K.
Bhola Nath, Shri
Bohra, Shri Onkarlal
Brahma, Shri Rupnath
Buta Singh, Shri
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandrika Prasad, Shri
Chatterji, Shri Krishna Kumar
Chaturvedi, Shri R. L.
Chaudhary, Shri Nitiraj Singh
Chavan, Shri Y. B.
Choudhary, Shri Valmiki
Choudhury, Shri J. K.
Dalbir Singh, Shri
Damani, Shri S. R.
Das, Shri N. T.
Dasappa, Shri Tulsidas
Dass, Shri C.
Deoghare, Shri N. R.
Desai, Shri Morarji
Deshmukh, Shri B. D.
Deshmukh, Shri K. G.
Dhuleshwar Meena, Shri
Dinesh Singh, Shri
Dixit, Shri G. C.
Dwivedi, Shri Nageshwar
Ering, Shri D.
Gajraj Singh Rao, Shri
Gandhi, Shrimati Indira
Ganesh, Shri K. R.
Gavit, Shri Tukaram
Ghosh, Shri Bimalkanti
Ghosh, Shri Parimal
Gupta, Shri Lakhan Lal
Hari Krishna, Shri
Hazarika, Shri J. N.
Heerji Bhai, Shri
Hem Raj, Shri
Iqbal Singh, Shri
Jadhav, Shri Tulshidas
Jadhav, Shri V. N.
Jagjiwan Ram, Shri
Kamala Kumari, Kumari
Karan Singh, Dr.
Kasture, Shri A. S.
Katham, Shri B. N.
Kavade, Shri B. R.
Kesri, Shri Sitaram
Khanna, Shri P. K.
Kinder Lal, Shri
Kripalani, Shrimati Sucheta
Krishna, Shri M. R.
Kureel, Shri B. N.
Kushok Bakula, Shri
Lakshmikanthamma, Shrimati
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Mahadeva Prasad, Dr.
Maharaj Singh, Shri
Mahida, Shri Narendra Singh
Malimariyappa, Shri
Mandal, Dr. P.
Mandal, Shri Yamuna Prasad
Mane, Shri Shankarrao
Manikya Bahadur, Shri
Masuriya Din, Shri
Mehta, Shri Asoka
Mehta, Shri P. M.
Melkote, Dr.
Menon, Shri Govinda
Mishra, Shri Bibhuti
Misra, Shri Srinibas
Mohamed Imam, Shri J.
Mondal, Shri J. K.
Mrityunjay Prasad, Shri
Murthy, Shri B. S.
Nahata, Shri Amrit
Naidu, Shri Chengalraya
Naik, Shri G. C.
Naik, Shri R. V.
Nayar, Dr. Sushila
Oraon, Shri Kartik
Pandey, Shri K. N.
Pandey, Shri Vishwa Nath
Panigrahi, Shri Chintamani
Pant, Shri K. C.
Parmar, Shri D. R.
Partap Singh, Shri
Parthasarathy, Shri

Patil, Shri A. V.
Patil, Shri Deorao
Patil, Shri S. D.
Poonacha, Shri C. M.
Pramanik, Shri J. N.
Qureshi, Shri Mohd. Shafi
Radhabai, Shrimati B.
Raghu Ramaiah, Shri
Raj Deo Singh, Shri
Rajani Gandha, Kumari
Ram, Shri T.
Ram Dhan, Shri
Ram Dhani Das, Shri
Ram Kishan, Shri
Ram Sewak, Shri
Ram Subhag Singh, Dr.
Ramshekhar Prasad Singh, Shri
Rana, Shri M. B.
Rane, Shri
Rao, Shri Jaganath
Rao, Shri J. Ramapathi
Rao, Shri Thirumala
Rao, Dr. V. K. R. V.
Raut, Shri Bhola
Reddi, Shri G. S.
Reddy, Shri Ganga
Reddy, Shri R. D.
Reddy, Shri Surendar
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Roy, Shrimati Uma
Sadhu Ram, Shri
Saha, Dr. S. K.
Saleem, Shri M. Y.
Sanghi, Shri N. K.
Sankata Prasad, Dr.
Sen, Shri A. K.
Sen, Shri Dwaipayan
Sen, Shri P. G.
Sethi, Shri P. C.
Sethuramae, Shri N.
Shah, Shrimati Jayaben
Shah, Shri Manabendra
Shah, Shri Shantilal
Shambhu Nath, Shri
Shankaranand, Shri
Sharma, Shri D. C.
Sharma, Shri M. R.
Shastri, Shri B. N.
Shastri, Shri Ramanand
Sheo Narain, Shri
Sher Singh, Shri
Seth, Shri T. M.
Shinde, Shri Annasahib
Shiv Chandika Prasad, Shri
Shukla, Shri S. N.
Shukla, Shri Vidya Charan
Siddeshwar Prasad, Shri
Singh, Shri D. V.
Sinha, Shri Mudrika
Sinha, Shri R. K.
Sinha, Shri Satya Narayan
Sinha, Shrimati Tarkeshwari
Sonavane, Shri
Sudarsanam, Shri M.
Supakar, Shri Sradhakar
Swaran Singh, Shri
Tarodekar, Shri V. B.
Tiwary, Shri K. N.
Tula Ram, Shri
Uikey, Shri M. G.
Venkatasubbaiah, Shri P.
Verma, Shri Balgovind
Verma, Shri Prem Chand
Virbhadra Singh, Shri
Vyas, Shri Ramesh Chandra
Yadab, Shri N. P.
Yadav, Shri Chandra Jeet

MR. SPEAKER: The result* of the division is as follows:

Ayes 8; Noes 189.

*The amendment was negatived.*

**18 hrs.**

MR. SPEAKER: I shall now put amendment Nos. 45 to.....

SHRI S. M. BANERJEE: Sir, I would like you to put my amendment No. 51 separately to the vote. It is by Shri Vasudevan Nair and myself.

MR. SPEAKER: All right. I shall now put amendments Nos. 45 to 50 to the vote.

*Amendments Nos. 45 to 50 were put and negatived.*

SHRI S. M. BANERJEE: Amendment No. 51—especially part (b) — which is in respect of all the languages may at least be put to voice vote separately.

MR. SPEAKER: All right. I shall now put amendment No. 51 to the vote of the House.

---

The following members also recorded their votes:
Ayes: Shri Zulfiqar Ali Khan.
Noes: Sarvashri K. Suryanarayana, Randhir Singh and Piloo Mody.

*Amendment No. 51 was put and negatived.*

MR. SPEAKER : I shall now put amendments Nos. 52 to 60 to the vote.

*Amendments Nos. 52 to 60 were put and negatived.*

MR. SPEAKER : Then we come to the amendments of Shrimati Tarkeshwari Sinha and Shrimati Sucheta Kripalani—amendments Nos. 61, 62 and 63 respectively. Amendment No. 64 is by Dr. Sushila Nayar.

DR. SUSHILA NAYAR (Jhansi) : I beg leave of the House to withdraw amendment No. 64.

*Amendment No. 64 was, by leave, withdrawn.*

MR. SPEAKER : Now, there are amendments Nos. 61, 62 and 63. These are the amendments,—I am told—that are accepted by the Government. I shall now put them to the vote of the House. The question is :

कि संकल्प में—

पैरा 1 के पहले भाग में—

"संघ की राजभाषा हिन्दी होगी"

**के स्थान पर**

"संघ की राजभाषा हिन्दी रहेगी"

**रखा जाये।** (61)

That in the resolution, in part 2 of para 1,—

*for* "an annual report" *substitute*—

"an annual assessment report". (62).

That in the resolution,—

in para 4,—

*for* "And, whereas it is necessary to ensure that the just claims and interests of persons belonging to non-Hindi-speaking areas in regard to the public services of the Union are fully safeguarded;

This House resolves—

(a) that compulsory knowledge of Hindi shall not be required at the stage of selection of candidates for recruitment to the Union services or posts excepting any special services/posts for which a high standard of Hindi knowledge may be considered essential for the satisfactory performance of the duties of the service or post."

*substitute* "And, whereas it is necessary to ensure that the just claims and interests of people belonging to different parts of the country in regard to the public services of the union are fully safeguarded;

This House resolves—

(a) that compulsory knowledge of either Hindi or English shall be required at the stage of selection of candidates for recruitment to the Union services or posts except in respect of any special services or posts for which a high standard of knowledge of English alone or Hindi alone, or both, as the case may be, is considered essential for the satisfactory performance of the duties of any such service or post".(63)

*The motion was adopted.*

MR. SPEAKER : Now I will put the Resolution, as amended, to the vote of the House. The question is :

"WHEREAS under article 343 of the Constitution Hindi shall be the official language of the Union, and under article 351 thereof it is the duty of the Union to promote the spread of the Hindi language and to develop it so that it may serve as a medium of expression for all the elements of the composite culture of India;

This House resolves that a more intensive and comprehensive programme shall be prepared and implemented by the Government of India for accelerating the spread and development of Hindi, and its progressive use for the various official purposes of the Union, and an annual assessment report giving details of the measures taken and the progress achieved shall

[Mr. Speaker]

be laid on the Table of both Houses of Parliament, and sent to all State Governments;

2. WHEREAS the Eighth Schedule to the Constitution specifies 14 major languages of India besides Hindi, and it is necessary in the interest of the educational and cultural advancement of the country that concerted measures should be taken for the full development of these languages;

This House resolves that a programme shall be prepared and implemented by the Government of India, in collaboration with the State Governments for the coordinated development of all these languages, alongside Hindi so that they grow rapidly in richness and become effective means of communicating modern knowledge;

3. WHEREAS it is necessary for promoting the sense of unity and facilitating communication between people in different parts of the country that effective steps should be taken for implementing fully in all States the three-language formula evolved by the Government of India in consultation with the State Governments;

This House resolves that arrangements should be made in accordance with that formula for the study of a modern Indian language, preferably one of the Southern languages, apart from Hindi and English in the Hindi-speaking areas, and of Hindi alongwith the regional languages and English in the non-Hindi-speaking areas;

4. AND, WHEREAS it is necessary to ensure that the just claims and interests of people belonging to different parts of the country in regard to the public services of the Union are fully safeguarded;

This House resolves—

(a) that compulsory knowledge of either Hindi or English shall be required at the stage of selection of candidates for recruitment to the Union services or posts except in respect of any special services or posts for which a high standard of knowledge of English alone or Hindi alone, or both, as the case may be, is considered essential for the satisfactory performance of the duties of any such service or post; and

(b) that all the languages included in the Eighth Schedule to the Constitution and English shall be permitted as alternative media for the All India and higher Central Services examinations after ascertaining the views of the Union Public Service Commission on the future scheme of the examinations, the procedural aspects and the timing."

*The motion was adopted.*

MR. SPEAKER: The Resolution, as amended, has been adopted.

---

**18.03 hrs.**

## RELEASE OF MEMBER

*(Shri Ram Gopal Shalwale)*

MR. SPEAKER: I have an announcement to make. This is a letter dated 16-12-1967 addressed to me by Magistrate I Class, New Delhi. It reads as follows:

"I have the honour to inform you that Shri Ram Gopal Shalwale, hon. Member of the Lok Sabha, was convicted today by me under section 188 IPC for having contravened the prohibitory order on 14-12-1967 at about 11.05 a.m. in front of Sansad House outside Parliament House, New Delhi, which prohibitory order was issued under section 144 of the Code of Criminal Procedure by District Magistrate, Delhi, on 12-12-1967.

Shri Ram Gopal Shalwale, Hon. Member of the Lok Sabha, was sentenced to imprisonment till the rising of the court. He was released today after the expiry of the sentence."

The House now stands adjourned and will meet again at 11 a.m. on Monday.

---

**18.04 hrs.**

*(The Lok Sabha then adjourned till Eleven of the Clock on Monday, December 18, 1967/Agrahayana 27, 1889 Saka)*

L100LSS/67—1010—7-3-68—GIPF.